

Review 2023-24

COMMITTEE ON PUBLIC ACCOUNTS

The Committee for the year 2023-2024 was nominated on 26th April, 2023 by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 22nd February, 2023 authorizing him to nominate the Members of the Committee on Public Accounts for the year 2023-2024 under Rule 231 (1) of the Rules of Procedure and Conduct of Business in the Haryana legislative Assembly.

The Committee fixed/held total number of meetings =62 during the period under Review. The names of Members and number of meetings attended by each of them are shown in the following table:-

Sr.No.	Name of the Members	Name of meetings attended	
1.	Shri Varun Chaudhary, M.L.A.	Chairperson	60
*2.	Smt. Seema Trikha, M.L.A.	Member	26
3.	Shri Ram Kumar Kashyap, M.L.A.	Member	34
4.	Shri Narender Gupta, M.L.A.	Member	21
5.	Shri Bhavya Bishnoi, M.L.A.	Member	12
6.	Shri Amit Sihag, M.L.A.	Member	35
7.	Shri Surender Panwar, M.L.A.	Member	26
8.	Shri Jogi Ram Sihag, M.L.A.	Member	42
9.	Shri Randhir Singh Gollen, M.L.A.	Member	50

Reports Examined

The Committee examined the Reports of the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2019-20, 2020-21 and 2021-22, Reports of the Comptroller and Auditor General of India on Performance Audit of Functioning of Transport Department Report No. 4 for the year 2022, Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31st March, 2021, Compliance Audit Reports-2 and State Finance for the year ended 31st March, 2021, Performance Audit of Direct Benefit Transfer (Report No. 2 of the year 2022) and Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31st March, 2021.

Meeting held and Business transacted.

The details showing dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table:-

Sr. No.	Date of Meetings	Number of Members present	Business transacted
1.	16.05.2023	07	The Additional Secretary, Haryana Vidhan Sabha welcomed the Members of the Committee and explained the Scope and function of the Committee and the Committee chalked out the programme to take up the Report of the Comptroller and Auditor General of India on Appropriation Accounts/ Finance Accounts of the Haryana Government for the year 2019-20, 2020-21 and 2021-22 and oral examination of the Additional Chief Secretary to Government Haryana; Finance Department for excess expenditure over provisions requiring regularization of Grant of para No. 3.3.3, 3.3.6 and 3.3.6 of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 st March, 2019, 31 st March, 2020 and 31 st March, 2021.
2.	17.05.2023	09	The Committee scrutinized the replies received from the Agriculture and Farmer Welfare Department , Haryana with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
3.	23.05.2023	07	The Committee scrutinized the replies received from the various departments, Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports. (i) Agriculture and Farmer Welfare department; (ii) Architecture department; (iii) Housing for All department; and (iv) Civil Aviation department (v) Science & Technology department

4.	24.05.2023	06	The Committee orally examined the Additional Chief Secretary to Government Haryana, Agriculture and Farmer Welfare (HAU) Department with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
5.	30.05.2023	07	The Committee scrutinized the replies received from the Transport Department in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Performance Audit of Functioning of Transport Department Report No. 4 of the year 2022.
6.	31.05.2023	08	The Committee orally examined the Principal Secretary to Government Haryana, Transport Department in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Performance Audit of Functioning of Transport Department Report No. 4 of the year 2022.
7.	07.06.2023	04	The Committee scrutinized the replies received from the Transport Department, Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
8.	13.06.2023	06	The Committee scrutinized the replies received from the Finance Department, Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2019-20, 2020-21 and 2021-22. and the Committee scrutinized the replies received from the Finance Department, Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
9.	14.06.2023	05	The Committee orally examined the Additional Chief Secretary to Government Haryana Finance Department, Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2019-20, 2020-21 and 2021-22. and the Committee scrutinized the replies received from the Finance Department, Haryana with regard to the implementation of the observations/

			recommendations of the Committee on Public Accounts as contained in its various reports.
10.	20.06.2023	04	The Committee orally examined the Additional Chief Secretary, Government of Haryana, Mining Department regarding functioning of Mines and Geology Department , Haryana and informal discussion regarding visit to various mines in District Yamuna Nagar on 21 st June, 2023.
11.	27.06.2023	06	Resumption of oral examination of the Principal Secretary to Government Haryana, Transport Department in respect of the Report of the Comptroller and Auditor General of India on Performance Audit of Functioning of Transport Department Report No. 4 of the year 2022, the agenda left from the meeting held on 31 st May, 2023.
12.	04.07.2023	04	The Committee scrutinized the replies received from the various departments, Haryana in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31 st March 2021, Report No. 7 of the year 2022. (i) Town & Country Planning department; (ii) Revenue & Disaster Management department; (iii) Forest department; and (iv) Urban Local Bodies department.
13.	05.07.2023	05	(i) The Committee orally examined the Additional Chief Secretary to Government Haryana Revenue & Disaster Management Department , in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31 st March 2021, Report No. 7 of the year 2022. (ii) The Committee orally examined the Additional Chief Secretary to Government Haryana Town & Country Planning Department , in respect of

			Paragraphs of the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31st March 2021, Report No. 7 of the year 2022. (iii) The Committee orally examined the Additional Chief Secretary to Government Haryana Forest Department, in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31st March 2021, Report No. 7 of the year 2022. (iv) The Committee orally examined the Principal Secretary to Government Haryana Urban Local Bodies Department, in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31st March 2021, Report No. 7 of the year 2022.
14.	11.07.2023	04	The Committee scrutinized the replies received from the Excise & Taxation Department , Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
15.	12.07.2023	03	Resumption of scrutiny of the replies received from the Excise & Taxation Department in respect of the agenda left over in its meeting held on 11 th July, 2023.
16.	18.07.2023	06	The Committee orally examined the Principal Secretary to Government Haryana Excise & Taxation Department , Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
17.	19.07.2023	07	The Committee scrutinized the replies received from the Irrigation and Water Resources Department , Haryana with regard to the

			implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
18.	25.07.2023	08	(i) The Committee orally examined the Additional Chief Secretary to Government Haryana Revenue & Disaster Management Department, in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31st March 2021, Report No. 7 of the year 2022. (ii) The Committee orally examined the Additional Chief Secretary to Government Haryana Town & Country Planning Department, in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31st March 2021, Report No. 7 of the year 2022. (iii) The Committee orally examined the Additional Chief Secretary to Government Haryana Forest Department, in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31st March 2021, Report No. 7 of the year 2022. (iv) The Committee orally examined the Principal Secretary to Government Haryana Urban Local Bodies Department, in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31st March 2021, Report No. 7 of the year 2022.
19.	26.07.2023	08	The Committee scrutinized the replies received from the Public Works (B&R) Department ,

			Haryana with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
20.	01.08.2023	07	(i) The Committee orally examined the Additional Chief Secretary to Government Haryana Public Relations Department, in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on State Finance for the year ended 31st March 2021 and implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports. (ii) The Committee orally examined the Additional Chief Secretary to Government Haryana Women & Child Development Department, in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on State Finance for the year ended 31st March 2021 and implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
21.	02.08.2023	08	The Committee scrutinized the replies received from the Mines & Geology Department during the visit to various mines of district Yamunanagar in the meeting of the Public Accounts Committee dated 21.06.2023 regarding mines at District Yamunanagar.
22.	08.08.2023	07	The Committee scrutinized the replies received from the Town & Country Planning Department , Haryana with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.
23.	09.08.2023	07	The Committee orally examined the Commissioner & Secretary to Government Haryana Irrigation & Water Resources Department , Haryana with regard to the implementation of the observations/ recommendations of the Committee on Public Accounts as contained in its various reports.

24.	05.09.2023	03	The Committee orally examined the Additional Chief Secretary to Government Haryana Public Works (B&R) Department , Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
25.	12.09.2023	07	The Committee scrutinized the replies received from the Mines & Geology Department regarding the visit to various mines of district Yamunanagar.
26.	13.09.2023	05	The Committee orally examined the Additional Chief Secretary to Government Haryana, Mines & Geology Department regarding information and the implementation of information related to mines of District Yamunanagar sent by the Commissioner, Yamunanagar and spot visit of the Committee at Mines of District Yamunanagar on dated 21.06.2023.
27.	19.09.2023	05	The Committee scrutinized the replies received from the Finance Department (Economic & Statistical Affairs) , Haryana in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Performance Audit of Direct Benefit Transfer, Report No. 2 of the year 2022.
28.	20.09.2023	04	The Committee scrutinized the replies received from the Town & Country Planning Department , Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
29.	26.09.2023	07	The Committee scrutinized the replies received from the Urban Local Bodies Department , Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
30.	27.09.2023	03	The Committee scrutinized the replies received from the Cooperation Department , Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.

31.	03.10.2023	06	The Committee orally examined the Commissioner & Secretary to Government Haryana Urban Local Bodies Department , Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
32.	04.10.2023	05	The Committee orally examined the Additional Chief Secretary to Government Haryana Cooperation Department , Haryana with regard to the implementation of the observations/recommendations of the Committee on Public Accounts as contained in its various reports.
33.	11.10.2023	04	The Committee scrutinized the replies received from the Public Health Engineering Department , in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Civil & State Finance for the year ended 31 st March 2021.
34.	17.10.2023	02	No business could be transacted for want of quorum.
35.	18.10.2023	05	The Committee orally examined the Principal Secretary to Government Haryana Agriculture & Family Welfare Department , in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Civil & State Finance for the year ended 31 st March 2021.
36.	31.10.2023	06	The Committee scrutinized the replies in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on State Finance for the year ended 31 st March 2021 received from the departments indicated below:- (1) Secondary Education Department; (2) Art & Cultural Affairs Department; (3) Fisheries Department and (4) Industries & Commerce Department.
37.	07.11.2023	04	(1) The Committee scrutinized the replies received from the Higher Education Department , Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit

			Report-2 for the year ended 31st March 2021. (2) The Committee scrutinized the replies received from the Technical Education Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021.
38.	08.11.2023	04	The Committee orally examined the Additional Chief Secretary to Government Haryana, Public Health Engineering Department Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 for the year ended 31st March 2021.
39.	28.11.2023	04	(1) The Committee orally examined the Additional Chief Secretary to Government Haryana, Higher Education Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 for the year ended 31st March 2021. (2) The Committee orally examined the Additional Chief Secretary to Government Haryana, Technical Education Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021.
40.	29.11.2023	03	The Committee orally examined the Additional Chief Secretary to Government Haryana, Finance Department with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021.
41.	05.12.2023	05	(1) The Committee orally examined the Additional Chief Secretary to Government Haryana, Forest Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit

			Report-2 and State Finances for the year ended 31st March 2021. (2) The Committee orally examined the Additional Chief Secretary to Government Haryana, Home Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021.
42.	06.12.2023	04	(1) The Committee orally examined the Additional Chief Secretary to Government Haryana, Health Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021. (2) The Committee orally examined the Principal Secretary to Government Haryana, Sports Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021.
43.	27.12.2023	04	The Committee scrutinized the replies received from the Urban Local Bodies Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021.
44.	02.01.2024	04	(1) The Committee scrutinized the replies received from the Public Works (B&R) Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 for the year ended 31st March 2021. (2) The Committee scrutinized the replies received from the Irrigation & Water Resources Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021.

45.	03.01.2024	06	(1) The Committee orally examined the Commissioner & Secretary to Government Haryana, Irrigation & Water Resources Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021. (2) The Committee orally examined the Commissioner & Secretary to Government Haryana, Urban Local Bodies Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021.
46.	09.01.2024	03	The Committee orally examined the Additional Chief Secretary to Government Haryana, Food, Civil Supplies & Consumer Affairs Department , Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31 st March 2021.
47.	10.01.2024	03	The Committee orally examined the Principal Secretary to Government Haryana, Excise & Taxation Department with regard to the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31 st March 2021.
48.	16.01.2024	05	(1) The Committee orally examined the Additional Chief Secretary to Government Haryana, Revenue & Disaster Management Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31st March 2021. (2) The Committee orally examined the Additional Chief Secretary to Government Haryana, Public Works (B&R) Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 and State Finances for the year ended 31st March 2021.

49.	23.01.2024	05	Resumption of oral examination of the Additional Chief Secretary to Government Haryana; Excise and Taxation Department in respect of the agenda left over from the meeting fixed for 10 th January, 2024.
50.	24.01.2024	03	Resumption of oral examination of the Additional Chief Secretary to Government Haryana; Excise and Taxation Department in respect of the agenda left over from the meeting fixed for 23 rd January, 2024.
51.	30.01.2024	03	(1) The Committee scrutinized the replies received from the Co-operation Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on State Finance for the year ended 31st March 2021. (2) The Committee scrutinized the replies received from the Higher Education Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March 2021. (3) The Committee scrutinized the replies received from the Animal Husbandry & Dairying Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March 2021. (4) The Committee scrutinized the replies received from the Tourism Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March 2021. (5) The Committee scrutinized the replies received from the Social Justice Empowerment, Welfare of SSs & BCs and Antyodaya (SEWA) Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March 2021. (6) The Committee scrutinized the replies received from the Labour Department, Haryana with regard to the Report of the

			Comptroller and Auditor General of India on State Finances for the year ended 31st March 2021. (7) The Committee scrutinized the replies received from the Rural Development Department, Haryana with regard to the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31st March 2021. (8) The Committee drafted the 89th Report of the Committee for the year 2023-24.
52.	31.01.2024	04	The Committee scrutinized the replies received from the Social Justice, Empowerment, Welfare of Scheduled Castes and Backward Classes and Antyodaya (SEWA) Department, Haryana in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Performance Audit of Direct Benefit Transfer, Report No. 2 of the year 2022.
53.	06.02.2024	05	(1) The Committee orally examined the Commissioner & Secretary to Government Haryana, Social Justice, Empowerment, Welfare of Scheduled Castes and Backward Classes and Antyodaya (SEWA) Department, Haryana in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Performance Audit of Direct Benefit Transfer, Report No. 2 of the year 2022. (2) The Committee orally examined Additional Chief Secretary to Government Haryana, Finance & Planning Department, Haryana in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Performance Audit of Direct Benefit Transfer, Report No. 2 of the year 2022.
54.	07.02.2024	05	The Committee drafted 89th Report (Part II) and 90th Report of the Committee on Public Accounts.
55.	13.02.2024	03	The Committee finalized 89th and 90th Report of the Committee on Public Accounts.

The Committee held its own meetings and orals outside Chandigarh as detailed below: -

Sr. No.	Date of Meetings & Place	Number of Members present	Business transacted
1.	06.06.2023 (Panchkula)	04	Visit to Swaran Jayanti Haryana Institute for Fiscal Management (SJHIFM), Panchkula, Haryana.
2.	21.06.2023 (Yamuna Nagar)	03	Visit to Mining Sites and Mini Secretariat at District Yamunanagar.
3.	30.06.2023 (New Delhi)	05	Meeting of the Committee on Public Accounts at CGA Bhawan, New Delhi regarding APMS and digitalization of working of the Committee.
4.	15.11.2023 (PWD Rest House Gurugram)	04	The Committee scrutinized the replies in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on Compliance Audit Report No. 2 and State Finance for the year ended 31 st March 2021 received from the departments indicated below at PWD Rest House, Gurugram: - (i) Forest Department; (ii) Food, Civil Supplies and Consumer Affairs Department and (iii) Sports Department.
5.	17.11.2023 (PWD Rest House Baratang Island, Andaman U.T.)	04	The Committee scrutinized the replies in respect of Paragraphs of the Report of the Comptroller and Auditor General of India on State Finance for the year ended 31 st March 2021 received from the departments indicated below at PWD Rest House, Baratang Island of Andaman: - (i) Civil Aviation Department; (ii) Development and Panchayat Department; (iii) Environment & Climate Change Department; (iv) Skill Development and Industrial Training Department and (v) Transport Department.

6.	19.11.2023 (Havelock Island, Andaman U.T.)	02	General Discussion with 18 Trainee officers of Indian Audit and Accounts Services of 2022 Batch at Conference Hall of Dolphin Resort, Havelock Island.
7.	20.11.2023 (Port Blair, Andaman U.T.)	02	No business could be transacted for want of quorum.

REPORT PRESENTED

The Committee presented its 88th Report on the Reports of the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2019-20, 2020-21 and 2021-22, Reports of the Comptroller and Auditor General of India on Performance Audit of Functioning of Transport Department Report No. 4 for the year 2022, Compliance Audit of Energy & Power, Industries & Commerce and Urban Development clusters for the year ended 31st March, 2021 to the house on dated 29th August, 2023, & 89th and 90th Reports on the Reports of the Comptroller and Auditor General of India on Compliance Audit Reports-2 and State Finance for the year ended 31st March, 2021, Performance Audit of Direct Benefit Transfer (Report No. 2 of the year 2022) and Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31st March, 2021 to the house on dated 26th February, 2024 respectively.

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

REVIEW 2023-24**(COMMITTEE ON PUBLIC UNDERTAKINGS)**

The Committee on Public Undertakings for the year 2023-2024 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 22nd February, 2023, authorizing him to nominate the Chairperson and Members of the Committee on Public Undertakings for the year 2023-2024 on 26th April, 2023 which was notified vide Haryana Vidhan Sabha Secretariat Notification No.1-COPU/2023-2024/131, dated 26th April, 2023.

The Committee fixed/held 49 meetings during the period under Review. The names of Members and number of meetings attended by each of them are shown in the following table :

No.	Name of the Members	Number of meetings attended	
1.	Shri Aseem Goel, M.L.A.	Chairperson	42
2.	Shri Dura Ram, M.L.A.	Member	18
3.	Shri Pardeep Chaudhary, M.L.A.	Member	22
4.	Dr. Krishan Lal Middha, M.L.A.	Member	43
5.	Shri Sudhir Kumar Singla, M.L.A.	Member	09
6.	Shri Sita Ram Yadav, M.L.A.	Member	38
7.	Shri Chiranjeev Rao, M.L.A.	Member	16
8.	Shri Kuldeep Vats, M.L.A.	Member	12
9.	Shri Neeraj Sharma, M.L.A.	Member	13

Meetings held and Business transacted.

The details showing dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table:-

Sr. No.	Date of Meeting	Members Present	Business Transacted
1.	16.05.2023 Chandigarh	8	1. Additional Secretary, Haryana Vidhan Sabha Welcomed the Chairperson, Members of the Committee Additional Chief Secretary Government of Haryana, Finance Department and Principal Accountant General (A&E) discussed the Scope and Functions of the Committee. 2. Oral examination of the Additional Chief Secretary, to Govt. Haryana, Agriculture Department with regard to Para No. 7 of 65th Report and Para No. 8 of the 67th Report of Haryana Agro Industries Corporation Limited.

2.	24.05.2023 Chandigarh	4	The Committee scrutinized the replies received from UHBVNL for Para No. 3.1 and 3.2 for the year ending 31 st March 2020 (Social, General and Economic Sectors) and para No. 3.3 of DHBVNL.
3.	30.05.2023 Chandigarh	5	Oral examination of the Additional Chief Secretary to Government Haryana, Energy Department with regard to UHBVNL Para No. 3.1 & 3.2 for the year ending 31 st March 2020 and Para No. 3.3, of DHBVNL.
4.	06.06.2023 Chandigarh	7	Paper placed before the Committee/ Postponement of oral examination. 1. Letter No.P.S./A.C.S. I.&.C./2023/ S.P.L-31 dated 01/06/2023 received from the Additional Chief Secretary Government Haryana, Industries & Commerce Department requesting for the postponement of oral examination. 2. The Committee scrutinized the replies received from the HSIIDC of Para No. 3.1 and 3.3 for the year ending 31 st March 2021.
5.	10.06.2023 Delhi	2	The Members and Officer present waited till 12:45 P.M. but there was no quorum. Hence, no business could be transacted.
6.	13.06.2023 Chandigarh	4	Oral examination of the Additional Chief Secretary Government Haryana, Industries & Commerce Department with regard to Para No. 3.1 and 3.3.
7.	21.06.2023 Gurugram	5	The Committee scrutinized the replies received from the Managing Director, Haryana State Roads and Bridges Development Corporation Limited Para Nos. 14 of 55 th Report, Para No. 8 of 57 th Report and Para No. 4 of 60 th Report.
8.	27.06.2023 Chandigarh	6	Paper placed before the Committee/ Postponement of oral examination. 1. Letter No.1937/HSRDC dated 23/06/2023 received from the office of Managing Director, Haryana State Roads and Bridges Development Corporation Limited regarding requesting for the postponement of oral examination of ACS PWD (B&R) fixed for 27.06.2023 was placed before the Committee. The Committee acceded to the request made therein and decided to orally examine the department representatives

			of the said department in one of its subsequent meeting. 2. The Committee scrutinized the replies received from the Managing Director, Haryana State Roads and Bridges Development Corporation Limited Para Nos. 14 of 55th Report, Para No. 8 of 57th Report and Para No. 4 of 60th Report. 3. The Committee chalked out the study tour programme which was to be undertaken by the Committee w.e.f 05.07.2023 to 12.07.2023. to States of Uttar Pradesh and Madhya Pradesh.
9	05.07.2023 Chandigarh	5	The Committee making the Questionnaire for the tour of States of Uttar Pradesh and Madhya Pradesh.
10.	07.07.2023 Lucknow (U.P)	3	Discussion with the Chairmen and Secretary Uttar Pradesh Legislative Assembly, Lucknow. The Committee examines the Audit Paras contained in the reports of the Comptroller & Auditor General of India which would be laid on the Table of the House.
11.	08.07.2023 Ayodhya (U.P)	3	Chairman confirmed the proceedings for dated 16.05.2023, 24.05.2023, 30.05.2023, 06.06.2023, 13.06.2023. 21.06.2023 and 27.06.2023.
12.	09.07.2023 Varanasi (U.P)	3	The Committee scrutinized the replies received from the Managing Director, Haryana Tourism Corporation Limited Para No. 05 of 59 th Report, Para No. 03 of 62 nd Report and Para No. 4 of 62 nd Report.
13.	11.07.2023 Khajuraho (MP)	2	The Members and Officer present waited till 09:00 A.M. but there was no quorum. Hence, no business could be transacted.
14.	18.07.2023 Chandigarh	6	Oral examination of the Additional Chief Secretary to Government Haryana, Industries & Commerce Department with regard to Para No. 3.2 and 3.3 of the report of the C&AG of India for the year ending 31 st March 2021 (Social, General and Economic Sectors).

15.	25.07.2023 Chandigarh	7	PAPER PLACED BEFORE THE COMMITTEE 1. Letter No. 40840 dated 25.7.2023 received from Additional Chief Secretary to Government Haryana, Home Department regarding exemption from meeting regarding compliance of Audit Report 11 of Haryana Police Housing Corporation Para No.5.17 on 25.7.2023 was placed before the Committee. The Committee acceded to his request and noted the contents thereof. 2. Oral examination of the Additional Chief Secretary to Government Haryana, Energy Department with regard to UHBVNL Para No. 3.2 for the year ending 31st March 2020.
16.	01.08.2023 Chandigarh	5	The Committee Scrutinized the replies received from the Government with regard to Para No. 16 of 64 th of the Report of Haryana Women Development Corporation Limited and Para No. 14 of 55 th Report, Para No. 08 of 57 th Report and Para No. 4 of 60 th Report of Haryana State Roads and Bridges Development Corporation Limited.
17.	05.08.2023 Delhi	3	The Committee scrutinized the replies received from the HSIIDC of Para No. 3.2 and 3.3 for the year ending 31 st March 2021.
18.	08.08.2023 Chandigarh	5	1. Oral examination of the Additional Chief Secretary to Government Haryana State Roads and Bridges Development Corporation Limited Para No. 14 of 55th Report Para No 08 of 57th Report and Para No. 4 of 60th Report. 2. Oral examination of the Additional Chief Secretary to Government Haryana, Industries & Commerce Department with regard to Para No. 3.2 and 3.3. for the year ending 31st March 2021.
19.	11.08.2023 Guru gram	2	The Members and Officer present waited till 05:00 P.M. but there was no quorum. Hence, no business could be transacted.
20.	17.08.2023 Chandigarh	5	1. Oral examination of the Additional Chief Secretary to Government Haryana, Women and Child Development with regard to Para No. 16 of 64 th Report.

			2. Oral examination of the Additional Chief Secretary to Government Haryana, Industries & Commerce Department with regard to Para No. 3.2 and 3.3 of the report of the C&AG of India for the year 31 st March 2021.
21.	05.09.2023 Chandigarh	5	The Committee Scrutinized the replies received from Additional Chief Secretary to Government Haryana, Home Department Audit Report 2 of Haryana Police Housing Corporation Para No.5.17
22.	13.09.2023 Chandigarh	6	PAPER PLACED BEFORE THE COMMITTEE 1. Memo No. PS/ACSPHE/2023/6875 dated 11.09.2023 received from Additional Chief Secretary to Government Haryana, Public Health Engineering & Energy Department requesting for the postponement of oral examination fixed for 13.09.2023. 2. Oral examination of the Additional Chief Secretary to Government Haryana, Home Department with regard to Haryana Police Housing Corporation Para No.5.17 for the year ending 31.03.2021.
23.	22.09.2023 Delhi	4	The Committee scrutinized the replies received from UHBVNL of Para No. 3.2 and Para No. 3.3 of DHBVNL for the year ending 31 st March 2020.
24.	26.09.2023 Chandigarh	5	The Committee scrutinized the replies received from the Managing Director, Haryana State Roads and Bridges Development Corporation Limited Para No. 08 of 57 th Report and Para No. 4 of 60 th Report.
25.	03.10.2023 Chandigarh	5	1. Oral examination of the Additional Chief Secretary to Government Haryana State Roads and Bridges Development Corporation Limited Para No. 08 of 57 th Report and Para No. 4 of 60 th Report. 2. Oral examination of the Additional Chief Secretary to Government Haryana, Energy Department with regard to HVPNL Para No. 2.3 for the year ending 31 st March 2021.
26.	12.10.2023 Rohtak	3	1. The Committee scrutinized the replies received from the Managing Director, Haryana Tourism Corporation Limited Para No. 05 of

			59th Report and Paras No. 3 and 4 of 62nd Report. 2. Chairmen confirmed the proceedings for dated 10.06.2023, 05.07.2023, 07.07.2023, 08.07.2023, 09.07.2023, 11.07.2023, 18.07.2023, 25.07.2023, 01.08.2023, 05.08.2023, 08.08.2023, 11.08.2023, 17.08.2023 and 05.09.2023,
27.	17.10.2023 Chandigarh	6	The Committee scrutinized the replies received from UHBVNL for Para No. 3.2 for the year ending 31 st March 2020 (Social, General and Economic Sectors) and para No. 3.3 of DHBVNL.
28.	21.10.2023 Delhi	3	The Committee scrutinized the replies received from the Managing Director, Haryana State Roads and Bridges Development Corporation Limited Para No. 4 of 60 th Report.
29.	23.10.2023 Chandigarh	2	The Members and Officer present waited till 01:45 P.M. but there was no quorum. Hence, no business could be transacted.
30.	31.10.2023 Chandigarh	7	The Committee scrutinized the replies received from DHBVNL Para No. 2.2 for the year ending 31 st March 2021.
31.	05.11.2023 Sirsa	4	The Committee scrutinized the replies received from the Managing Director, Haryana Tourism Corporation Limited Para No. 5 of 59 th Report and Paras No. 3 and 4 of 62 nd Report.
32.	08.11.2023 Chandigarh	6	1. The Committee scrutinized the replies received from UHBVNL for Para No. 3.2 for the year ending 31st March 2020 (Social, General and Economic Sectors) and para No. 3.3 of DHBVNL. 2. Chairman confirmed the proceedings for dated 13.09.2023, 22.09.2023, 26.09.2023, 03.10.2023, 12.10.2023, 17.10.2023, 21.10.2023 and 23.10.2023.
33.	14.11.2023 Chandigarh	3	The Committee scrutinized the replies received from the Managing Director, Haryana State Roads and Bridges Development Corporation Limited Para No. 4 of 60 th Report.
34.	21.11.2023 Chandigarh	2	The Members and Officer present waited till 01:45 P.M. but there was no quorum. Hence, no business could be transacted.

35.	28.11.2023 Chandigarh	3	1. The Committee scrutinized the replies received from the HSIIDC of Para No. 3.1 and 3.2 for the year ending 31st March 2020. 2. Chairman confirmed the proceedings for dated 31.10.2023, 05.11.2023, 08.11.2023 and 14.11.2023.
36.	02.12.2023. Amritsar	2	The Members and Officer present waited till 10:45 A.M. but there was no quorum. Hence, no business could be transacted.
37.	05.12.2023 Chandigarh	5	Oral examination of the Additional Chief Secretary to Government Haryana, Energy Department with regard to UHBVNL Para No. 3.2 & DHBVNL Para No. 3.3, for the year ending 31 st March 2020.
38	12.12.2023 Chandigarh	4	1.Oral examination of the Additional Chief Secretary to Government Haryana, Energy Department with regard to UHBVNL Para No. 2.1 & DHBVNL Para No. 2.2, for the year ending 31st March 2021. 2.Oral examination of the Additional Chief Secretary to Government Haryana, Industries & Commerce Department with regard to Para No. 3.1 and 3.2 for the year ending 31st March 2021.
39	27.12.2023 Chandigarh	6	The Committee scrutinized the replies received from the Energy Department with regard to Para No. HVPNL Para No. 2.1 for the year ending 31 st March 2019
40.	02.01.2024 Chandigarh	6	1. Oral examination of the Additional Chief Secretary to Government Haryana, Energy Department with regard to Para No. 2.11.1, 2.11.2 , 2.11.3, 2.11.4, 2.11.5 (a) of HVPNL. 2. Oral examination of the Additional Chief Secretary to Government Haryana Energy Department Report No.6 for the year 2022 of HPGCL. 1.1,1.2,1.3,1.4,1.5,1.6,1.7,1.8 and 1.9.
41	09.01.2024 Chandigarh	5	The Committee scrutinized the replies received from the Energy Department with regard to Report No.6 of HPGCL for the year 2022.
42	16.01.2024 Chandigarh	4	The Committee scrutinized the replies received from the Energy Department with regard to Report No.6 of HPGCL for the year 2022.

43.	23.01.2024 Chandigarh	2	The Members and Officer present waited till 01:15 P.M. but there was no quorum. Hence, no business could be transacted.
44.	28.01.2024 Narnaul	2	The Members and Officer present waited till 10:45 A.M. but there was no quorum. Hence, no business could be transacted.
45	30.01.2024 Chandigarh	3	The Committee scrutinized the replies received from the Energy Department with regard to Report No.6 of HPGCL for the year 2022.
46	06.02.2024 Chandigarh	5	Oral examination of the Additional Chief Secretary to Government Haryana, Energy Department with regard to Report No. 6 of HPGCL for the year 2022. Paras No. 2.1, 2.2, 2.3, 2.4, 2.5, 2.5.1 and 2.5.2.
47	10.02.2024 Delhi	4	The Committee Drafted the 70 th Report for the year 2023-24.
48	13.02.2024 Chandigarh	5	The Committee finalized 70 th Report for the year 2023-24
49	17.02.2024 Delhi	6	1. The Committee finalized 70 th Report for the year 2023-24 2. Chairman confirmed the proceedings for dated 21.11.2023, 28.11.2023, 2.12.2023, 5.12.2023, 12.12.2023, 27.12.2023, 02.01.2024, 09.01.2024, 16.01.2024, 23.01.2024, 28.01.2024, 30.01.2024, 06.02.2024, 10.02.2024 and 13.02.2024.

Report Presented

70th Report of the Committee on the Report of C&AG of India for the Year 2023-24 (Social General and Economic Sectors) was presented to the House on 28th March, 2024.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Committee on Estimates

The Committee on Estimates for **the year 2023-2024** consisting of nine members was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 22nd February, 2023 and notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-EC/2023-24/125, dated 26th April, 2023.

2. Sh. Mohan Lal Badoli, MLA was appointed as Chairperson.

3. The Committee fixed/ held 55 meetings during the period under review.

4. The names of Members and number of meetings attended by each of them are shown in the following table: -

Sr. No.	Name of the Members		Number of Meeting Attended
1.	Shri Mohan Lal Badoli, MLA	Chairperson	45
2.	Rao Dan Singh, MLA	Member	08
3.	Shri Jaiveer Singh, MLA	Member	43
4.	Shri Gopal Kanda, MLA	Member	00
5.	Shri Subhash Sudha, MLA	Member	30
6.	Shri Parmod Kumar Vij, MLA	Member	13
7.	Shri Rajesh Nagar, MLA	Member	32
8.	Shri Mewa Singh, MLA	Member	47
9.	Shri Balraj Kundu, MLA	Member	12

Meetings held and Business transacted.

The details showing dates of meetings held, the number of members present and the business transacted at each meeting, are given in the following table: -

Sr. No.	Date of Meeting	Number of Members present	Business transacted
1.	2.	3.	4.
1.	09-05-2023	5	स्वागत भाषण और समिति का कार्यक्षेत्र और कार्य पर चर्चा।
2.	16-05-2023 Shimla	4	समिति द्वारा वर्ष 2022-23 और वर्ष 2023-24 के बजट अनुमानों की जांच के लिए विभागों का चयन।
3.	17.05.2023 Shimla	4	समिति द्वारा वर्ष 2022-23 और वर्ष 2023-24 के बजट अनुमानों की जांच के लिए विभागों का चयन।
4.	23-05-2023	5	(i) समिति अध्यक्ष (श्री मोहन लाल बडोली) की अनुपस्थिति में समिति के एक सदस्य श्री सुभाष सुधा को बैठक की अध्यक्षता करने के लिए कार्यकारी अध्यक्ष चुना गया। (ii) समिति द्वारा वित्त वर्ष 2022-23 के लिए बजट सामग्री संबंधी समिति द्वारा तैयार की गई प्रश्नावली के संबंध में सहकारिता विभाग, हरियाणा से प्राप्त उत्तरों की जांच।
5.	28-05-2023 Gurugram	6	समिति ने वर्ष 2022-23 के लिए बजट सामग्री संबंधी समिति द्वारा तैयार की गई प्रश्नावली के संबंध में श्रम विभाग, हरियाणा से प्राप्त उत्तरों की जांच।
6.	30-05-2023	4	(i) समिति द्वारा वित्त वर्ष 2022-23 के लिए बजट सामग्री संबंधी समिति द्वारा तैयार की गई प्रश्नावली के संबंध में खाद्य, नागरिक आपूर्ति और उपभोक्ता मामले विभाग, हरियाणा से प्राप्त उत्तरों की जांच। (ii) समिति ने दिनांक 26.06.2023 से दिनांक 03.07.2023 तक केंद्र शासित प्रदेश जम्मू और कश्मीर का अध्ययन दौरा करने का निर्णय लिया।
7.	07-06-2023	6	समिति द्वारा अपनी 49वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में आबकारी एवं कराधान विभाग, हरियाणा से प्राप्त उत्तरों की जांच।
8.	13-06-2023	4	समिति द्वारा वर्ष 2022-23 के लिए बजट सामग्री संबंधी समिति द्वारा तैयार की गई प्रश्नावली के संबंध में श्रम विभाग, हरियाणा से प्राप्त उत्तरों की जांच।
9.	18-06-2023 Delhi	4	समिति द्वारा वर्ष 2022-23 के लिए बजट सामग्री संबंधी समिति द्वारा तैयार की गई प्रश्नावली के संबंध में सहकारिता विभाग, हरियाणा से प्राप्त उत्तरों की जांच।

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| 10. | 21-06-2023 | 2 | No business could be transected for want of quorum. |
| 11. | 28-06-2023 | 5 | <p>(i) समिति द्वारा अपनी 47वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में लोक निर्माण विभाग (बी एंड आर) हरियाणा से प्राप्त उत्तरों की जांच।</p> <p>(ii) समिति ने दिनांक 10.07.2023 से दिनांक 17.07.2023 तक केंद्र शासित प्रदेश जम्मू और कश्मीर का अध्ययन दौरा करने का निर्णय लिया।</p> |
| 12. | 04-07-2023 | 6 | समिति द्वारा अपनी 49वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में जन स्वास्थ्य एवं अभियांत्रिकी विभाग हरियाणा से प्राप्त उत्तरों की जांच। |
| 13. | 09.07.2023
Delhi | 5 | समिति ने अपनी बैठक में केन्द्र शासित प्रदेश जम्मू एवं कश्मीर का दिनांक 10 जुलाई, 2023 से लेकर दिनांक 17 जुलाई, 2023 तक के दौरा कार्यक्रम पर चर्चा की गई और एक प्रश्नावली तैयार की गई जिसके आधार पर जम्मू एवं कश्मीर के माननीय उप राज्यपाल महोदय से केवल अति महत्वपूर्ण बिंदुओं पर ही चर्चा की जा सके। माननीय समिति ने मौसम की खराबी की वजह से अपने पूर्व निर्धारित दौरा कार्यक्रम में भी बदलाव किये ताकि समिति को किसी भी सूरत में कोई कठिनाई न आने पाये। |
| 14. | 11.07.2023
Srinagar | 6 | At the outset, Shri Manoj Sinha, Hon'ble Lt. Governor, Jammu & Kashmir at Srinagar welcomed the Chairperson, Members of the Committee on Estimates and staff of Haryana Legislative Assembly on their arrival at Raj Bhavan, Srinagar with bouquets of flowers and traditional scarves and meeting with the Hon'ble Lt. Governor, Jammu & Kashmir to discussed with the counterpart on the points of common interest. |
| 15. | 11.07.2023
Sonmarg | 6 | समिति की इस बैठक में हरियाणा प्रदेश में मधुमक्खी पालन की ज्यादा से ज्यादा संभावनाओं को तलाशने का काम किया गया ताकि हरियाणा प्रदेश भी इस दिशा में जम्मू एवं कश्मीर की तर्ज पर आगे बढ़ सके और मधुमक्खी फार्मिंग से हरियाणा के किसानों की आर्थिक स्थिति और ज्यादा मजबूत हो सके तथा यहाँ के लोगो को ज्यादा से ज्यादा रोजगार मुहैया हो सके। माननीय समिति ने यह भी चाहा कि मधुमक्खी पालन के लिए हरियाणा प्रदेश के सम्बंधित विभाग को इस व्यवसाय के लिए ज्यादा कोस्ट एस्टिमेंट्स रखने के लिए भी प्रेरित किया जायेगा। |

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| 16. | 12.07.2023
Amarnath Ji | 6 | समिति की इस बैठक में जम्मू एवं कश्मीर के माननीय उप राज्यपाल महोदय द्वारा हरियाणा प्रदेश में पर्यटन उद्योग के संदर्भ में दिए गये दिशा निर्देशों तथा हरियाणा प्रदेश में रोजगार सर्जन की दिशा में ग्रामीण पर्यटन किस प्रकार से एक महत्वपूर्ण भूमिका निभा सकता है, के विषय पर बड़ी ही संजीदगी और गंभीरता के साथ विचार विमर्श किया गया और निर्णय लिया गया कि हरियाणा प्रदेश में ग्रामीण पर्यटन को उपयुक्त वातावरण प्रदान करने की दिशा में कोई कोर कसर बाकि नहीं छोड़ी जाएगी। |
| 17. | 14.07.2023
Gulmarg | 4 | समिति की इस बैठक में जम्मू एवं कश्मीर की तर्ज पर हरियाणा प्रदेश में भी वस्त्र उद्योग को सरकारी सहायता प्रणाली की मदद से आगे बढ़ाने के विषय पर चर्चा की गई। |
| 18. | 15.07.2023
Srinagar | 3 | माननीय समिति ने अपनी बैठक में जम्मू एवं कश्मीर के दौरा प्रवास के दौरान प्राप्त की गई विभिन्न प्रकार की जानकारीयों पर पुनः मंथन किया गया। इसी बीच जम्मू एवं कश्मीर विधान सभा के सचिव महोदय भी माननीय समिति के समक्ष आ गए तो इसके बाद इस बैठक में दोनों प्रदेशों की विधान सभा की कार्यप्रणाली और माननीय सदस्यों को दिए जाने वाले वेतन एवं भत्तों पर भी विस्तार से चर्चा हुई। |
| 19. | 16.07.2023
Pahalgam | 1 | No business could be transected for want of quorum. |
| 20. | 25.07.2023 | 5 | समिति ने वर्ष 2022-23 के लिए बजट सामग्री संबंधी समिति द्वारा तैयार की गई प्रश्नावली के संबंध में श्रम विभाग, हरियाणा से प्राप्त उत्तरों की जांच। |
| 21. | 01.08.2023 | 4 | (i) In the absence of the Chairperson (Shri Mohan Lal Badoli), Shri Subhash Sudha, MLA a Member of the Committee was chosen to preside over the meeting of the Committee.
(ii) Due to unavoidable circumstances, the Committee decided to postpone the Oral examination of the representatives of the Labour Department fixed for 01.08.2023 and decided to scrutinize the updated pointwise reply to the questionnaire on the Budget Estimates for the year 2022-23 related to the Labour Department received on 01.08.2023 from the Labour Commissioner, Haryana vide letter dated 31.07.2023. |
| 22. | 05.08.2023
Delhi | 3 | समिति द्वारा वर्ष 2023-24 के बजट अनुमान के संबंध में उद्योग एवं वाणिज्य विभाग, हरियाणा से प्राप्त सामग्री की जांच। |
| 23. | 09.08.2023 | 2 | No business could be transected for want of quorum. |

24.	18.08.2023	4	समिति द्वारा वर्ष 2022-23 के लिए बजट सामग्री संबंधी समिति द्वारा तैयार की गई प्रश्नावली के संबंध में श्रम विभाग, हरियाणा से प्राप्त उत्तरों की जांच।
25.	24.08.2023	6	समिति द्वारा वर्ष 2023-24 (प्रथम किस्त) के अनुपूर्क अनुमानों पर विचार करने के लिए अतिरिक्त मुख्य सचिव, हरियाणा सरकार, वित्त विभाग का मौखिक परीक्षण।
26.	05.09.2023	6	समिति द्वारा वर्ष 2022-23 के लिए बजट सामग्री पर समिति द्वारा तैयार की गई प्रश्नावली के उत्तरों के संबंध में प्रधान सचिव, हरियाणा सरकार, श्रम विभाग का मौखिक परीक्षण।
27.	12.09.2023	3	समिति द्वारा वर्ष 2023-24 के बजट अनुमान के संबंध में उद्योग एवं वाणिज्य विभाग, हरियाणा से प्राप्त सामग्री की जांच।
28.	15.09.2023	5	समिति द्वारा अपनी 40वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में जन स्वास्थ्य एवं अभियांत्रिकी विभाग हरियाणा से प्राप्त उत्तरों की जांच।
29.	20.09.2023	5	(i) समिति अध्यक्ष (श्री मोहन लाल बडोली) की अनुपस्थिति में समिति के एक सदस्य श्री सुभाष सुधा को बैठक की अध्यक्षता करने के लिए कार्यकारी अध्यक्ष चुना गया। (ii) समिति द्वारा अपनी 49वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में आबकारी एवं कराधान विभाग, हरियाणा से प्राप्त उत्तरों की जांच।
30.	25.09.2023	4	सार्वजनिक हित के बिंदुओं पर चर्चा के लिए तमिलनाडु विधान सभा की प्राक्कलन समिति के साथ बैठक।
31.	29.09.2023	5	समिति द्वारा वर्ष 2023-24 के लिए बजट अनुमान के संबंध में विकास एवं पंचायत विभाग, हरियाणा से प्राप्त सामग्री की जांच।
32.	03.10.2023	4	(i) Questionnaire framed by the Estimates Committee on the Material received from the Industries & Commerce Department in respect of their Budget Estimates for the year 2023-24. (ii) The Committee had decided to undertake the Study Tour to the Union Territory of Lakshadweep from 23.10.2023 to 29.10.2023, but due to unavoidable circumstances the Committee has decided to postpone its study tour.
33.	10.10.2023	7	हरियाणा विधानसभा की प्राक्कलन समिति द्वारा समिति की 33वीं, 39वीं और 49वीं रिपोर्टों में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में प्रधान सचिव, हरियाणा सरकार, आबकारी एवं कराधान विभाग का मौखिक परीक्षण।

34.	18.10.2023	5	समिति द्वारा अपनी 49वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में जन स्वास्थ्य एवं अभियांत्रिकी विभाग हरियाणा से प्राप्त उत्तरों की जांच।
35.	20.10.2023 Gurugram	3	समिति द्वारा अपनी 40वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में जन स्वास्थ्य एवं अभियांत्रिकी विभाग हरियाणा से प्राप्त उत्तरों की जांच।
36.	30.10.2023	4	(i) समिति द्वारा अपनी 42वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में पर्यावरण एवं जलवायु परिवर्तन विभाग हरियाणा से प्राप्त उत्तरों की जांच। (ii) समिति ने दिनांक 29.11.2023 से दिनांक 07.12.2023 तक गुजरात राज्य का अध्ययन दौरा करने का निर्णय लिया।
37.	07.11.2023	4	समिति द्वारा अपनी 28वीं और 49वीं रिपोर्टों में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में जन स्वास्थ्य एवं अभियांत्रिकी विभाग हरियाणा से प्राप्त उत्तरों की जांच।
38.	09.11.2023 Delhi	5	समिति द्वारा वर्ष 2023-24 के लिए बजट अनुमान के संबंध में विकास एवं पंचायत विभाग, हरियाणा से प्राप्त सामग्री की जांच।
39.	21.11.2023	5	(i) समिति द्वारा अपनी 48वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में निर्देशक, परिवहन विभाग हरियाणा से प्राप्त उत्तरों की जांच। (ii) समिति ने दिनांक 29.11.2023 से दिनांक 07.12.2023 तक गुजरात राज्य का अध्ययन दौरा रद्द करने का निर्णय लिया।
40.	25.11.2023 Delhi	3	समिति द्वारा वर्ष 2023-24 के बजट अनुमान के संबंध में विकास एवं पंचायत विभाग, हरियाणा से प्राप्त सामग्री पर प्रश्नावली तैयार की गई।
41.	05.12.2023	3	समिति द्वारा वर्ष 2023-24 के लिए विकास एवं पंचायत विभाग के संबंध में बजट सामग्री पर प्रश्नावली तैयार की गई।
42.	09.12.2023 Rai(Sonipat)	3	समिति द्वारा अपनी 47वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में लोक निर्माण (बी एंड आर) विभाग, हरियाणा से प्राप्त उत्तरों की जांच।
43.	14.12.2023	5	समिति द्वारा वर्ष 2023-24 (द्वितीय किस्त) के अनुपूरक अनुमानों पर विचार करने के लिए अतिरिक्त मुख्य सचिव, हरियाणा सरकार, वित्त विभाग का मौखिक परीक्षण।
44.	03.01.2024	5	समिति द्वारा वर्ष 2023-24 के लिए विकास एवं पंचायत विभाग के संबंध में बजट सामग्री पर तैयार प्रश्नावली को अंतिम रूप दिया।
45.	06.01.2024 Delhi	3	(i) In the absence of the Chairperson (Shri Mohan Lal Badoli), Rao Dan Singh, MLA a

Member of the Committee was chosen to preside over the meeting of the Committee.

(ii) The Committee scrutinized the reply received from the Industries & Commerce Department, Haryana in connection with the questionnaire on Budget contents for the year 2023-24.

46.	09.01.2024	4	(i) समिति अध्यक्ष (श्री मोहन लाल बडोली) की अनुपस्थिति में समिति के एक सदस्य श्री सुभाष सुधा को बैठक की अध्यक्षता करने के लिए कार्यकारी अध्यक्ष चुना गया। (ii) समिति द्वारा अपनी 41वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में सिंचाई एवं जल संसाधन विभाग हरियाणा से प्राप्त उत्तरों की जांच।
47.	16.01.2024	3	(i) समिति अध्यक्ष (श्री मोहन लाल बडोली) की अनुपस्थिति में समिति के एक सदस्य श्री जयवीर सिंह को बैठक की अध्यक्षता करने के लिए कार्यकारी अध्यक्ष चुना गया। (ii) समिति द्वारा अपनी 48वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में निदेशक, परिवहन विभाग हरियाणा से प्राप्त उत्तरों की जांच।
48.	23.01.2024	4	समिति द्वारा अपनी 32वीं और 38वीं रिपोर्टों में की गई सिफारिशों/ टिप्पणियों के कार्यान्वयन के संबंध में पर्यटन, विभाग हरियाणा से प्राप्त उत्तरों की जांच।
49.	28.01.2024	2	No business could be transacted for want of quorum.
50.	30.01.2024	2	No business could be transacted for want of quorum.
51.	03.02.2024	3	समिति द्वारा अपनी 49वीं रिपोर्ट में की गई सिफारिशों/टिप्पणियों के कार्यान्वयन के संबंध में जन स्वास्थ्य एवं अभियांत्रिकी विभाग हरियाणा से प्राप्त उत्तरों की जांच।
52.	06.02.2024	3	(i) समिति अध्यक्ष (श्री मोहन लाल बडोली) की अनुपस्थिति में समिति के एक सदस्य श्री सुभाष सुधा को बैठक की अध्यक्षता करने के लिए कार्यकारी अध्यक्ष चुना गया। (ii) समिति द्वारा वर्ष 2022-23 के अनुमानों पर प्राक्कलन समिति की 51वीं रिपोर्ट का मसौदा तैयार किया गया।
53.	13.02.2024	5	समिति द्वारा वर्ष 2022-23 के अनुमानों पर प्राक्कलन समिति की 51वीं रिपोर्ट का मसौदा तैयार किया गया।
54.	16.02.2024	3	समिति द्वारा वर्ष 2022-23 के अनुमानों पर प्राक्कलन समिति की 51वीं रिपोर्ट का मसौदा तैयार किया और अंतिम रूप दिया गया।

55. 19.02.2024 4 समिति द्वारा वर्ष 2023-24 (तीसरी किस्त) के अनुपूरक अनुमानों पर विचार करने के लिए अतिरिक्त मुख्य सचिव, हरियाणा सरकार, वित्त विभाग का मौखिक परीक्षण।

During the period under Review the Committee on Estimates presented the following Reports to the House.

Sr. No.	By Whom Presented	Date of Presentation	Subject
1.	Acting Chairperson	28.08.2023	Report of the Committee on Estimates on the Supplementary Estimates (1 st Installment) for the year 2023-24.
2.	Chairperson	18.12.2023	Report of the Committee on Estimates on the Supplementary Estimates (2 nd Installment) for the year 2023-24.
3.	Chairperson	22.02.2024	Report of the Committee on Estimates on the Supplementary Estimates (3 rd Installment) for the year 2023-24.
4.	Chairperson	28.02.2024	51 st Report of the Committee on Estimates for the year 2023-24 relating of the Labour Department, Haryana.

Meetings held at places other than Chandigarh.

Sr.No	Place of Meetings	Date of Meetings
1.	Haryana Bhawan, New Delhi.	18.06.2023, 09.07.2023, 05.08.2023, 15.09.2023, 29.09.2023, 09.11.2023, 25.11.2023, 06.01.2024 and 03.02.2024.
2.	Gurugram	28.05.2023, 18.08.2023 and 20.10.2023
3.	Rai (Sonipat)	09.12.2023.
4.	Surajkund (Faridabad)	16.02.2024.
5.	Shimla (H.P.)	16.05.2023 and 17.05.2023.
6.	Mussoorie (U.K.)	28.01.2024.
7.	Srinagar, Sonmarg, Amarnath ji, Gulmarg, Srinagar and Pahalgam	11.07.2023, 11.07.2023, 12.07.2023, 14.07.2023, 15.07.2023 and 16.07.2023.

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**वर्ष 2023-24 के लिए अनुसूचित जातियों, जन जातियों तथा
पिछड़े वर्गों के कल्याण सम्बन्धी समिति का गठन।**

The Hon'ble Speaker, was authorized through a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 22nd February, 2023, to nominate members and also to appoint the Chairperson of the Committee for the year 2023-2024. Accordingly, the Hon'ble Speaker Constituted the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2023-2024 on 26th April, 2023 by appointing Shri Satya Parkash, MLA as a Chairperson of the Committee.

The name of the Chairperson & Members of the Committee and number of meeting attended by each of them out of total 49 meetings which were held during the period (year 2023-2024) which is under review are given below:-

क्रमोंक	विधायकों के नाम		बैठकों मे हाजिरी
1.	श्री सत्य प्रकाश, विधायक	सभापति	41
2.	श्री लक्ष्मण नापा, विधायक	सदस्य	30
3.	श्री राजेश नागर, विधायक	सदस्य	07
4.	श्रीमति रेनू बाला, विधायक	सदस्य	35
5.	श्री शीशपाल सिंह, विधायक	सदस्य	40
6.	श्री चिरंजीव राव, विधायक	सदस्य	26
7.	श्री राम करण, विधायक	सदस्य	10
*8.	श्री राम निवास विधायक	सदस्य	Nil
9.	श्री धर्मपाल गोंदर, विधायक	सदस्य	18

समिति का गठन दिनांक 26 अप्रैल, 2023 को हरियाणा विधान सभा सचिवालय की अधिसूचना संख्या एच.वी.एस./एससी/एसटी/बीसी/01/2023-2024/118, दिनांक 26 अप्रैल, 2023 के तहत किया गया था।

- * श्री राम निवास विधायक ने दिनांक 17.05.2023 को हरियाणा विधान सभा की अनुसूचित जातियों, जन जातियों तथा पिछड़े वर्गों के कल्याण सम्बन्धी समिति की सदस्यता से इस्तीफा दे दिया था और माननीय अध्यक्ष महोदय ने उसी दिन इस्तीफा स्वीकार कर लिया था जिसकी सूचना संख्या एचवीएस/एससी/ एसटी/बीसी/ 01/2023-2024/133, दिनांक 17.05.2023 के माध्यम से प्रकाशित कर दी गई थी।

**THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES HELD THE
MEETING AND BUSINESS TRANSACTED**

The details showing the dates & place of meeting, number of Members present and business transacted at each meeting are given below:-

Sr. No.	Dates and place of Meeting	Members present	Business Transacted
1.	11.05.2023 हरियाणा विधान सभा	5	1. स्वागत भाषण। 2. समिति की संस्तुति (i) समिति ने विचार-विमर्श किया कि हरियाणा में नियुक्तियों व पदोन्नतियों में एस.सी. कैटेगरी के कंडीडेट्स/कर्मचारियों में बैकलॉग की उपलब्धता अभी भी जारी है जोकि हरियाणा सरकार की हिदायत दिनांक 15.07.2014 का उल्लंघन है। अतः समिति ने निर्देश दिए हैं कि सभी विभागों, बोर्डों, निगमों, विविद्यालयों आदि से एस.सी./बी.सी. कैटेगरीज के अधिकारियों व कर्मचारियों की नियुक्तियों व पदोन्नतियों में उत्पन्न बैकलॉग के बारे में विस्तारपूर्वक जानकारी सामान्य प्रशासन विभाग व संबंधित विभागों से अतिशीघ्र प्राप्त की जाए ताकि समिति इस मामले में उचित कार्यवाही कर सके। (ii) समिति ने चिंता जाहिर की है कि माननीय मुख्यमंत्री महोदय के 15 मई, 2015 के आदेशों के अनुसार संविधान के 85वें संशोधन को पूर्ण रूप से अभी तक लागू नहीं किया गया है। अतः समिति ने चाहा है कि इस बारे में मुख्य सचिव, हरियाणा सरकार एवं महाधिवक्ता (ऐडवोकेट जनरल) पंजाब एवं हरियाणा हाई कोर्ट को पत्र लिखकर इस 85वें संशोधन को लागू न होने के बारे में संपूर्ण तथ्यों सहित जानकारी/स्टेटस रिपोर्ट हासिल की जाए। (iii) समिति ने विचार-विमर्श किया कि वर्ष 2007 के सर्वे के अनुसार बहुत-से पात्र लाभार्थियों को जमीन उपलब्ध न होने के कारण प्लॉट नहीं मिल सके तथा कुछ लोगों को गौचारान भूमि में प्लॉट अलॉट हुए थे परंतु उनको प्रशासन के द्वारा कब्जा नहीं दिया गया। अतः समिति ने चाहा है कि पंचायत एवं विकास विभाग और शहरी स्थानीय निकाय विभाग से यह जानकारी प्राप्त की जाए कि कितने लाभार्थियों को जमीन की उपलब्धता न होने के कारण प्लॉट नहीं मिल सके तथा कितने लोगों को गौचारान भूमि पर अलॉट किये गए प्लॉटों का कब्जा नहीं दिया गया। समिति ने यह भी जानना

		चाहा है कि इस मामले में विभाग आगामी कार्यवाही क्या कर रहा है ? (iv) समिति ने विचार-विमर्श किया कि सरकार ने बहुत-सी ग्राम पंचायतों को शहरी स्थानीय निकायों के अंतर्गत कर दिया गया जिस कारण एस.सी. व बी.सी. कैटेगरी के लोगों को आबंटित किये गये प्लॉटों की रजिस्ट्री का मामला लटक गया तथा प्रशासन ने कोई ठोस कदम नहीं उठाए हैं, इसलिए समिति यह जानना चाहती है कि ऐसी कितनी ग्राम पंचायतें हैं जो शहरी स्थानीय निकाय के अन्तर्गत आ गई थी जिस कारण एस.सी./बी.सी. कैटेगरी से संबंधित लाभार्थियों के संबंधित प्लॉटों की रजिस्ट्री उनके नाम पर नहीं हो पाई है तथा सरकार/विभाग इस मामले में क्या कदम उठा रहा है ? (v) समिति ने विचार-विमर्श व चिंता जाहिर की कि हरियाणा सरकार द्वारा बजट के तहत उपलब्ध एस.सी. कंपोनेंट प्लान का पैसा संपूर्ण रूप से एस.सी. कैटेगरी के कल्याण के लिए खर्च नहीं किया जा रहा है तथा इस पैसे को डायवर्ट करके किसी अन्य जगह पर खर्च किया जा रहा है जोकि एस.सी. कैटेगरी के लोगों के साथ सरासर अन्याय है। इसे गम्भीरता से लेते हुए समिति ने जानना चाहा है कि हरियाणा में सभी एस.सी. रिजर्व कोटे के हल्कों जैसे कि पटौदी, कालावाली, गुहला, नरवाना, साढ़ौरा, रतिया, नीलोखेड़ी, झज्जर, कलानौर, खरखौदा, मुलाना, इसराना, बवानी खेड़ा, बावल, शाहाबाद, होडल, उकलाना तथा इसके अतिरिक्त हल्का तिगांव व रेवाड़ी इत्यादि विधान सभा क्षेत्रों को एस.सी. कंपोनेंट प्लान के तहत कितना बजट प्राप्त हुआ तथा उसमें से कितना बजट एस.सी. कैटेगरी के लोगों के कल्याण के लिए खर्च किया गया। अतः समिति ने निर्देश दिए हैं कि संबंधित कार्यालयों से एस.सी. कंपोनेंट में प्राप्त बजट तथा उस बजट के उपयोग की संपूर्ण जानकारी अतिशीघ्र प्राप्त कर ली जाए। समिति ने विस्तार से विचार-विमर्श करने के पश्चात् तर्क दिया कि पी. डब्ल्यू.डी. (बी. एण्ड आर.), सिंचाई विभाग और मार्केटिंग बोर्ड को एस.सी. कंपोनेंट प्लान के तहत प्राप्त बजट का उपयोग आरक्षित हल्कों में सड़कें व रजबाहा बनाने में किया जाना चाहिए ताकि एस.सी. कंपोनेंट प्लान के पैसे का संपूर्ण रूप से सदुपयोग हो सके और एस.सी. कंपोनेंट प्लान के पैसे को डायवर्ट करके किसी अन्य नॉन एस.सी. कंपोनेंट प्लान में नहीं लगाना पड़ेगा।
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			(vi) समिति ने एस.सी. कैटेगरी से संबंधित किसानों को मिलने वाली सुविधाओं के बारे में भी विचार-विमर्श किया तथा महसूस किया कि पी.एम. किसान सम्मान निधि योजना के तहत एस.सी. कैटेगरी के किसानों को संपूर्ण लाभ नहीं मिल रहा है, इसलिए समिति ने चाहा है कि कृषि एवं किसान कल्याण विभाग से उपरोक्त योजना के तहत एस.सी. कैटेगरी के कितने किसानों को लाभ मिलता है, की एक जिलेवार रिपोर्ट मांग ली जाए, ताकि रिपोर्ट के अनुसार उपयुक्त कार्यवाही की जा सके। (vii) अंत में, सभापति महोदय ने माननीय सभी समितियों के सभापतियों के साथ माननीय अध्यक्ष महोदय की अध्यक्षता में दिनांक 2 मई, 2023 को हुई बैठक में माननीय अध्यक्ष महोदय के आदेशों का हवाला देते हुए निर्देश दिए हैं कि समिति द्वारा दी गई संस्तुतियों पर संबंधित विभागों से एवम टेकन रिपोर्ट 15 दिन के अन्दर-अन्दर तलब कर ली जाए। 3. समिति ने पूर्व समिति के लम्बित मामलों का अवलोकन व सिफारिशों का गहन अध्ययन किया। 4. समिति ने अपनी आगामी बैठक विश्राम गृह, लोक निर्माण विभाग, गुरुग्राम में दिनांक 14.05.2023 को प्रातः 10:30 बजे करने का निर्णय लिया।
2.	14.05.2023 गुरुग्राम	4	1. The Committee scrutinized the replies received from the Director, Rural Development Department and Director General, Development & Panchayats Department, Haryana, Chandigarh vide Memos dated 03.05.2023 & dated 21.02.2023, in respect of allotment of 100 Sq. Yard plots allotted to the BPL families in Karnal & Sirsa districts, respectively, were placed before the Committee. The Committee noted the contents of the replies and satisfied therewith. 2. The Committee discussed the pending matters of previous Committee and selected the Districts Rewari & Yamuna Nagar for conducting the spot visit in subsequent meetings. The Committee desired that the information in respect of matters of atrocities, rate of conviction, compensation,

			Mukhya Mantri Vivah Shagun Yojana, 100 Sq. Yard plots, utilization of fund of component plan by the Agriculture Department etc. be obtained from the Deputy Commissioner, Yamuna Nagar & Rewari and quarter concerned within 15 days so that the spot visit at these District Headquarter be fixed at the earliest. The Committee decided to drop the matter of Pradhan Mantri Awas Yojana. 3 समिति की अगामी बैठक दिनांक 25.05.2023 को प्रातः 11:00 बजे विश्राम गृह, बैनमोर सर्किट हाउस, मिमला में आयोजित की जायगी। 4 पूर्व समिति के लम्बित मामलों के संदर्भ में समिति ने निर्णय लिया है कि समिति जिला मुख्यालय फतेहाबाद में दिनांक 07.06.2023 को प्रातः 11:00 बजे स्पॉट विजिट करेगी। समिति जिला मुख्यालय पर विभिन्न विभागों से सम्बन्धित मामलों जैसे कि अनुसूचित जातियों के खिलाफ अत्याचार के मामलों में पीडित व्यक्ति को मुआवजा देने और इन मामलों में दोषसिद्धि की दर, 100-100 वर्ग भूखंडों (प्लॉटों) के आवंटन के मामले, अनुसूचित जाति के किसानों के कल्याण के लिए निर्धारित कम्पोनेंट प्लान के बजट का उपयोग, प्रधानमंत्री आवास योजना और मुख्यमंत्री विवाह शगुन योजना इत्यादि मामलों के सम्बन्ध में संबंधित अधिकारियों के साथ बैठक में चर्चा करेगी।
3.	18.05.2023 हरियाणा विधान सभा	4	1 समिति ने दिनांक 18 मई, 2023 को लोकसभा सदस्य (सांसद) श्री रतन लाल कटारिया के दुखद निधन पर गहरा दुख व्यक्त किया। 2 समिति द्वारा जिला प्रशासन, फतेहाबाद के उपायुक्त, पुलिस अधीक्षक, जिला कल्याण अधिकारी, जिला न्यायवादी, उप निदेशक, कृषि, निदेशक, ग्रामीण विकास विभाग एवं कार्यकारी अधिकारी, नगर परिषद् द्वारा प्रस्तुत दस्तावेजों/जवाबों की जांच की गई। जांच उपरांत दस्तावेजों/जवाबों को संतोषजनक नहीं पाया गया। समिति ने इसे गम्भीरता से लिया और महसूस किया कि इस प्रकार के मामलों के निपटान के लिए मौके पर जाकर सम्बन्धित अधिकारियों का मौखिक परीक्षण करने की आवश्यकता है। इस तथ्य को ध्यान में रखते हुए समिति द्वारा यह निर्णय लिया गया कि

			समिति दिनांक 07.06.2023 को जिला मुख्यालय, फतेहाबाद पर जाकर जिला प्रशासन, फतेहाबाद के उपायुक्त, पुलिस अधीक्षक, जिला कल्याण अधिकारी, जिला न्यायवादी, उप निदेशक, कृषि, निदेशक, ग्रामीण विकास विभाग एवं कार्यकारी अधिकारी, नगर परिषद् का मौखिक परीक्षण करेगी।
4	25.05.2023 बैनमोर सर्किट हाउस, मिमला	6	1 समिति ने पुलिस अधीक्षक, अम्बाला, सिरसा और करनाल, हरियाणा द्वारा प्राप्त पत्र दिनांक 17.03.2023, 01.03.2023 एवं 16.02.2023 द्वारा प्रस्तुत अनुसूचित जाति के वर्गों के साथ हुए अपराध/अत्याचार के मामलों में की गई कार्यवाही के दस्तावेजों/जवाबों की छानबीन की। छानबीन के दौरान समिति पुलिस अधीक्षक, अम्बाला, करनाल और सिरसा के दस्तावेजों/जवाबों से संतुष्ट नहीं है। समिति ने चाहा है कि फतेहाबाद की निर्धारित मीटिंग दिनांक 07.06.2023 को होने के बाद इन मामलों में दोबारा से विचार किया जाएगा। 2 The Committee decided to undertake a study tour either to the State of Madhya Pradesh from 25.06.2023 to 01.07.2023 or to, the Union Territory of Jammu & Kashmir from 02.07.2023 to 06.07.2023 to discuss the members of common interests either with the sister Committee/ Hon'ble Speaker/ Lieutenant Governor/ Welfare of Scheduled Castes and Backward Classes Department as per their availability. The Committee directed to the Officer of the Committee to get the consent of meeting either with the sister Committee/Hon'ble Speaker/ Lieutenant Governor or with the Welfare of Scheduled Castes and Backward Classes Department of the said Assemblies/Union Territory first, thereafter, get the permission from the Hon'ble Speaker, so that the Committee may proceed on study tour as per relevant scheduled to the State who have given the consent.
5.	31.05.2023 हरियाणा विधान सभा	5	1 समिति ने जिला न्यायवादी, करनाल और सिरसा, हरियाणा द्वारा प्राप्त पत्र दिनांक 27.02.2023 व 3.02.2023 द्वारा प्रस्तुत अनुसूचित जाति के वर्गों के साथ हुए अत्याचार के मामलों में सजा की दर में की गई कार्यवाही के दस्तावेजों/जवाबों की छानबीन की। छानबीन के दौरान

			समिति जिला न्यायवादी, सिरसा के दस्तावेजों/जवाबों से संतुष्ट हुई और जिला न्यायवादी, करनाल के द्वारा ठीक से जवाब न देने के कारण समिति ने चाहा है कि इसका दोबारा से जवाब मांग लिया जाए। 2 समिति ने अपनी आगामी बैठक दिनांक 21.06.2023 को प्रातः 11:30 बजे विश्राम गृह, लोक निर्माण विभाग, रेवाड़ी में आयोजित करने का निर्णय किया।
6.	07.06.2023 स्पोट विजिट, जिला मुख्यालय, फतेहाबाद	4	समिति ने जिला मुख्यालय फतेहाबाद में स्पोट विजिट के विभिन्न विभागों से सम्बन्धित मामलों जैसे कि अनुसूचित जातियों के खिलाफ अत्याचार के मामले में पीड़ित व्यक्ति को मुआवजा देने और इन मामलों में दोषसिद्धि की दर, 100-100 वर्ग भूखंडों (प्लॉटों) के आवंटन के मामले, अनुसूचित जाति के किसानों के कल्याण के लिए निर्धारित कम्पोनेंट प्लान के बजट का उपयोग, प्रधानमंत्री आवास योजना और मुख्यमंत्री विवाह शगुन योजना इत्यादि मामलों के सम्बन्ध में संबंधित अधिकारियों के साथ बैठक की। THE MATTER OF ATROCITY AND COMPENSATION THEREUPON 1. As per agenda, the matter of atrocity which have been caused against the scheduled castes categories and compensation/relief was to be disbursed to the victims thereupon was take up by the Committee through which the replies of Superintendent of Police and District Welfare Officer were discussed. The District Welfare Officer explained that the compensation/relief in the matter of atrocities in which documents received and arranged in time, the compensation/relief has been granted to the eligible victims but in various cases the compensation could not disbursed due to the Copies of FIR/Challan/Decision of cases not provided by the office of SP/DA in time. After examine the reply of DWO the Committee was satisfied therewith in respect to the matter of compensation disbursed in the atrocities cases. During the discussion, the Committee was surprised to see that in the reply of Superintendent of Police the date

			of delivery of documents i.e. Copies of FIR/Challan/Decision of cases was not mentioned as only mentioned that the documents delivered to the DWO “by hand”. While asking the question to the SP that why the date of delivery of documents not mentioned and why the proforma prescribed by the Committee modified itself, the SP could not reply satisfactorily whereas when asked the DWO in respect of delivery of such documents he has stated that since the matter take up by the such Committee the documents are receiving through letters or memos. The DWO showing the copies of the letters through which in some cases such documents have been provided after causing delay and he has also stated that its incorrect to say that the documents i.e. Copies of FIR/ Challan/ Decision of cases are providing “by hand”. The Nodal Officer was also there but he could not reply thereupon. After long discussion upon the matter, the Committee observed that due to not providing the Copies of FIR/Challan/Decision of cases timely, the victims in the matter of atrocities have been deprived from their legitimate right of the compensation/relief. The Committee also observed that the Superintendent of Police, Fatehabad not furnish the reply properly and prescribed proforma modified as per suitable, it seems that the reply has been copied of the reply of SP’s, Sirsa. The Superintendent of Police, Fatehabad made request to the Committee to given another opportunity to verify the record and submit the fresh accurate reply in this regard. The Committee took a serious note in this regard and following directions/ recommendations were given to the Deputy Commissioner :- (i) To conduct the meeting of the SP, Nodal Officer & DWO and ensure the delivery of the required documents i.e. Copies of FIR/Challan/Decision of cases to the DWO in time i.e. within a week, so that compensation/relief be disbursed to the
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			victim of the cases of atrocities in due course; (ii) To examine the entire matter and submit the report in respect of pending cases whose documents have not been provided to the DWO so far; (iii) To direct the DA to furnish the copy of decision of cases of atrocities to the DWO within a week; (iv) To submit the action taken report upon the observations / directions / recommendations of the Committee; and (v) The Committee directed to the SP to fix the responsibility of the officer who have modified the prescribed proforma and not mention the date of delivery of documents as well as delay caused while providing the documents in question to the DWO. RATE OF CONVICTION While discussion upon the matter of rate of conviction the District Attorney explained that out of total 208 cases 113 cases have been decided and out of that in 35 & 76 cases, the accused were convicted & acquitted, respectively. The Chairperson asked to the District Attorney to show the list of 95 pending cases but she could not shown the list, thereafter, the Chairperson made the strong observation upon the 95 pending cases and 77 hostile cases, by stating that it seems that the representative of the Prosecution Department would not be appear before the Court and due to delay caused in such case the indigent person was helpless, resultantly, at the end the victim choose to compromise in the cases. The Committee was surprised to see that the Shri Jagbir Singh, Nodal Officer/Deputy DA also could not replied upon the observation of the Committee in respect of 95 pending cases. The Committee took a serious note in this regard and directed to the DA to submit the report within a month in respect of 77 cases in which accused has been acquitted and 95 cases which are pending alongwith name of the DA and ADA's who were appeared in these cases before the Hon'ble Court. The Chairperson also constitute a Sub-Committee comprising by Shri Shishpal Singh, MLA and Shri Kanwar
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		Singh, Under Secretary who will review the report of the DA and submit the internal report to the Committee. MUKHYA MANTRI VIVAH SHAGUN YOJANA Upon the Mukhya Mantri Vivah Shagun Yojana the Deputy Commissioner and District Welfare Officer explained that under such scheme there is zero pendency from the year 2015 as the benefit to all the claimant has been disbursed. The Committee almost satisfied upon the reply of the DC & DWO but Shri Dura Ram, Shri Lakshman Napa & Shri Shishpal Singh, members of the Committee raised some objections in the matters in which daughter of Fatehabad district was married in another district and their parents are roaming at the District Headquarters of the both concerned districts. Upon such observations of the members the Chairperson directed to the DWO to discuss with Shri Dura Ram, MLA in respect of such kind of matters and sort-out the same on the priority basis. ALLOTMENT OF 100 SQ. YARD PLOTS Upon the matter of 100 Sq. Yard plots the Committee asked various question to the DDPO and in reply he has explained that in the Fatehabad district 6471 applications were received out of which the possession of the plots to the 6134 beneficiaries were given and 12 plots are pending due to sub-judice matter/stay order of Hon'ble High Court. The Committee directed to the DDPO to look out an another suitable land but the DDPO explained that the suitable land is not available as unauthorize possession are there, due to that there is litigation in this regard. The Committee took a serious note upon such statement of DDPO by giving the remarks "डी.डी.पी.ओ. साहब कह रहे हैं कि वहां पर अनऑथराइज इन्क्रोचमेंट हैं और ये उसको हटाने में कम्पिटेंट नहीं हैं।" thereafter, the Committee directed to the DDPO to constitute a committee of 5 persons of village for look out the another land, allotted the plot, make the registry of plots and handover the possession to the beneficiaries. The Committee directed to discuss the matter
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		with Shri Dharampal Gonder & Shri Dura Ram MLAs and furnish the report upto 31.07.2023. The Committee also raised the issue in respect of the facilities of electricity, water facilities, locking of streets and approach roads etc. for the colonies belonging to the Scheduled Castes categories, thereupon, the Deputy Commissioner ensure to the Committee that they will identify the facilities/works which are pending and complete the same upto the 31st July, 2023. Besides it the Director Panchayat are also directed to the DDPO to check the status of the facilities of electricity and water etc. in these colonies and submit the report. The BDPO Shri Bhajan Lal Sharma also ensure to the Committee that the grievances of the Committee will be meet out upto 31st July, 2023. The Chairperson of the Committee asked to the Deputy Commissioner that the Committee giving a time one month more i.e. upto 31st August, 2023 to complete the pending work relating to the facilities and thereafter, the Committee will revisit on 30th September to check the status of the facilities providing to the colonies. Moreover, respectable members Shri Dura Ram and Shri Dharampal Gonder will verify the facilities of these colonies and submit the report to the Committee. UTILIZATION OF THE FUND OF COMPONENT PLAN BY THE AGRICULTURE DEPARTMENT During the discussion, Shri Rajesh Sihag, Deputy Director Agriculture inform to the Committee that in this year the subsidy upon the 55 tractors have been given to the SC farmers but he could not shown the list in this regard and the Committee directed to submit the list having addresses and phone no. of the beneficiaries to the Committee. The Deputy Director explained that the demonstration, exposé visit, seminars etc. were organized for the welfare of the farmers of SC categories. The Committee raised the objections by stating that in these camps/seminars/ demonstrations why not invite the concerned MLAs/Members of Zila Parishad/Block Samiti, BDO, SDO, BDPO,
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		SDM etc.. The Deputy Director replied that the Sarpanch of the concerned villages were invited but he could not shown the proof of invitation of Sarpanches. The Committee raised the issue of not utilization of the fund of component plan completely for the welfare of the farmers of the SC categories and observed that its completely negligence at the part of the Deputy Director, Agriculture Department as about 60% to 70% budget is being surrender to the government. The Deputy Director Agriculture ensure to the Committee that in future such fund will not be surrender and that will be completely used. The Committee directed to the Deputy Director to submit the scheme wise complete detail and action taken report to fulfil the government's obligation upto 30.06.2023 to Shri Kanwar Singh, Under Secretary/Officer of the Committee. PRADHAN MANTRI AWAS YOJANA FOR THE SC & BC CATEGORIES OF RURAL AND URBAN AREAS During the discussion Shri Devender Singh, Co-ordinator inform to the Committee that from the year 2016-17 there was target of 1229 houses which have been sanctioned and out of which 833 beneficiaries are belonging to the SC categories. He further stated that after the year 2016-17 no any target has been tendered by the Central Government. The Committee raised the objection upon the pending first & second instalments specifically relating to the Bhattu Kalan, Bhuna, Ratia and Nagpur Blocks in which instalments of 91 beneficiaries are pending. The officer contradictory replied that there is nothing pending at the part of his office, thereupon, the Chairperson strongly observed and stating that the information furnished by the office for which the CEO is well aware and if the matter is pending with the Secretary then he/she should be suspended, if the matter is pending with the CEO then he/she should be suspended. The Committee observed official of the Pradhan Mantri Awas Yojana not given attention to such matter and recommended that the members of the Committee S/Shri
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			Lakshman Napa & Shishpal Singh will review the matters of Pradhan Mantri Awas Yojana relating to the Rural and Urban areas and submit the report to the Committee, thereafter, the Committee will discuss thereupon. The Chairperson also directed to Shri Sanjay Bishnoi, District Municipal Commissioner to lookout the matter of pending second instalment and who is responsible for that and also directed to all the officers to submit the report as per recommendation to the Committee/ concerned Members/Officers upto 31 st August, 2023, positively as the Committee will revisit in the month of September, 2023.
7.	14.06.2023 Haryana Vidhan Sabha, Chandigarh	4	- समिति ने इस बैठक में सहायक रजिस्ट्रार, महर्षि दयानन्द यूनिवर्सिटी, रोहतक, हरियाणा द्वारा पत्र दिनांक 21.02.2023 के द्वारा अनुसूचित जाति एवं पिछड़े वर्गों के आरक्षण/प्रतिनिधित्व के साथ-साथ कर्मचारियों की नियुक्ति एवं पदोन्नति में बैकलॉग के संबंध में दी गई सूचना पर विचार किया। विचार करने के बाद समिति सहायक रजिस्ट्रार, महर्षि दयानन्द यूनिवर्सिटी, रोहतक, द्वारा दिये गये संतोषजनक जवाब से संतुष्ट हुई। - समिति ने निर्णय लिया है कि समिति दिनांक 25.06.2023 से 01.07.2023 तक सामान्य हित के बिन्दुओं के साथ-साथ आरक्षित श्रेणियों के लिए कल्याणकारी योजनाओं के बारे में मध्यप्रदे"। विधान सभा में उपलब्ध सह समिति/संबंधित विभाग के साथ चर्चा करने के लिए मध्यप्रदे"। में एक अध्ययन दौरा हवाई यात्रा तथा सड़क मार्ग के माध्यम से करेगी।
8.	21.06.2023 Rewari	4	- The Committee scrutinized the material/ data provided by the Registrar, Chaudhary Charan Singh Haryana Agriculture University, Hisar, Vide memo No. Admn. R-1/2023.1035 dated 7.02.2023 relating to the reservation/representation of Scheduled Castes and Backward Classes Categories as well as backlog in appointment and promotion of employees. The Committee was satisfied with the reply. - Shri Anil Kumar, DWO and Shri Air Singh, T.W.O. Riwari appeared before the Committee and submitted the draft reply in respect of Compensation in the matter of

			atrocities & Mukhyamantri Vivah Shagun Yojana etc. The Committee examined the reply in detail and noticed some discrepancies and directed the officers to rectify the same as per record and submit fresh reply to the Committee within a week so that the decision to conduct the spot visit in the subsequent meeting to be taken at the earliest.
9.	25.06.2023 गुरुग्राम	5	1 समिति ने अपने मध्य प्रदेश के दौरा कार्यक्रम में आंशिक परिवर्तन करते हुए यह निर्णय लिया कि समिति द्वारा दिनांक 26.06.2023 को पूर्वाह्न 09:00 बजे ग्वालियर में अपनी बैठक आयोजित की जायेगी। 2 समिति द्वारा मध्य प्रदेश के अध्ययन दौरा कार्यक्रम के बारे में विभिन्न बिन्दुओं पर विस्तारपूर्वक चर्चा की गई एवं विस्तृत रूपरेखा तैयार की गई।
10.	26.06.2023 ग्वालियर (मध्य प्रदेश)	4	समिति ने महानिदेशक, राज्य चौकसी ब्यूरो, हरियाणा, पंचकूला से प्राप्त पत्र दिनांक 02.02.2023 द्वारा प्रस्तुत वर्ष 2016-17 के पोस्ट मैट्रिक छात्रवृत्ति के मामले पर लम्बित जांच पर स्थिति रिपोर्ट उपलब्ध कराने हेतु विषय से सम्बंधित दस्तावेजों की विस्तारपूर्वक विचार-विमर्श करके जांच की गई। समिति ने निर्णय लिया है कि समिति जब भी आगामी बैठकों में छात्रवृत्ति से सम्बंधित इस मामले पर विचार करेगी उस वक्त इस पर भी विचार कर लिया जाएगा।
11.	27.06.2023 उज्जैन (मध्य प्रदेश)	4	समिति द्वारा दिनांक 28.06.2023 को माननीय अध्यक्ष, मध्य प्रदेश विधान सभा एवं मध्य प्रदेश विधान सभा की अनुसूचित जातियों तथा अनुसूचित जनजाति वर्ग के कल्याण सम्बन्धी समिति तथा पिछड़े वर्गों के कल्याण सम्बन्धी समिति के साथ होने वाली संयुक्त बैठक में चर्चा के दौरान उठाये जाने वाले विभिन्न मुद्दों और योजनाओं पर विस्तृत रूप से विचार-विमर्श किया गया।
12.	28.06.2023 सह-समितियों के साथ मध्य प्रदेश विधान सभा, भोपाल में बैठक।	4	सर्वप्रथम मध्य प्रदेश विधान सभा के उच्च अधिकारियों द्वारा समिति के विधान भवन, भोपाल पहुंचने पर गर्मजोशी से स्वागत किया गया। 1 माननीय अध्यक्ष, मध्य प्रदेश विधान सभा के साथ बैठक। 2 मध्य प्रदेश विधान सभा की अनुसूचित जाति तथा अनुसूचित जनजाति कल्याण समिति तथा पिछड़े वर्गों के कल्याण सम्बन्धी समितियों के साथ संयुक्त बैठक की तथा इस बैठक में समिति ने जन कल्याणकारी योजनाओं

			तथा विभिन्न मुद्दों को अनुसूचित जातियों, अनुसूचित जनजातियों तथा अन्य पिछड़े वर्गों के लोगो तक पहुंचाने के लिये संयुक्त बैठक में चर्चा की गई।
13.	29.06.2023 पंचमढ़ी (मध्य प्रदेश)	4	1 समिति ने अपने मध्य प्रदेश के दौरा कार्यक्रम में आंशिक परिवर्तन करते हुए यह निर्णय लिया कि समिति द्वारा दिनांक 30.06.2023 को रात्रि ठहराव झांसी (उत्तर प्रदेश) के स्थान पर ग्वालियर (मध्य प्रदेश) में किया जायेगा। इसके अलावा समिति द्वारा यह भी निर्णय लिया गया कि दिनांक 01.07.2023 को सांय 06:30 बजे पी.डब्ल्यू.डी. स्वर्ण जयंती विश्राम गृह, गुरुग्राम में आयोजित होने वाले बैठक को दिनांक 01.07.2023 को अपराह्न 03:30 बजे डबचिक पर्यटन स्थल, होडल (पलवल) में आयोजित किया जायेगा। 2 समिति द्वारा दिनांक 28.06.2023 को माननीय अध्यक्ष, मध्य प्रदेश विधान सभा एवं मध्य प्रदेश विधान सभा की अनुसूचित जातियों तथा अनुसूचित जनजाति वर्ग के कल्याण सम्बन्धी समिति तथा पिछड़े वर्गों के कल्याण सम्बन्धी समिति के साथ हुई संयुक्त बैठक में हुई कार्यवाही पर विस्तृत रूप से विचार-विमर्श किया गया और विभिन्न जन कल्याणकारी योजनाओं को अपने राज्य में भी लागू करवाने के लिए आवश्यक कार्यवाही करने का निर्णय लिया गया।
14.	01.07.2023 होडल (पलवल)	3	1 समिति द्वारा मुख्य कार्यकारी अधिकारी, जिला ग्रामीण विकास एजेंसी, सिरसा के पत्र दिनांक 31.05.2023 द्वारा प्रस्तुत 'प्रधानमंत्री आवास योजना – ग्रामीण' से सम्बंधित दस्तावेजों की जांच की गई। छानबीन के दौरान समिति द्वारा मुख्य कार्यकारी अधिकारी, जिला ग्रामीण विकास एजेंसी, सिरसा के दस्तावेजों/जवाबों को संतोषजनक पाया गया। 2 समिति ने पिछली समिति के लम्बित मामलों पर चर्चा की और बाद की बैठकों में स्पॉट विजिट के लिए नूंह, गुरुग्राम, फरीदाबाद और झज्जर जिलों का चयन किया। समिति ने अत्याचार के मामलों में पिड़ित लोगो को मुआवजा, सजा की दर, मुख्यमंत्री विवाह शगुन योजना, अनुसूचित जातियों, जन जातियों तथा पिछड़े वर्गों के लोगो को 100-100 वर्ग गज के प्लाट आवंटन और कृषि विभाग द्वारा घटक योजना के फंड का उपयोग आदि की जानकारी 15 दिनों के भीतर उपरोक्त संबंधित जिलों से प्राप्त की जानी चाहिए ताकि इन जिलो मुख्यालयों पर स्पॉट विजिट जल्द से जल्द तय किया जा सके।

15.	05.07.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	6	1. एक आवेदन दिनांक 04.07.2023, श्री रोशन लाल, अध्यक्ष, पंजाब और हरियाणा प्रदेश अखिल भारतीय अम्बेडकर महासभा (रजि.), जिला यमुनानगर की तरफ से अनुसूचित जाति विशेष घटक उप-योजना एवं अनुसूचित जनजाति विशेष घटक उपयोजना की स्वीकृति, निरंतरता, पारदर्शिता एवं प्रभावशीलता के लिए एक अधिनियम के बारे में प्राप्त हुई है, जिसे समिति के सम्मुख दिनांक 05.07.2023 को हुई समिति की बैठक के सम्मुख रखा गया। समिति ने इस पर विस्तार से चर्चा की और कहा है कि इस आवेदन के माध्यम से आवेदनकर्ता ने अनुसूचित जातियों/जनजातियों के हितों के लिए नए अधिनियम की रूपरेखा के लिए विस्तार से वर्णन किया है और यह आज के समय इन वर्गों के लिए जरूरी भी है। इस लिए समिति का निर्णय है कि इस आवेदन को सम्बंधित विभाग को उचित कार्यवाही के लिए प्रेषित करके विभाग से 15 दिन के अंदर अंदर जवाब तलब किया जाए। विभाग के जवाब को समिति की आगामी बैठक में प्रस्तुत किया जाए ताकि इस पर आगामी कार्यवाही की जा सके। 2. समिति ने उपायुक्त, करनाल द्वारा पत्र दिनांक 09.05.2023 के द्वारा अनुसूचित जातियों व पिछड़े वर्गों से संबंधित लोगों को 100 - 100 वर्ग गज प्लॉटों के आवंटन में की गई कार्यवाही के दस्तावेजों/जवाबों की छानबीन की। छानबीन के दौरान समिति उपायुक्त, करनाल के द्वारा ठीक से जवाब न देने के कारण समिति ने चाहा है कि इसका दोबारा से जवाब मांग लिया जाए।
16.	12.07.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	2	The Committee could not transect any agenda due to want of quorum.
17.	19.07.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	5	1 समिति ने इस बैठक में अतिरिक्त मुख्य सचिव, हरियाणा सरकार, शहरी स्थानीय निकाय विभाग के पत्र दिनांक 05.04.2023 के तहत अनुसूचित जाति एवं पिछड़े वर्गों के आरक्षण/प्रतिनिधित्व के साथ-साथ कर्मचारियों की नियुक्ति एवं पदोन्नति में बैकलॉग के सम्बन्ध में दी गई सूचना पर विचार किया। विचार करने के बाद समिति अतिरिक्त मुख्य सचिव, हरियाणा सरकार, शहरी स्थानीय निकाय विभाग द्वारा दिये गये जवाब से संतुष्ट नहीं है इसलिए समिति ने चाहा है कि अतिरिक्त मुख्य सचिव, हरियाणा सरकार,

			शहरी स्थानीय निकाय विभाग को इस मामले में मौखिक परीक्षण के लिए बुलाने का फैसला आगामी होने वाली बैठक में लिया जायेगा। 2 Observations and Recommendations of the Committee:- A meeting of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes was held today i.e. 19.07.2023 in the Haryana Vidhan Sabha Secretariat during which Sarvshri Chiranjeev Rao and Shish Pal Singh, MLAs placed copies of relevant newspapers in which the news were published and also shown the video clips which were released on Social Media, in which some peoples of village Bhatia, District Kaithal have misbehaved with the respectable Member, Shri Ishwar Singh and also slapped him by a lady, besides it, number of persons of the same village i.e. Bhatia surrounded him and compel to sit on the land. They have also alleged that Shri Ishwar Singh, MLA is belonging to SC category due to that such kind of misbehave has been caused with him which amounts to caused atrocity with the Hon'ble Member. The said members of the Committee also stated that the political and social image of the respectable member was tried to damage again and again by publishing the news and releasing the video clips in media which is not tolerable and it was the responsibility of the Administration to stop the vide publication of such kind of negative activities against the respectable member. Keeping in view of the matter raised by the members, the Committee also observed that its failure of the intelligence as neither the norms of the protocol have been followed by the Administration, nor suitable security was provided to the respectable member Shri Ishwar Singh during his visit in the flood area of village Bhatia. The Committee took a suo-moto cognizance thereupon and recommended to refer the matter to the Director General of Police, Superintendent of Police and Deputy Commissioner, Kaithal with the direction to
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			submit the action taken report upon the matter in question as well as upon the observation and recommendation of the Committee in this regard within three days from the receipt of communication. The Committee further recommended to called the Superintendent of Police and Deputy Commissioner, Kaithal to appear before the Committee in its meeting held on 26.07.2023 with the relevant record for their oral examination upon the such matter. Besides above, the Committee also directed to the Officer of the Committee to refer the matter to the Hon'ble Speaker by requesting to take the cognizance upon the failure of the security and issue the directions to the Home Department, Haryana to ensure the security of the MLAs of the Reserved Categories during the visit in their constituencies etc. 3 समिति के समक्ष कागज पत्रों का प्रस्तुत करना। 4 समिति ने बैठक में यह निर्णय लिया गया है कि समिति जिला मुख्यालय, रेवाड़ी में दिनांक 03.08.2023 को सुबह 11:30 बजे स्पॉट विजिट करेगी। समिति जिला मुख्यालय पर विभिन्न विभागों से सम्बंधित मामलो जैसे की अनुसूचित जातियों के खिलाफ अत्याचार के मामलो में पीड़ित व्यक्ति को मुआवजा देने और इन मामलो में दोषसिद्धि की दर, 100-100 वर्ग भूखंडो (प्लॉटों) के आवंटन के मामले, अनुसूचित जाति के किसानों के कल्याण के लिए निर्धारित कम्पोनेंट प्लान के बजट का उपयोग और मुख्यमंत्री विवाह शगुन योजना इत्यादि मामलों के संबंध में सम्बंधित अधिकारियों के साथ बैठक में चर्चा करेगी। 5 समिति ने बैठक में यह भी निर्णय लिया गया है कि समिति कर्नाटक राज्य का दिनांक 07.08.2023 से 12.08.2023 तक एक अध्ययन दौरा करेगी।
18.	26.07.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	7	1 The oral examination of the Deputy Commissioner & Superintendent of Police, Kaithal upon the matter of misbehave with Shri Ishwar Singh, MLA. 2 OBSERVATIONS/ RECOMMENDATIONS OF THE COMMITTEE:- After orally examination of the Deputy Commissioner & Superintendent of Police,

			Kaithal, the Committee observed that the incident happened with Shri Ishwar Singh, MLA was a lack of intelligence and the Administration also not took the prompt/effective action thereupon, as well as the protocol not provided to the MLA during his visit at flood effective area of Guhla, Constituency. During the oral examination, the officers try to explain everything in respect of the questions raised by the Committee but the Committee was not completely satisfied with their replies. Moreover, the Committee directed to the Superintendent of Police to identify the Government officers/officials who were involved with the culprits who have misbehaved with Shri Ishwar Singh, MLA and submit the report to the Deputy Commissioner for taking the disciplinary action against them. The Committee recommended that the Administration should have to get the information in respect of visit of MLAs in their constituency and the necessary protocol should be follow as well as proper security be provided to the MLAs in future to avoid any such kind of incident. The Committee also recommended that keeping in view of the contents of the such proceeding submit the report on such entire matter to this Committee, to the Director General of Police, to the office of CID Department & Chief Secretary to Government, Haryana within 15 days positively.
19.	02.08.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	5	1. समिति ने इस बैठक में प्रधान सचिव, हरियाणा सरकार, सामाजिक न्याय तथा अधिकारिता, अनुसूचित जातियां एवं पिछड़े वर्ग कल्याण और अंत्योदय (S.E.W.A.) विभाग के पत्र दिनांक 28.06.2023 के तहत अनुसूचित जाति एवं पिछड़े वर्गों के आरक्षण/प्रतिनिधित्व के साथ-साथ कर्मचारियों की नियुक्ति एवं पदोन्नति में बैकलॉग के सम्बन्ध में दी गई सूचना पर विचार किया। विचार करने के बाद समिति उपरोक्त विभाग द्वारा दिये गये जवाब से संतुष्ट नहीं हुई, इसलिए समिति ने चाहा है कि उपरोक्त विभाग के प्रधान सचिव को इस मामले में मौखिक परीक्षण के लिए बुलाने का फैसला आगामी होने वाली बैठक में लिया जायेगा।

			2 समिति के समक्ष कागज पत्रों का प्रस्तुत करना। 3 कर्नाटक राज्य के प्रस्तावित अध्ययन दौर का पुनः अवलोकन किया गया और समिति ने अध्ययन दौर पर अपनी सहमती बनाई।
20.	07.08.2023 गुरुग्राम	5	The Committee framed question list to be asked in the meeting with the Officers of the Social Welfare Department and Backward Classes Welfare Department, Karnataka.
21.	08.08.2023 Social Welfare Department and Backward Classes Welfare Department of Karnataka, Bengaluru.	4	1. Welcome of the Committee by the Secretary, Karnataka Legislative Assembly. 2. Welcome of the Committee by the departmental representatives. Discussion with the Social welfare department and Backward Classes welfare department of Karnataka, Bengaluru in respect of various schemes run by the Government of Karnataka and the Government of Haryana.
22.	09.08.2023 ऊटी, तमिलनाडु	4	The Committee went through the material provided by the Social Welfare Department, Karnataka and noted the valuable contents of material.
23.	11.08.2023 कुर्ग (मडिकेरी), कर्नाटक	4	The Committee went through the material provided by the Backward Classes Welfare Department, Karnataka and noted the valuable contents of material.
24.	05.09.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	3	1. Paper placed before the Committee. 2. The Sub-Committee i.e. Shri Shishpal Singh, MLA and Shri Kanwar Singh, Under Secretary review the contents of the reply on the same day i.e. is on 05.09.2023 and such Sub-Committee was satisfied with the reply. The view of the Sub-Committee are reproduced as under:- The reply furnished by the District Attorney, Fatehabad vide memo dated 03.08.2023 upon the recommendation and observations of the Committee given during the spot visit conducted at district headquarter Fatehabad on dated 07.06.2023, was placed before the Sub-Committee consisting Shri Shishpal, MLA and Shri Kanwar Singh, Under Secretary in the meeting of the Committee held on dated

			05.09.2023. The Sub-Committee separately examine the contents of the reply of District Attorney minutely and observed that the reply of each observations and recommendations have been given in detail and suggested that now no need to keep pending the such matter and the same may be dropped. The above views of the Sub-Committee were placed before the Committee and after examine the same the Committee was agreed with the view of the Sub-Committee. Thereafter, the Committee decided to drop the matter. 3. OBSERVATIONS OF THE COMMITTEE:- Letter No. 39269, dated 31st August, 2023 received from the Superintendent of Police, Kaithal sending therewith information regarding unconfirmed proceeding of the meeting of the Committee held on 26.07.2023, was placed before the Committee. The Committee observed that in such matter of atrocity caused against Shri Ishwar Singh, MLA, the District Administration has not furnished the action taken report to the Committee so far. The Committee took a serious note in this regard and given the following recommendation/ observation as under:- The Committee again review the matter of incident happened with Shri Ishwar Singh, MLA in which some people of village Bhatia constituency of Guhla misbehaved with him as he was encircled and compelled to sit down on the ground etc. the Committee was orally examined to the SP & DC of district Kaithal on dated 26.07.2023 and during the oral examination various observations and recommendations were made but the Committee is surprised that the district administration has not intimated in respect of their action taken in this regard. Therefore, the Committee further recommended that to direct the SP & DC of Kaithal to submit the action taken report in this regard.
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25.	15.09.2023 गुरुग्राम	4	1. The Committee scrutinized the replies received from the Deputy Director, Department of Agriculture & Farmers Welfare, Fatehabad, vide letter No. 7023 & 7156, dated 29.07.2023 and 02.08.2023 in respect of the matter of utilization of funds of component plan relating to the Scheduled Castes and Backward Classes categories, were placed before the Committee. The Committee noted the contents of the replies and directed to Shri Kanwar Singh to examine the matter and submit the report in this regard before the Committee so that the same may be considered in subsequent meeting. 2. POSTPONEMENT OF MEETING:- The Hon'ble Speaker earlier permitted the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes to hold a meeting at Amritsar (Pb) on 22nd September, 2023 at 1.00 P.M. Now, the Committee in its meeting held on 15th September, 2023 at 11.00 A.M. in the Committee Room of the PW(B&R)D, Rest House, Gurugram decided to postpone the meeting to be held at Amritsar (Pb) on 22nd September, 2023 at 1.00 P.M. and further decided to hold the same meeting at Amritsar (Pb) on 29.09.2023 at 1.00 P.M.
26.	20.09.2023 हरियाणा विधान	5	1. The Committee scrutinized the replies relating to District Fatehabad received vide letter No.DFA-4-2023/98375 dated

	सभा सचिवालय, चण्डीगढ़		06.09.2023 from the office of Director, Rural Development Department, Haryana regarding allotment of 100 Sq.Yd. plots to the people belonging to the SC and BC Categories. The Committee was not satisfied with the reply and recommended to refer the matter to the sub-Committee consisting Members of Shri Dura Ram and Shri Dharam Pal Gonder. The Committee also recommended that the sub-Committee will submit the report to the Committee upto 31st October, 2023, thereafter, the Committee will take up the decision thereupon. 2. Papers placed before the Committee:- Letters Memo No. Spl.-AG/129, dated 18.07.2023 received from Shri Baldev Raj Mahajan, Advocate General, Haryana and Memo No.22/122/2023-5HR-III, dated 20.07.2023 received from the Chief Secretary to Government, Haryana regarding implementation of the 85th amendment of the Constitution of India, was placed before the Committee. The Committee discussed the matter of the reservation to the employees of Scheduled Castes Categories in the promotion in group A, B, C and D categories directed to the officer of the Committee to obtain the latest status report from the Chief Secretary to Government, Haryana in this regard and place the same before the Committee in the subsequent meeting, so that necessary action thereupon be taken. Letter No.60/2021-1P/20180, dated 21.08.2023 received from the Research Officer, office of the Director General, Social Justice, Empowerment, Welfare of Scheduled Castes & Backward Classes and Antyodaya Department, Haryana, was placed before the Committee. The Committee noted its contents. The Committee was not satisfied with the reply given by the department and directed to the department to send complete department-wise information about the utilization of the Budget of SC Component Plan.
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			3. समिति के समक्ष कागज पत्रों का प्रस्तुत करना। 4. OBSERVATION/ RECOMMENDATION OF THE COMMITTEE:- The Committee also discussed the matter relating to Backward Class categories and recommended to arrange the complete data in respect of the facilities providing to the Backward Class categories from the concerned department and directed to the officer of the Committee to refer the matter to the Social Justice, Empowerment, Welfare of Scheduled Castes & Backward Classes and Antyodaya (Sewa) Department with the direction to furnish the requisite information within 15 days from the receipt of the communication in this regard. 5. समिति जिला मुख्यालय, रेवाड़ी में दिनांक 06.10.2023 को सुबह 11:30 बजे स्पॉट विजिट करेगी। समिति जिला मुख्यालय पर विभिन्न विभागों से सम्बंधित मामलो जैसे की अनुसूचित जतियों के खिलाफ अत्याचार के मामलो में पीड़ित व्यक्ति को मुआवजा देने और इन मामलो में दोषसिद्धि की दर, 100-100 वर्ग भूखंडो (प्लोटों) के आवंटन के मामले, अनुसूचित जाति के किसानो के कल्याण के लिए निर्धारित कम्पोनेंट प्लान के बजट का उपयोग और मुख्यमंत्री विवाह शगुन योजना इत्यादि मामलों के संबंध में सम्बंधित अधिकारियों के साथ बैठक में चर्चा करेगी। 6. The Chairperson confirmed the proceedings of the meetings held on 11.05.2023, 14.05.2023, 18.05.2023, 25.05.2023, 31.05.2023, 07.06.2023, 14.06.2023, 21.06.2023, 25.06.2023, 26.06.2023, 27.06.2023, 28.06.2023, 29.06.2023, 01.07.2023, 05.07.2023, 19.07.2023, 26.07.2023, 02.08.2023, 07.08.2023, 08.08.2023, 09.08.2023 and 11.08.2023.
27.	29.09.2023 अमृतसर, पंजाब	3	समिति द्वारा पुलिस अधीक्षक, फतेहाबाद से प्राप्त पत्रों दिनांक 08.07.2023 और 22.08.2023 के तहत प्राप्त सूचनाओं/ दस्तावेजों की विस्तृत रूप से जांच की गई। जांच के दौरान समिति द्वारा पुलिस अधीक्षक, फतेहाबाद से प्राप्त सूचनाओं/जवाबों/दस्तावेजों को संतोषजनक पाया गया।

28.	06.10.2023 स्पोट विजिट, जिला मुख्यालय, रेवाड़ी	4	OBSERVATIONS/RECOMMENDATIONS OF THE COMMITTEE THE MATTER OF ATROCITY, RATE OF CONVICTION AND COMPENSATION THEREUPON. The Committee first of all take up the matter of atrocity and raised the various objections upon the details provided by the Superintendent of Police Rewari. The Committee asked to the Superintendent of Police in respect of the 21 cases in which sections of SC, ST Act. have been removed, 92 cases which were cancelled and 9 cases which are untraceable. Secondly, neither the data of the reply of Superintendent of Police was matching with the data of the District Welfare Officer, nor was the matching with the data of the District Attorney. The Committee was surprised upon such kind of replies of the Superintendent of Police, District Welfare Officer & District Attorney and observed that the Superintendent of Police, District Welfare Officer & District Attorney have not deeply study the data, resultantly, having different figures of cases of atrocities was placed before the Committee. Besides it, the Superintendent of Police also not mention the date of delivery of documents to the District Welfare Officer's likewise other districts Superintendent of Police office's replies i.e. Fatehabad, Sirsa & Karnal etc.. The Committee was again very surprised when examine the reply of District Attorney in which in various cases it was shown that on the day of FIR registered, some cases were decided by the Hon'ble Court on the same day. The Superintendent of Police, District Welfare Officer & District Attorney have admitted the differences in the data of cases of their replies. However, the detail observations have been explained in the relevant proceeding. Being contradictory replies, the Committee observed that in the absence of the coordination amongst the Superintendent of Police, District Welfare Officer & District Attorney, neither the compensation in the matter of atrocities is being disbursing to the victim of SC categories in time, nor rate of
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		conviction is increasing. Moreover, the purpose of the spot visit/meeting of the Committee is also defeating. The Committee took a serious note thereupon and recommended/ directed to the Deputy Commissioner to collect the data from the Superintendent of Police, District Welfare Officer & District Attorney and reconcile the report, then furnish the same to the Committee within a month. The Committee also directed to the Superintendent of Police, District Welfare Officer & District Attorney to verify the data from the relevant record and then furnish their accurate report to the Committee through Deputy Commissioner, Rewari. The Committee also directed that the replies upon the observations explained in the proceeding be also provided therewith. MUKHYA MANTRI VIVAH SHAGUN YOJANA While discussion upon the Mukhya Mantri Vivah Shagun Yojana, the Committee was not satisfied with the reply as the number of applications showing rejected. The Deputy Director of the Social Justice & Welfare Department requested to the Committee as the relevant data of rejected applications has come to her notice today and she will checked, thereafter, the fresh report will be furnish to the Committee. The Committee took a serious note and directed to verify the entire record and furnish the fresh report to the Committee. The Committee also directed that the replies of the observations explained in the proceeding be also provided therewith. RURAL DEVELOPMENT DEPARTMENT (100 Sq. Yard Plots) While discussion upon the reply in respect of allotment of 100 Sq. Yard plots to the Scheduled Castes & Backward Classes categories, the Committee was not satisfied with the reply as the possession of the plots not given to the number of beneficiaries due to lack of suitable land in the various villages. The Director and the Special Secretary, Rural Development Department requested to given more time and assured to the Committee that upto 31.10.2023 the fresh report will be furnish
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			in this regard. The Committee acceded his request and directed to furnish the fresh report upon the observations made in the meeting which have been explained in the relevant proceeding. AGRICULTURE AND FARMERS WELFARE DEPARTMENT While discussion upon the matter of facilities providing to the farmers of Scheduled Castes categories, the Committee observed that the budget of component plan of Scheduled Castes category has not been utilized in true spirit. The representative of the department could not reply satisfactorily to the Committee and requested to given more time for furnishing the accurate reply upon the observation of the Committee. The Committee acceded their request and asked to the Deputy Commissioner to furnish the compile report upto 31.10.2023 upon the observations made in the meeting which have been explained in the relevant proceeding. DISCUSSION ON THE RELEVANT RULES OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN HARYANA LEGISLATIVE ASSEMBLY FOR PROPOSING THE AMENDMENT FOR MAKING MORE EFFECTIVE THE FUNCTIONING OF THE COMMITTEE AS WELL AS TO EMPOWER THE COMMITTEE. The Committee examined and discussed the relevant rules of the Rules of Procedure and Conduct of Business in The Haryana Legislative Assembly for proposing the amendment for making the functioning of the Committee more effective as well as to empower the Committee accordingly. The Committee tendered the following suggestions/ advice for making the relevant amendment: - 1. To constitute two separate Committees for the Welfare of categories of Scheduled Castes and Backward Classes. That there are separate issues of the categories of Scheduled Castes and Backward Classes in the Society as the
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			separate facilities and reservations are being providing. To avoid any contradiction in the matter of two respectable categories as well as to consider their issues equally in true spirit, it will be appropriate to constitute a separate Committees. Meaning thereby, two separate Committees i.e. the Committee on the Welfare of Scheduled Castes and Second, the Committee on the Welfare of Backward Classes be constituted for the proper examination of their representations and rights etc. 2. To remove the word “Scheduled Tribes” from the nomenclature of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes. As the Scheduled Tribes are not available in the State of Haryana, therefore, there is no need to constitute a Committee upon the Scheduled Tribes categories and it is required to remove the word “Scheduled Tribes from the nomenclature of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes.
29.	11.10.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़	5	1. Paper placed before the Committee. 2. Scrutiny of replies:- The Committee scrutinized the replies relating to District Fatehabad received vide letter No.2967/DMC & 1127, dated 02.08.2023 & 18.08.2023 from the office of District Municipal Commissioner and Chief Executive Officer, DRDA, Fatehabad regarding Pradhan Mantri Awas Yojana for the Scheduled Castes & Backward Classes categories of Rural and Urban areas. Such reply was referred to the sub-Committee consisting Members of Shri Lakshman Napa and Shri Shishpal Singh. The Committee also recommended that the sub-Committee will submit the report to the Committee upto 31st October, 2023, thereafter, the Committee will take up the decision thereupon. The Committee also scrutinized the reply received from the District Welfare Officer,

			Fatehabad vide Memo dated 8943, dated 14.08.2023 in respect of updated information of Mukhya Mantri Vivah Shagun Yojna for the welfare of Scheduled Castes & Backward Classes Categories. The Committee was satisfied with the reply. 3. OBSERVATIONS OF THE COMMITTEE:- The Committee have discuss the various matters and given the following observation and recommendation:- 1. The Committee reviewed the mater of the scholarship/post matric scholarship/ stipend etc. to be disbursed to the students of SC categories. After examine the relevant record, the Committee observed that the previous Committee was takeup such matter of stipend/ scholarship to be disbursing to the students from the year 2020-21 to 2021-22 and the representative of the Higher Education and Welfare of Scheduled Castes and Backward Classes Department were orally examined in its meeting held on dated 17.08.2022 during which the Committee given some recommendation/observation thereupon. The Committee also examined the report of the Director General, State Vigilance Bureau, Haryana furnish vide memo dated 02.02.2023 and observed that as per such report the inquiry is conducting by the Vigilance Bureau only for the cases where scholarship has already been distributed till 31.03.2019 and the Bureau has not issued any direction for stopping the benefit of the post matric scholarship to the eligible students as per the government policy. Meaning thereby, apart from the cases which are under investigation with the Bureau, it is the duty and responsibility of the Welfare of SC & BC Department to disburse the payment of stipend/ post matric scholarship to the eligible students of the SC, BC candidates. During discussion on such matter Smt. Vandana Dy. Director of Welfare of SC & BC Department has explained that her department is providing budgets to the
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			other departments i.e. Higher Education Department, Technical Education Department, Medical Education & Research Department, Animal Husbandry & Dairying Department, Skill Development & Industrial Training Department and School (Secondary) Education Department for disbursing the stipend/post matric scholarship to the eligible student and if any pendency with the departments then concerned department are answerable in this regard. Thereupon, the Committee directed her to furnish the department wise fresh status report of the pending cases by explaining the reason of pendency. Moreover, the Committee directed to the Officer of the Committee to convey the above recommendation of the Committee to the concerned departments to submit the status report of pending cases by prescribing the proforma in this regard. 2. The Committee has been come to the notice that for some welfare schemes available for the SC categories, the applications are inviting upon the portal without providing any quota/reservation to the SC categories. The portal remained open for the time being during which nominal number of people of SC categories could apply upon the portal. Resultantly, the indigent peoples of SC categories could not apply instantly and the 20% quota of the SC category could not be achieved. Therefore, the budget of SC component plan could not be utilized in true spirit. Secondly, for another welfare schemes like wise compensation in the matter of atrocities, financial assistance through Mukhya Mantri Vivah Shagun Yojana, inter caste marriage and construction/renovation of house etc., the budget is not providing to the DWO's. Therefore, due to lack of budget with the DWO's, the benefits of the welfare schemes are not disbursing to the peoples of the SC categories in time. The Committee took a serious note in this regard and directed to the officer of the Committee to convey the recommendation and observation of the
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			Committee to the Commissioner & Secretary to Government, Haryana, Social Justice, Empowerment, Welfare of Scheduled Castes and Backward Classes and Antyodaya (SEWA) Department and Additional Chief Secretary, Finance Department to submit the reply upon the above recommendations/observations within a week. Moreover, in case of not furnish the reply in time the Committee may conduct the oral examination upon the non supply of reply.
30.	18.10.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़	7	1. पुलिस अधीक्षक, जिला न्यायवादी और जिला कल्याण अधिकारी, कैथल द्वारा पत्र दिनांक 03-10-2023, 20-09-2023 व 29-09-2023 के तहत दी गई सूचना पर चर्चा। 2. OBSERVATIONS/RECOMMENDATIONS OF THE COMMITTEE:- (i) The Committee discussed upon the policy of Micro Small and Medium Enterprises (MSME), Haryana and observed that the MSME policy of other States are better than our State of Haryana. The Committee directed to the officer of the Committee to obtain the status report from the Industries Department within 15 days in respect of the representation given/facilities providing to the Scheduled Castes categories for establishing the unit of industries in the State. (ii) The Committee again discussed the matter of reservation in promotion provided to the Scheduled Castes categories employees. The Committee observed that the Chief Secretary to Government, Haryana was issued instructions vide letter dated 17.08.2023 to all the departments to furnish the data/information regarding inadequacy of representation to the Scheduled Castes employees and thereafter, vide instructions dated 07.10.2023, the Government has implement the reservation policy for the promotion in the Government departments. Now the Committee wants to know how many

			employees have been promoted during the period of 17.08.2023 to 07.10.2023. Thereafter, the Committee recommended to refer the matter to the Chief Secretary to Government, Haryana by requesting to supply the information regarding officials/officers who have been promoted during that period and also furnish the information in respect of number of employees of the Scheduled Castes categories have been promoted therein by adopting the reservation policy implemented vide instructions dated 07.10.2023. The Committee also directed to such information place before the Committee in its subsequent meetings so that the same may be considered accordingly.
31.	27.10.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	3	दस्तावेजों/जवाबों की जांच:- 1. समिति ने पुलिस महानिदेशक, हरियाणा, पंचकूला से दिनांक 01.08.2023 और 28.08.2023 को प्राप्त पत्र के माध्यम से सभी पुलिस आयुक्तों/जिला पुलिस अधीक्षकों से प्राप्त अनुपालन रिपोर्ट के साथ भेजी गई सामग्री की जांच समिति के समक्ष रखी गई और समिति ने इसकी सामग्री को नोट किया। 2. समिति ने अपनी आगामी बैठक दिनांक 05.11.2023 को दोपहर 12:30 बजे विश्राम गृह, लोक निर्माण विभाग, सिरसा, हरियाणा में आयोजित करने का निर्णय किया।
32.	05.11.2023 चौधरी देवी लाल विश्व विद्यालय के सदस्य प्रतीक्षालय कक्ष सिरसा।	5	दस्तावेजों की छानबीन:- समिति ने इस बैठक में जिला न्यायवादी, करनाल हरियाणा, द्वारा पत्र दिनांक 19.09.2023 के द्वारा अनुसूचित जाति वर्ग के साथ अत्याचार के मामलों में सजा की दर पर दी गई सूचना पर विचार किया गया। विचार विमर्श करने के बाद समिति न्यायवादी, करनाल द्वारा दिये गये संतोषजनक जवाब से संतुष्ट हुई। समिति ने सिरसा की बैठक में जिला कल्याण अधिकारी के साथ अनुसूचित जाति वर्ग के साथ अत्याचार के मामलों में पीड़ित व्यक्तियों को मुआवजों देने बारे और मुख्यमंत्री विवाह शगुन योजना के बारे में विचार विमर्श किया।
33.	08.11.2023 हरियाणा विधान सभा सचिवालय,	4	दस्तावेजों/जवाबों की जांच 1. समिति ने जिला न्यायवादी, रेवाड़ी, से प्राप्त पत्र संख्या 2722/डी.ए.आर./2023, दिनांक 27.10.2023 द्वारा प्रस्तुत

	चण्डीगढ़		अनुसूचित जाति के वर्गों के साथ हुए अत्याचार के मामलों में सजा की दर में की गई कार्रवाई के बारे में प्राप्त सूचनाओं/दस्तावेजों की विस्तृत रूप से जांच की गई। जांच के दौरान समिति द्वारा जिला न्यायवादी, रेवाड़ी से प्राप्त सूचनाओं/जवाबों/दस्तावेजों को संतोषजनक पाया गया। 2. समिति द्वारा ग्रामीण क्षेत्रों में अनुसूचित जाति की कैटेगरी से संबंधित सड़क निर्माण बारे पी.डब्ल्यू.डी.(बी.एण्ड आर.) विभाग, हरियाणा से प्राप्त पत्र संख्या 29-Plg-2009/132627, दिनांक 19.10.2023 की छानबीन की गई। छानबीन के दौरान समिति विभाग के जवाब से संतुष्ट नहीं हुई। समिति ने चाहा कि आगामी बैठक में अतिरिक्त मुख्य सचिव, हरियाणा सरकार, पी.डब्ल्यू.डी.(बी.एण्ड आर.) विभाग को मौखिक परीक्षण करने के लिए बुलाया जाये। 3. संघीय क्षेत्र अंडेमान व निकोबार द्विप समूह (पोर्ट ब्लेयर) के लिए अनुसूचित जातियों, जन जातियों तथा पिछड़े वर्गों के कल्याण सम्बन्धी समिति का अध्ययन दौरा दिनांक 18.12.2023 से 22.12.2023 के बारे में चर्चा
34.	15.11.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़	1	The Committee could not transect any agenda due to want of quorum.
35.	25.11.2023 गुरुग्राम	5	समिति द्वारा पुलिस अधीक्षक, रेवाड़ी, से प्राप्त पत्र संख्या 16024-डब्ल्यू. दिनांक 28.10.2023 द्वारा प्रस्तुत अनुसूचित जाति वर्ग के साथ हुए अत्याचार के मामलों में की गई कार्रवाई के बारे में प्राप्त नवीनतम/वांछित सूचनाओं/दस्तावेजों की विस्तृत रूप से जांच की गई। जांच के दौरान समिति द्वारा पुलिस अधीक्षक, रेवाड़ी से प्राप्त सूचनाओं/जवाबों/दस्तावेजों को संतोषजनक पाया गया।
36.	29.11.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़	5	1. समिति के समक्ष कागज पत्रों का प्रस्तुत करना 2. समिति द्वारा जिला प्रशासन, यमुनानगर के पुलिस अधीक्षक, जिला कल्याण अधिकारी, जिला न्यायवादी, निदेशक, कृषि एवं किसान कल्याण विभाग द्वारा प्रस्तुत दस्तावेजों/जवाबों की जांच की गई। जांच उपरांत दस्तावेजों/जवाबों को संतोषजनक नहीं पाया। समिति ने इसे गम्भीरता से लिया और महसूस किया कि इस प्रकार के मामलों के निपटान के लिए मौके पर जाकर संबंधित अधिकारियों का मौखिक परीक्षण करने की आवश्यकता है। इस तथ्य को ध्यान में रखते हुए समिति द्वारा यह निर्णय

			लिया गया कि समिति फरवरी महीने के पहले सप्ताह में जिला मुख्यालय, यमुनानगर के उपायुक्त, पुलिस अधीक्षक, जिला कल्याण अधिकारी, जिला न्यायवादी, उप निदेशक, कृषि एवं निदेशक, ग्रामीण विकास विभाग का मौखिक परीक्षण करेगी। 3. संघीय क्षेत्र अण्डमान और निकोबार द्वीप समूह (पोर्ट ब्लेयर) के लिए अनुसूचित जातियों, जन जातियों तथा पिछड़े वर्गों के कल्याण सम्बन्धी समिति का अध्ययन दौर का पुनः अवलोकन किया गया।
37.	06.12.2023 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	5	1. समिति के समक्ष कागज पत्र प्रस्तुत करना। 2. समिति द्वारा पुलिस आयुक्त एवं जिला न्यायवादी, गुरुग्राम से प्राप्त पत्र दिनांक 24.07.2023 और 24.08.2023 द्वारा प्रस्तुत अनुसूचित जाति वर्ग के साथ हुए अत्याचार के मामलों में और सजा की दर के मामलों में की गई कार्रवाई के बारे में प्राप्त नवीनतम/वांछित सूचनाओं/दस्तावेजों की विस्तृत रूप से जांच की गई। जांच के दौरान समिति द्वारा पुलिस आयुक्त एवं जिला न्यायवादी से प्राप्त सूचनाओं/जवाबों/दस्तावेजों को संतोषजनक नहीं पाया गया इसलिए समिति द्वारा दिनांक 27.12.2023 को पुलिस आयुक्त, जिला न्यायवादी और जिला कल्याण अधिकारी, गुरुग्राम का मौखिक परीक्षण करने का निर्णय लिया गया। 3. समिति द्वारा मुख्य कार्यकारी अधिकारी (CEO) तथा अतिरिक्त आयुक्त नगर निगम, करनाल से प्राप्त पत्रों दिनांक 05.01.2023 तथा 16.01.2023 द्वारा प्रस्तुत प्रधानमंत्री आवास योजना, ग्रामीण तथा अर्बन के मामलों में की गई कार्रवाई के बारे में प्राप्त नवीनतम/वांछित सूचनाओं/दस्तावेजों की विस्तृत रूप से जांच की गई। जांच के दौरान समिति द्वारा मुख्य कार्यकारी अधिकारी तथा अतिरिक्त आयुक्त नगर निगम से प्राप्त सूचनाओं/जवाबों/दस्तावेजों को संतोषजनक पाया गया। Observations/ recommendations of the Committee:- शीशपाल सिंह:- सभापति जी, मेरे संज्ञान में आया है कि अनुसूचित जातियों से सम्बंधित कर्मचारियों की पदोन्नतियों के लिए जो रिजर्वेशन पालिसी लागू हुई है इसके तहत अनुसूचित जातियों के वर्ग के कर्मचारियों को सही रूप से प्रतिनिधित्व नहीं मिल पा रहा है क्योंकि यह पालिसी सही रूप से लागू नहीं की जा रही है।

		धर्मपाल गौदर:- सभापति जी, मैं भी शीशपाल जी के द्वारा उठाए गए मामले से सहमत हूँ तथा अनुरोध है कि समिति इस पर संज्ञान लेकर सरकार से इस मामले पर जानकारी लेकर उस पर उचित दिशा-निर्देश दें ताकि अनुसूचित जातियों के कर्मचारियों को इस पालिसी के तहत प्रमोशन मिल सकें और उनके साथ कोई अन्याय न हो। During the meeting, some members of the Committee raised the objection upon the matter of promotion of officers/officials of SC categories under the reservation policy implemented on dated 07.10.2023. Thereafter, the Committee reconsider the matter of reservation in promotion provided to the Scheduled Castes categories employees and observed that without ascertain the total number of employees including general & SC categories promoted since 17.08.2023 from which the Chief Secretary to Government, Haryana was issued guidelines in this regard, the exact promotional quota provided to the SC categories employees can not be identified. The committee desired to arrange the following information relating to all the Departments/Boards/ Corporations/ Universities etc.:- - The officials/ officers of general & SC categories who have been promoted from the date of instruction/guidelines issued by the Chief Secretary vide instruction dated i.e. dated 17.08.2023 to 06.10.2023 as the reservation policy was implemented vide instruction dated 07.10.2023. - The officials/ officers of general & SC categories who have been promoted since the reservation policy implemented i.e. from the date of 07.10.2023 till date. The Committee directed to the officer of the Committee to refer the matter to the Chief Secretary to Government, Haryana to furnish the information as desired by the Committee within 15 days so that the same may be considered in subsequent meeting. The Committee also directed to supply the prescribed proformas to the Government. 4. समिति के सभापति ने समिति की दिनांक 20.09.2023, 06.10.2023, 11.10.2023, 18.10.2023, 05.11.2023,
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			08.11.2023, 25.11.2023 तथा 29.11.2023 की बैठकों की कार्यवाही की पुष्टि की।
38.	23.12.2023 गुरुग्राम।	3	1. The Committee scrutinized the Comments furnished by Shri Kanwar Singh, Under Secretary upon the replies Agriculture & Farmers Welfare, Department vide letter dated 29.07.2023 and 02.08.2023 The comments of Shri Kanwar Singh, Under Secretary upon the above replies:- I have examine the contents of the replies furnished by the Deputy Director, Agriculture and Farmers Welfare Department, Fatehabad and observed that the department neither utilize the budget of SC component plan completely, nor provide the much facilities to the farmers of SC category but the Dy. Director justify the reason of not utilizing the complete funds and not providing the benefits of other schemes. Moreover, in comparative to the other districts, in the Fatehabad district the performance of the such office is better. However, there is improvement is required so that the more benefits/facilities be provided to the poor farmers of the SC categories. Its my advice in such matters that the farmers of the SC categories are required to become aware regarding available schemes of the Central/State governments so that they itself can claim or get the benefits of the schemes and the funds of allotted budget be utilized properly. At the end with the above observations I am almost satisfied with the such replies of the department and decided to drop the matter. 2. OBSERVATION OF THE COMMITTEE:- The Committee noted the Contents of Shri Kanwar Singh, Under Secretary. The Committee agreed with the comments and decided to drop the matter. 3. समिति के समक्ष कागज पत्रों का प्रस्तुत करना। 4. समिति ने निर्णय लिया है कि आगामी बैठक 27.12.2023 को दोपहर बाद 01:00 बजे हरियाणा विधान सभा सचिवालय के समिति कक्ष में आयोजित होगी।
39.	27.12.2023 हरियाणा विधान	2	The Committee could not transect any agenda due to want of quorum.

	सभा सचिवालय, चण्डीगढ़		
40.	02.01.2024 हरियाणा विधान सभा सचिवालय, चण्डीगढ़	5	1. समिति के समक्ष कागज पत्रों का प्रस्तुत करना 2. SCRUTINY OF THE REPLIES:- i. Memo No.173/PMS, dated 27.10.203 received from the Director General, Directorate of Technical Education, Haryana, Bays No.7-12, Sector-4, Panchkula; ii. Memo No. DMER/PMS/Vidhan Sabha/2021-22/F-55/19123, dated 9.11.2023 received from the Director General, Medical Education and Research, Haryana, Panchkula; iii. Letter No. T-4/PMS/Vidhan Sabha/2022-23/22527, dated 29.11.2023 received from the Director General (Technical), Skill Development and Industrial Training Department, Haryana; and iv. Memo No.03/05-2023 Sch(2), dated 6.12.2022 received from the Directorate of Higher Education, Haryana, Panchkula sending therewith the data/information regarding the stipend/post-matric scholarship disbursing to the students of scheduled castes and backward classes from the year 2020-21, was placed before the Committee. The Committee noted the contents thereof. upon the recommendations/observations of the Committee made in its meeting held on dated 11.10.2023, the six departments i.e. Higher Education, Medical Education & Research, School Education (Secondary), Skill Development & Industries and Animal Husbandry & Dairying were directed to furnish the detail of stipends applicable for the students. Out of such department, only 4 departments i.e. Higher Education, Medical Education & Research, Skill Development & Industries Department have furnish the information of stipend which were placed before the Committee in its meeting held on dated 02.01.2024. The Committee minutely examine the such information and found that

			the nominal number of students have been benefited and huge amount of budget showing un-utilized. Resultantly, the Committee was not satisfied with the replies of the departments and also took a serious note upon non supply of the requisite information by the departments of Animal Husbandry & Dairying and School Education (Secondary). The Deputy Director, Social Justice, Empowerment, Welfare of Scheduled Castes and Backward Classes (SEWA) Department also ensured to the Committee that the such department will be again directed to furnish the requisite information at the earliest as well as the replies of the departments which have been received will be verified with the concerned departments, thereafter, the consolidate reply will be furnish to the Committee. Thereupon, the Committee directed that the matter of stipend be again referred to all the concerned departments with the directions to re-check the data and furnish the latest consolidate reply, so that the Committee again take up the matter in its subsequent meetings. 2. The Sub-Committee comprising by S/Shri Lakshman Napa & Shishpal Singh, MLAs review the contents of the replies dated 02.08.2023 & 18.8.2023 furnished by District Municipal Commissioner & Chief Executive Officer, Fatehabad relating to Pradhan Mantri Awas Yojana (Urban & Rural Areas) Department of Housing-for-All. Keeping in view of the recommendation and observation of the Committee tendered during the spot visit at Fatehabad on dated 07.06.2023. The Sub-Committee discuss the matter with the Committee and the Committee was also agreed with the views of the Sub-Committee and decided to drop the matter. 3. RECOMMENDATIONS/ OBSERVATIONS OF THE COMMITTEE 1. Upon the recommendations and observations of the Committee made in its meeting/spot visit held on dated 7.06.2023 at District Fatehabad, the Director, Development & Panchayat was issued the instructions vide letter dated 4.07.2023 to provide the facilities in the colonies constructed for the BPL
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		families therein mostly the people of SC categories are residing. Today, the Committee Suo-moto discuss the matter of facilities providing to the BPL colonies and observed that the instructions of the government in respect of facilities to the BPL colonies are not being implementing in true spirit as all the facilities are not providing in such colonies. The Committee took a serious note in this regard and directed to obtain the district wise status report from the concerned departments/ Deputy Commissioners in respect of providing the facilities of electricity, drinking water, construction of streets, registrations of plots/houses and possession of the property to the concerned. The Committee further directed that such observation and recommendations of the Committee be referred to the quarter concerned with the directions to furnish the requisite status report within 15 days from the receipt of communication in this regard. Secondly, the Committee also wants to know the status of the ways connected with the colonies belonging to the BPL/SC categories and directed to obtain the following information: i) Whether such ways have been connected with the roads or not? ii) Whether unpaved streets have been constructed or not? 2. The Committee also Suo-motto take up the matter of homeless peoples belonging to the SC categories and directed to obtain the policy of the government and detail of the homeless people of the SC categories alongwith utilization/un-utilization of budget and pending applications in this regard. The Committee further directed that the observation of the Committee be refer to the department of Housing For All and Development & Panchayat Department with the direction to furnish the requisite information within 15 days from the receipt of this communication. 3. The Committee also take up the matter of the backlog of the employees of the SC categories in direct recruitment and promotion in respect of the departments of Urban Local
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			Bodies & Skill Development. The Committee directed to obtained the latest information in respect of appointment/ reservation/ backlog/ strength of employees etc. in direct recruitment as well as in promotion. The Committee further directed that the observation of the Committee be refer to the department of Urban Local Bodies & Skill Development with the direction to furnish the requisite information within 15 days from the receipt of this communication. 4. The Committee decided to orally examine the Commissioner of Police, District Attorney and District Welfare Officer, Gurugram upon the matter of atrocities, rate of conviction and Compensation to the victims, respectively in its meeting to be held on 18.1.2024 at 11.00 A.M. in the Committee Room of the Haryana Vidhan Sabha Secretariat. 5. Confirmation of the proceedings:- 6. संघीय क्षेत्र अण्डमान और निकोबार द्वीप समूह का अध्ययन दौरा दिनांक 08.01.2024 से 12.01.2024 तक करने बारे चर्चा की
41.	07.01.2024 गुरुग्राम	5	समिति ने अपनी बैठक में संघीय क्षेत्र अंडमान एवं निकोबार द्वीप समूह के दिनांक 8 जनवरी, 2024 से 12 जनवरी, 2024 तक के दौरा कार्यक्रम पर चर्चा की और वहां चर्चा होने वाले विषय पर आधारित प्रश्नावली तैयार की गई जिनके आधार पर सोशल वेलफेयर डिपार्टमेंट, अंडमान एवं निकोबार द्वीप समूह, पोर्टब्लेयर से बैठक के दौरान जानकारी लेनी थी।
42.	08.01.2024 पोर्ट ब्लेयर, अंडमान और निकोबार द्वीप समूह	5	समिति की समाज कल्याण विभाग तथा जनजाति कल्याण विभाग अंडमान और निकोबार, पोर्ट ब्लेयर साथ के बैठक
43.	10.01.2024 स्वराज द्वीप (हैवलॉक द्वीप)	5	1. समिति के सभापति और सदस्यों द्वारा समिति की होने वाली अतिरिक्त बैठकें आयोजित करने के लिए समिति के अध्ययन दौर कार्यक्रम में मामूली बदलाव करने का निर्णय लिया। इस अध्ययन दौर के दौरान समिति की दिनांक 10-01-2024 को प्रातः 09:00 बजे स्वराज द्वीप (हैवलॉक द्वीप) में होने वाली स्वयं की बैठक के उपरांत माननीय समिति ने फैसला लिया कि समिति दो दिन (09.01.2024 व 10.01.2024) की बजाए दिनांक 09.01.2024 को स्वराज द्वीप (हैवलॉक द्वीप) व दिनांक 10.01.2024 को नील द्वीप में रात्रि ठहराव करेगी।

			दिनांक 11.01.2024 को नील द्वीप में होने वाली समिति की बैठक सांय 04:00 बजे की बजाए प्रातः 08:30 बजे आयोजित की जाएगी तथा समिति दिनांक 11.01.2024 को पोर्ट ब्लेयर में रात्रि ठहराव करेगी। 2. समिति ने सोशल वेल्फेयर डिपार्टमेंट, अंडमान और निकोबार आईलैंड की योजनाओं द्वारा उपलब्ध कराई गई सामग्री का अध्ययन किया और विभाग द्वारा दी सामग्री को नोट करने का काम किया।
44.	11.01.2024 नील द्वीप, अंडमान निकोबार	5	समिति ने पुलिस अधीक्षक, अम्बाला, सिरसा और करनाल, हरियाणा द्वारा प्राप्त पत्र दिनांक 17.03.2023, 01.03.2023 एवं 16.02.2023 द्वारा प्रस्तुत अनुसूचित जाति के वर्गों के साथ हुए अपराध/अत्याचार के मामलों में की गई कार्यवाही के दस्तावेजों/जवाबों की छानबीन की। छानबीन के दौरान समिति पुलिस अधीक्षक, अम्बाला, करनाल और सिरसा के दस्तावेजों/जवाबों से संतुष्ट है।
45.	18.01.2024 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	3	1. समिति के समक्ष कागज पत्रों का प्रस्तुत करना। 2. समिति ने चाहा है कि अतिरिक्त मुख्य सचिव, सामाजिक न्याय, अधिकारिता, अनुसूचित जातियां व पिछड़े वर्ग कल्याण तथा अंत्योदय विभाग, हरियाणा से डॉ. बी. आर. अम्बेडकर आवास नवीनीकरण योजना के तहत पूरे हरियाणा प्रदेश की जिलावार व ब्लॉक स्तर पर बी.पी.एल. परिवारों के मकानों की रिपेयरिंग के संबंध में प्राप्त एप्लीकेशंस, उनमें से कितने लोगों की एप्लीकेशंस स्वीकृत हुई और कितने लोगों को इस योजना का लाभ दिया गया है इत्यादि के बारे में सूचना मांगी जाए जिसे प्राप्त होने पर समिति के सम्मुख रखा जाए। 3. समिति ने निर्णय लिया कि समिति की बैठक दिनांक 25.01.2024 को प्रातः 10:30 बजे पी.डब्ल्यू.डी. (बी. एंड आर.) विश्राम गृह, सिरसा में की जाए।
46.	25.01.2024 सिरसा	1	The Committee could not transect any agenda due to want of quorum.
47.	01.02.2024 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	2	The Committee could not transect any agenda due to want of quorum.

48.	07.02.2024 हरियाणा विधान सभा सचिवालय, चण्डीगढ़।	5	1. SCRUTINY OF THE REPLY/PAPERS PLACED BEFORE THE COMMITTEE:- i. Letter No.3049/DAR/2023, dated 06.12.2023 received from the District Attorney, Rewari sending therewith the updated/requisite information available for the welfare of Scheduled Castes & Backward Categories, was placed before the Committee. Thereafter, the reply of the updated/requisite information was discussed in detail and after examining the same the Committee was satisfied with the reply. ii. Letter No.6377, dated 29.12.2023 received from Shri Jitender Kumar, Deputy Director, Agriculture and farmer welfare Department, Rewari sending therewith the Unconfirmed proceedings of the meeting of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes held on 06.10.2023, was placed before the Committee. The Committee noted the contents thereof. iii. Letter No.2810, dated 06.02.2024 received from the District Welfare Officer, Rewari sending therewith the Unconfirmed Proceedings of the meeting of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes held on 06.10.2023 at Rewari, was placed before the Committee and the same was discussed in detail and after examining the same the Committee was satisfied with the reply. The Sub-Committee comprising by S/Shri Dharam Pal Gonder & Dura Ram, MLAs review the contents of the reply dated 06.09.2023 furnished by Director, Rural Development, Department relating to allotment of 100 Sq. Yard plots to the people belonging to the Scheduled Castes & Backward Classes categories, Fatehabad, keeping in view of the recommendation and observation of the Committee tendered during the spot visit at Fatehabad on dated 07.06.2023. The Sub-Committee discuss the matter with the Committee and the Committee was also agreed
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			with the views of the Sub-Committee and decided to drop the matter. The Committee also scrutinized the direction of the Chief Secretary to Govt. Haryana, the Director Women & Child Development Department (vide memo dated 07.12.2023), the Director General, Haryana Renewable Energy Development Agency (HREDA) (vide memo dated 05.12.2023), the Director General of Prisons, Haryana (vide memo dated 12.12.2023), Additional General Manager for Secretary HAFED (vide memo dated 20.12.2023), Principal Secretary, Social Justice & Empowerment, Welfare of SC & BC categories and Antodaya (SEWA) Department (vide memo dated 20.12.2023), Director Urban Local Bodies Department (vide memo dated 22.12.2023) & Civil Aviation Department Haryana (vide memo dated 27.12.2023) have furnished their information which were placed before the Committee in its meeting held on dated 07.02.2024. The Committee examine the contents of such department but the Committee was not satisfied therewith and decided that the matter will be takeup in the subsequent meetings. Besides it, the requisite information also received from the Secretary, Board of School Education Haryana (vide memo dated 03.01.2024) & Supdt. Engineer/ Administration, (DHBVNL) (vide memo dated 04.01.2024) which were also placed before the Committee. The Committee noted the contents of the replies and satisfied therewith. 2. The Committee drafted the 47th Report of the Committee for the year 2023-2024.
49.	13.02.2024 हरियाणा विधान सभा सचिवालय, चण्डीगढ़	5	1. समिति के समक्ष कागज पत्रों का प्रस्तुत करना 2. The Committee scrutinized the reply received through Memo No. DFA-4-2023/15840, dated 08/02/2024 from the Director, Rural Development Department regarding allotment of 100 Sq. Yards plots to the people belonging to the Scheduled Cases and Backward Classes categories and the Committee was satisfied with the reply given by the department. 3. The Committee drafted and finalized its 47th Report for the year 2023-2024.

			4. The Chairperson confirmed the proceedings of the meetings of the Committee held on 06.12.2023, 23.12.2023, 02.01.2024, 07.01.2024, 08.01.2024, 10.01.2024, 11.01.2024, 18.01.2024 and 07.02.2024.
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The Committee held its meetings at place of outside Chandigarh as details below:-

Sr.	Date of Meetings	Place of Meetings
1.	14.05.2023	Gurugram Mussoorie (Uttarakhand)
2.	25.05.2023	Benmore Circuit House, Shimla
3.	07.06.2023	Spot Visit, District Headquarter, Fatehabad
4.	21.06.2023	Rewari
5.	25.06.2023	Gurugram
6.	26.06.2023	Gwalior
7.	27.06.2023	Ujjain
8.	28.06.2023	Bhopal
9.	29.06.2023	Pachmarhi
10.	01.07.2023	Hodel
11.	07.08.2023	Gurugram
12.	08.08.2023	Bengaluru
13.	09.08.2023	Ooty
14.	11.08.2023	Coorg
15.	15.09.2023	Gurugram
16.	29.09.2023	Amritsar
17.	06.10.2023	Spot Visit, District Headquarter, Rewari
18.	05.11.2023	Sirsa
19.	25.11.2023	Gurugram
20.	23.12.2023	Gurugram
21.	07.01.2024	Gurugram
22.	08.01.2024	Port Blair
23.	10.01.2024	Swaraj Dweep (Havelock)
24.	11.01.2024	Neil Island (Shaheed Dweep)
25.	25.01.2024	Sirsa

Report Presented

The Committee presented its Forty Seventh Report for the year 2023-2024 in the House on 28th February, 2024.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha, Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 2023-24 consisting of nine Members was constituted by the Hon'ble Speaker, Haryana Vidhan Sabha on 26th April, 2023 and the notification in this regard was issued vide notification No. 1-GAC/2023-24/126, dated 26th April, 2023.

Shri Bharat Bhushan Batra, M.L.A, a member of the Committee, was appointed as Chairperson of the Committee.

During the period under review the Committee held total 49 meetings out of which in two meetings there was no quorum.

The name of the Members and number of meetings attended by each of them are as under:-

Sr. No.	Name of the Members	Number of meetings attended
1	Shri Bharat Bhushan Batra, M.L.A.	44
2	Shri Rajinder Singh Joon, M.L.A.	31
3	Shri Dura Ram, M.L.A.	09
4	Shri Mahipal Dhanda, M.L.A.	14
5	Shri Aftab Ahmed, M.L.A.	34
6	Shri Sita Ram Yadav, M.L.A.	34
7	Shri Balbir Singh, M.L.A.	39
8	Shri Subhash Gangoli, M.L.A.	41
9	Shri Amarjeet Dhanda, M.L.A.	14
*10	Sh. Indu Raj, M.L.A.	26

* Sh. Indu Raj, M.L.A. was nominated by the Hon'ble Speaker as Special Invitee to serve on the Committee w.e.f. 20th July, 2023 for the remaining period of the year 2023-24.

Meetings held and Business Transacted

The details, showing the dates of meetings held, the number of Members present and business transacted in each meeting are explained as under: -

Sr. No.	Date of Meetings	Number of Members Present	Business Transacted
1.	10 th May, 2023	5	(i) Welcome Address. (ii) Discussion regarding the scope and functions of the Committee.
2.	18 th May, 2023	6	The Committee postponed the oral examination of the Housing for All and Medical Education Departments.
3.	24 th May, 2023	7	(i) The Committee orally examined the representatives of Horticulture Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee. (ii) The Committee orally examined the representatives of Public Health Engineering Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee.
4.	27 th May, 2023 (Haryana Bhawan, New Delhi)	7	The Committee scrutinized the replies received from the Fisheries and Technical Education Departments upon their relevant outstanding assurances as contained in the 52 nd Report of the Committee.
5.	31 st May, 2023	7	The Committee orally examined the representatives of Urban Local Bodies, Irrigation & Water Resources, Town & Country Planning and Public Health Engineering Departments upon relevant outstanding assurances as contained in the 52 nd Report of the Committee.
6.	8 th June, 2023 (Benmore Circuit House, Shimla)	5	The Committee scrutinized the replies received from the Skill Development and Industrial Training Department upon their relevant outstanding assurances as contained in the 52 nd Report of the Committee.
7.	14 th June, 2023	5	The Committee scrutinized the replies

			received from the Transport Department upon their relevant outstanding assurances as contained in the 52 nd Report of the Committee.
8.	21 st June, 2023	3	(i) The Committee orally examined the representatives of Skill Development and Industrial Training Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee. (ii) The Committee orally examined the representatives of Transport Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee.
9.	23 rd June, 2023 (Haryana Bhawan, New Delhi)	6	The Committee scrutinized the replies received from the Urban Local Bodies Department upon their relevant outstanding assurances No. 418 to 440 as contained in the 52 nd Report of the Committee.
10.	28 th June, 2023	4	The Committee scrutinized the replies received from the Civil Aviation Department upon their relevant outstanding assurances as contained in the 52 nd Report of the Committee.
11.	5 th July, 2023	8	(i) The Committee orally examined the representatives of Sports Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee. (ii) The Committee orally examined the representatives of Health Services Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee.
12.	12 th July, 2023	4	(i) The Committee acceded the request of the Director & Special Secretary to Government Haryana, Urban Local Bodies Department made vide D.O. Letter No. 76, dated 11.07.2023 for the postponement of oral examination. (ii) The Committee also decided to

			postpone the oral examination of Food, Civil Supplies & Consumers Affairs Department
13.	19 th July, 2023	4	(i) The Committee acceded the request of the Additional Chief Secretary to Government Haryana, Public Health Engineering Department made vide Memo No. PS/ACSPHE/2023/5147 dated 14.07.2023 for the postponement of oral examination. (ii) The Committee orally examined the representatives of Development & Panchayats Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee.
14.	22 nd July, 2023 (Haryana Bhawan, New Delhi)	7	The Committee scrutinized the assurances of paras from 1 to 50 given by the concerned Ministers on the floor of the House during the Session held in February/March, 2023.
15.	26 th July, 2023	9	(i) The Committee orally examined the representatives of Urban Local Bodies Department and Northern Railways Division upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (ii) The Committee acceded the request of the Additional Chief Secretary to Government Haryana, Public Health Engineering Department made vide Memo No. PS/ACSPHE/2023/5434 dated 25.07.2023 for the postponement of oral examination.
16.	2 nd August, 2023	5	(i) The Committee orally examined the representatives of Forest & Wildlife Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (ii) The Committee orally examined the representatives of Medical Education & Research Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (iii) The Committee orally examined the representatives of Bridge & Road CO. (I) LTD., Delhi upon relevant outstanding

			assurances as contained in the 52 nd Report of the Committee.
17.	9 th August, 2023	6	(i) The Committee acceded the request of the Additional Chief Secretary to Government Haryana, Health Services Department made vide D.O. Letter No. PS/ACSH/2023/58 dated 7.8.2023 for the postponement of oral examination. (ii) The Committee acceded the request of exemption to appear before the Committee from the Director General to Government Haryana, Higher Education Department made vide Memo No. 423/Plg. Dated 8.8.2023. (iii) The Committee orally examined the representatives of Technical Education Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee.
18.	16 th August, 2023	7	The Committee scrutinized the assurances of paras from 51 to 117 & 119 to 150 given by the concerned Ministers on the floor of the House during the Session held in Feb./March, 2023.
19.	13 th September, 2023	8	(i) The Committee orally examined the representatives of Forest & Wildlife and Vigilance Departments upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (ii) The Committee orally examined the representatives of Urban Local Bodies Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (iii) The Committee acceded the request of the Additional Chief Secretary to Government Haryana, Public Health Engineering Department made vide Memo No. PS/ACSPHE/2023/6166 dated 12.09.2023 for the postponement of oral examination.
20.	20 th September, 2023	6	(i) The Committee orally examined the representatives of Haryana Shehri Vikas Pradhikaran Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee.

			(ii) The Committee acceded the request of the Additional Chief Secretary to Government Haryana, Forest & Wildlife Department made vide DO. Letter No. PS/ACSEFW-2023/1198 dated 18.09.2023 for the postponement of oral examination. (iii) The Committee acceded the request of the Additional Chief Secretary to Government Haryana, Industries & Commerce Department made vide D.O. Letter No. PS/ACSI&C/2023/SPL-59 dated 18.09.2023 for the postponement of oral examination
21.	27 th September, 2023	6	The Committee scrutinized the assurances of paras from 151 to 200 given by the concerned Ministers on the floor of the House during the Session held in Feb./March, 2023.
22.	28 th September, 2023 (Srinagar)	5	Due to busy schedule of Hon'ble Lt. Governor, Jammu & Kashmir on dated 28.09.2023, the Committee decided that the meeting of the Committee on Government Assurances with Hon'ble Lt. Governor, Jammu & Kashmir may be fixed for 01.10.2023 at 06.00 P.M.
23.	30 th September, 2023 (Pahalgam, Srinagar)	5	The Committee discussed with the Administrator, Jammu & Kashmir regarding Geographical aspects and Governance of such U.T.
24.	1 st October, 2023 (Gulmarg, Srinagar)	4	The Committee discussed regarding agenda for next meeting at Haryana Vidhan Sabha Secretariat, Chandigarh.
25.	1 st October, 2023 (Governor House, Srinagar)	4	The Committee held discussion with the Hon'ble Lt. Governor, Jammu & Kashmir regarding Geographical aspects and Governance of such U.T.
26.	4 th October, 2023	8	(i) The Committee orally examined the representatives of Animal Husbandry & Dairying Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee.

			(ii) The Committee orally examined the representatives of Sports Department and Horticulture Department upon their relevant outstanding assurances as contained in the 52 nd Report of the Committee
27.	11 th October, 2023	6	(i) The Committee orally examined the representatives of Environment & Climate Change Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (ii) The Committee orally examined the representatives of Development & Panchayats Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (iii) The Committee orally examined the representatives of Public Health Engineering and Irrigation & Water Resources Departments upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (iv) The Committee acceded the request of the Additional Chief Secretary to Government Haryana, Industries & Commerce Department made vide D.O. Letter No. PS/ACSI&C/2023/S PL-65 dated 10.10.2023 for the postponement of oral examination.
28.	18 th October, 2023	8	(i) The Committee orally examined the representatives of Food, Civil Supplies & Consumer Affairs Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (ii) The Committee orally examined the representatives of Medical Education & Research Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (iii) The Committee orally examined the representatives of Tourism Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee.

			(iv) The Committee orally examined the representatives of Power Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee.
29.	28 th October, 2023 (Haryana Bhawan, New Delhi)	4	The Committee scrutinized the assurances of paras from 201 to 220 given by the concerned Ministers on the floor of the House during the Session held in Feb./March, 2023.
30.	31 st October, 2023	8	The Committee scrutinized the assurances of paras from 221 to 230 given by the concerned Ministers on the floor of the House during the Session held in Feb./March, 2023.
31.	6 th November, 2023 (PWD, Circuit House, Rohtak & Spot visit of PGIMS, Rohtak)	5	(i) The Committee prepared questionnaire in respect of its meeting with the Medical Education Department and Vice Chancellor, Registrar and Director PGIMS, Rohtak during its spot visit of PGIMS, Rohtak. (ii) The Committee conducted spot visit of PGIMS, Rohtak.
32.	8 th November, 2023	6	(i) The Committee orally examined the representatives of Health Services Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee. (ii) The Committee orally examined the representatives of Public Works (B&R) Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee.
33.	15 th November, 2023	8	(i) The Committee orally examined the representatives of Revenue & Disaster Management Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee. (ii) The Committee orally examined the representatives of Town & Country Planning Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee.

34.	21 st November, 2023	5	The Committee scrutinized the assurances given by the Ministers on the floor of the House during the Budget Session held in February/March, 2020, 2022 & 2023.
35.	25 th November, 2023 (Haryana Bhawan, New Delhi)	3	The Committee scrutinized the assurances of paras from 231 to 242 given by the concerned Ministers on the floor of the House during the Session held in Feb./March, 2023.
36.	29 th November, 2023	6	The Committee orally examined the representatives of Higher Education Department upon relevant outstanding assurances as contained in the 52 nd Report of the Committee.
37.	6 th December, 2023	7	(i) The Committee acceded the request of the Additional Chief Secretary to Government Haryana, Public Health Engineering Department made vide Memo No. PS/ACSPHE/2023/6180 dated 05.12.2023 for the postponement of oral examination. (ii) The Committee acceded the request of the Director to Government Haryana, Urban Local Bodies Department made vide Memo No. DULB/ Admin./3A /2023/38175 dated 04.12.2023 for the postponement of oral examination.
38.	23 rd December, 2023 (Haryana Bhawan, New Delhi)	3	The Committee scrutinized the replies received from the Rural Development Department upon their relevant outstanding assurances as contained in the 52 nd Report of the Committee.
39.	27 th December, 2023	7	(i) Resumption of oral examination of the Commissioner & Secretary to Government Haryana, Urban Local Bodies Department upon the agenda left over in the meeting held on 13.09.2023. (ii) Resumption of oral examination of the Additional Chief Secretary to Government Haryana, Public Health Engineering Department upon the agenda left over in the meeting held on 24.05.2023.

40.	3 rd January, 2024	6	(i) Resumption of oral examination of the Additional Chief Secretary to Government Haryana, Health Services and Food & Drug Administration Department upon the agenda left over in the meeting held on 05.06.2023. (ii) Resumption of oral examination of the Additional Chief Secretary to Government Haryana, PWD (B&R) Department upon the agenda left over in the meeting held on 08.11.2023.
41.	10 th January, 2024	8	(i) Resumption of oral examination of the Additional Chief Secretary to Government Haryana, PWD (B&R) Department upon the agenda left over in the meeting held on 03.01.2024. (ii) Resumption of oral examination of the Additional Chief Secretary to Government Haryana, Development & Panchayats Department upon the agenda left over in the meeting held on 19.06.2023.
42.	18 th January, 2024 (PWD Rest House, Safidon, Jind)	6	(i) The Committee orally examined the representatives of Public Health Engineering Department, Development & Panchayats Department and PWD (B&R) Department upon outstanding assurance No. 497 as contained in the 52nd Report of the Committee. (ii) The Committee conducted spot visit of Village Muana, Safidon, Jind regarding ongoing works relating to assurance No. 497 as contained in the 52nd Report of the Committee.
43.	19 th January, 2024	4	(i) The Committee orally examined the representatives of Forests & Wildlife and Anti Corruption Bureau upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (ii) The Committee orally examined the representatives of Irrigation &

			Water Resources Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (iii) The Committee orally examined the representatives of Public Health Engineering Department and PW. (B&R) Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee. (iv) The Committee acceded the request of the Commissioner & Secretary to Government Haryana, Urban Local Bodies Department made vide D.O. No. 1552 dated 18.01.2024 for the postponement of oral examination.
44.	29 th January, 2024 (Thiruvananthapuram)	4	The Committee discussed with the Hon'ble Speaker, Kerala Legislative Assembly, Thiruvananthapuram regarding Geographical aspects and Governance of such State.
45.	31 st January, 2024 (Kanyakumari, Tamil Nadu)	4	The Committee reviewed the proceedings of the meeting held on 29.01.2024 at Thiruvananthapuram, Kerala.
46.	1 st February, 2024 (Munnar, Kerala)	4	The Committee reviewed the proceedings of the meeting held on 29.01.2024 at Thiruvananthapuram, Kerala.
47.	3 rd February, 2024 (Alappuzha, Kerala)	4	The Committee reviewed the proceedings of the meeting held on 29.01.2024 at Thiruvananthapuram, Kerala.
48.	7 th February, 2024	7	(i) The Committee acceded the request of the Commissioner & Secretary to Government Haryana, Urban Local Bodies Department made vide D.O. 3128 dated 05.02.2024 for the postponement of oral examination (ii) The Committee orally examined the representatives of Forests & Wildlife and Vigilance Departments upon relevant outstanding assurances as contained in the 52nd Report of the Committee.

			(iii) Resumption of oral examination of the Commissioner & Secretary to Government Haryana, Urban Local Bodies Department upon the agenda left over in the meeting held on 27.12.2023. (iv) The Committee orally examined the representatives of Haryana Shehri Vikas Pradhikaran Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee (v) The Committee orally examined the representatives of Public Health Engineering Department upon relevant outstanding assurances as contained in the 52nd Report of the Committee.
49.	13 th February, 2024	7	(i) The Chairperson confirmed the proceedings of the Committee. (ii) The Committee drafted and finalized its 53rd Report.

The details of the meetings held at places outside Chandigarh are as under: -

Sr. No	Date of Meetings	Place of Meetings
1.	27.05.2023	Haryana Bhawan, New Delhi
2.	08.06.2023	Benmore Circuit House, Shimla
3.	23.06.2023	Haryana Bhawan, New Delhi
4.	22.07.2023	Haryana Bhawan, New Delhi
5.	28.09.2023	Srinagar
6.	30.09.2023	Pahalgam
7.	01.10.2023	Gulmarg
8.	01.10.2023	Governor House, Srinagar
9.	28.10.2023	Haryana Bhawan, New Delhi
10.	06.11.2023	PWD Rest House, Rohtak
11.	25.11.2023	Haryana Bhawan, New Delhi
12.	23.12.2023	Haryana Bhawan, New Delhi
13.	18.01.2023	PWD Rest House, Safidon, Jind
14.	29.01.2024	Thiruvananthapuram
15.	31.01.2024	Kanyakumari
16.	01.02.2024	Munnar
17.	03.02.2024	Alappuzha, Kerala

Report Presented

The Chairperson on behalf of the Committee presented its 53rd Report for the year 2023-24 to the House on 28th February, 2024.

Proceedings

The record of proceedings of meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee consisting of 9 Members of the Haryana Vidhan Sabha (including the Advocate General) was nominated by the Hon'ble Speaker on the 26.04.2023 and was notified in the official Gazette vide Notification No. HVS/SLC/1/2023-24/2, dated 26.04.2023.

Shri Ishwar Singh, M.L.A. was appointed as Chairperson of the Committee by the Hon'ble Speaker.

Shri Ishwar Singh, M.L.A. resigned from Chairmanship of the Committee, thereafter, Shri Laxman Singh Yadav, M.L.A. was appointed as Chairperson by the Hon'ble Speaker.

The Committee held 42 meetings during the period under Review.

The names of Members/Special Invitees and number of meetings attended by each of them are shown in the following Table:-

Sr. No.	Name of the Members	Number of meetings Attended	
1. *	Shri Ishwar Singh, M.L.A.	Chairperson	01
2. **	Shri Laxman Singh Yadav, M.L.A.	Chairperson	26
3.	Shri Jagbir Singh Malik, M.L.A.	Member	37
4.	Shri Abhay Singh Chautala, M.L.A.	Member	06
5.	Shri Jaiveer Singh, M.L.A.	Member	35
6.	Dr. Abhe Singh Yadav, M.L.A.	Member	Nil
7. ***	Shri Bishamber Singh, M.L.A.	Member	01
8.	Shri Amit Sihag, M.L.A.	Member	25
9.	Shri Indu Raj, M.L.A.	Member	28
10. ****	Shri Ghanshyam Saraf, M.L.A.	Member	07
11.	Advocate General, Haryana.	Member	NIL
Special Invitee			
	** Shri Laxman Singh Yadav, M.L.A.		Sr. No.2
*	Shri Ishwar Singh, MLA resigned from Chairmanship of the Committee on 17.05.2023, vide Notification No. HVS-SLC-1/2023-24/32, dated 17.05.2023.		
**	Shri Laxman Singh Yadav, MLA, Special Invitee, nominated as a Chairperson of the Committee on dated 23.05.2023, vide Notification No. HVS-SLC-1/2023-24/ 137, dated 23.05.2023.		
***	Shri Bishamber Singh, MLA resigned from Membership of the Committee on 23.05.2023, vide Notification No. HVS-SLC-1/2023-24/138, dated 23.05.2023.		
****	Shri Ghanshyam Saraf, MLA nominated as a Member of the Committee on 14.11.2023, vide Notification No. HVS-SLC-1/2023-24/158, dated 14.11.2023.		

Meetings held and Business transacted

The date of meetings, the number of Members present and the Business transacted at each meeting are given below:-

Sr. No.	Date of Meeting	Number of Members/ Special Invitees Present	Business Transacted
1	2	3	4
1.	16.05.2023	6	1. Welcome Address. 2. Paper placed before the Committee.
2.	26.05.2023	2	No Business was transacted for want of quorum.
3.	31.05.2023	5	1. Selection of Rules for Scrutiny. 2. Watching of the Implementation of the observations/ recommendations made by the Committee in respect of the Haryana Legislative Assembly (Medical Facilities to Members) Rules, 1988 framed under the Haryana Legislative Assembly (Medical Facilities to Members) Act, 1986 and the Haryana Legislative Assembly (Facilities to Members) Rules, 1979 framed under sub-section (1) of Section 8 of the Haryana Legislative Assembly (Facilities to Members) Act, 1979. 3. The Committee decided to hold its own next meeting at Shimla on 07.06.2023 at 02:00 P.M.
4.	07.06.2023	5	1. Selection of Rules for Scrutiny. 2. The Committee decided to hold its meeting at Mountain Quail Tourist Complex, Morni, Panchkula on 14.06.2023 at 11.00 A.M to take an oral examination of the Departmental representatives of Forest Department and own meeting at PWD, Rest House, Rewari on 21.06.2023 at 2.00 P.M.

5.	14.06.2023	5	1. Paper placed before the Committee. 2. The Committee watched the implementation of observations/recommendations made by the Committee in respect of the Wild Life (Protection) Haryana Rules, 1974 framed under the Wild Life (Protection) Act, 1972 as contained its 39th to 50th reports. 3. The Committee decided to hold its next meeting on 21.06.2023 at 12.00 Noon at PWD (B&R) Rest House, Rewari. 4. The Committee decided to hold its study tour to the State of Meghalaya from 26.06.2023 to 01.07.2023.
6.	21.06.2023 Rewari	3	1. Papers placed before the Committee. 2. The Committee watched the implementation of observations/recommendations made by the Committee in respect of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 as contained in its 42nd to 50th reports.
7.	28.06.2023	5	1. Paper placed before the Committee. 2. The Committee studied the Haryana Public Library Act, 1989 and held informal discussion on non-formulation of Rules under the Act.
8.	05.07.2023	4	D.O. No. PS/ACSEFW-2023/3070, dated 30.06.2023 received from the Additional Chief Secretary to Government, Haryana, Environment, Forest & Wild Life Department requesting for the postponement of oral examination fixed for 5th July, 2023 at 12:30 P.M. as he has to attend the meeting fixed by the Hon'ble Chief Minister on the proposed Aravali Safari Park on 5th July, 2023 at 9.30 A.M. at Haryana Bhawan, New Delhi, was placed before the Committee and the Committee accepted to the request made therein.
9.	08.07.2023 Haryana Bhawan, New Delhi	Nil	No Business was transacted for want of quorum.

10.	19.07.2023	4	1. Paper placed before the Committee. 2. Oral examination of the Additional Chief Secretary to Government, Haryana, Forest and Wild life Department regarding non- implementation of the observations/ recommendations of the Committee made in respect of the Wildlife (Protection) Haryana Rules, 1974 framed under the Wildlife (Protection) Act, 1972, as contained in its 39th to 50th Reports.
11.	26.07.2023	5	1. Paper placed before the Committee. 2. Oral examinations of the Additional Chief Secretary to Government, Haryana, Town & Country Planning and Urban Estates Department regarding Non-Implementation of the observations/ recommendations of the Committee made in its 42nd Report for the year 2013-14 regarding the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 3. The Committee again decided to undertake its study tour programme to the State of Meghalaya from 08.08.2023 to 12.08.2023.
12.	02.08.2023	4	Papers placed before the Committee.
13.	07.08.2023 New Delhi	3	The Committee chalked out the study tour programme & framed the questionnaire which is to be undertaken by the Committee w.e.f. 07.08.2023 to 12.08.2023 to the State of Meghalaya.
14.	09.08.2023 Sohra	4	The Committee discussed the questionnaire of the meeting with the Sister Committee of Meghalaya Legislative Assembly.
15.	10.08.2023 Shillong	4	Discussion with the Sister Committee of Meghalaya Legislative Assembly, Shillong.
16.	11.08.2023 Mawlynong	4	The Committee reviewed the study tour programme undertaken by the Committee to the State of Meghalaya w.e.f. 08.08.2023 to 12.08.2023.

17.	16.08.2023	4	The Committee scrutinized the Haryana Fisheries Rules, 1996.
18.	05.09.2023	4	Papers placed before the Committee.
19.	13.09.2023	5	The Committee scrutinized the Haryana Fisheries Rules, 1996.
20.	20.09.2023	2	No Business was transacted for want of quorum.
21.	27.09.2023	5	The Committee scrutinized the Haryana Fisheries Rules, 1996.
22.	04.10.2023	5	Oral examination of the Additional Chief Secretary to Government, Haryana, Energy Department regarding Scrutiny of the Haryana Electricity Regulatory Commission (Officers and Employees Conditions of Service) Regulations, 2022 framed under the Electricity Act, 2003.
23.	06.10.2023 Gurugram	4	1. The Committee watched the implementation of observations/recommendations made by the Committee in respect of the Haryana State Seed Certification Agency Rules, 1976 as contained in its 49 th Report. 2. Selection of Rules.
24.	11.10.2023	1	No Business was transacted for want of quorum.
25.	18.10.2023	4	1. Paper placed before the Committee. 2. The Committee watched the implementation of observations/recommendations made by the Committee in respect of the Haryana Apartment Ownership Rules, 1987 framed under the Haryana Apartment Ownership Act, 1983 as contained in its 45 th Report.
26.	25.10.2023	2	No Business was transacted for want of quorum.
27.	02.11.2023 Gurugram	4	The Committee scrutinized the Haryana Panchayati Raj Act, 1994.
28.	09.11.2023	2	No Business was transacted for want of quorum.

29.	15.11.2023	6	1. Paper placed before the Committee. 2. The Committee scrutinized the Haryana Panchayati Raj Rules, 1995.
30.	22.11.2023	2	No Business was transacted for want of quorum.
31.	29.11.2023	5	1. Paper placed before the Committee. 2. The Committee scrutinized the Haryana Panchayati Raj Rules, 1995.
32.	06.12.2023	4	1. Paper placed before the Committee. 2. The Committee scrutinized the Haryana Panchayati Raj Rules, 1995.
33.	27.12.2023	7	1. Paper placed before the Committee. 2. The Committee scrutinized the Haryana Panchayati Raj Rules, 1995.
34.	03.01.2024	4	1. Paper placed before the Committee. 2. The Committee scrutinized the Haryana Panchayati Raj Rules, 1995.
35.	10.01.2024	3	1. Paper placed before the Committee. 2. Oral examination of the Additional Chief Secretary to Government, Development and Panchayats Department on the reply furnished vide memo No. SBA-3-2023-81996, dated 01.08.2023 in respect of the non-implementation of the observations/recommendations of the Committee made in its 46 th report for the year 2017-18 regarding the Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961.
36.	16.01.2024	5	The Committee scrutinized the Haryana Panchayati Raj Rules, 1995.
37.	24.01.2024	5	Oral examination of the Additional Chief Secretary to Government, Haryana, Fisheries Department on the reply received vide memo no. 754-MP-II-2023/7529, dated 24.11.2023 on the observations/recommendation of the Committee made in respect of the Haryana Fisheries Rules, 1996.

38.	31.01.2024	6	1. The Committee scrutinized the reply/comments of State Government furnished vide memo dated 28th July, 2023 on the observations of the Committee in respect of the Haryana Legislative Assembly (Medical Facilities to Members) Rules, 1988 and the Haryana Legislative Assembly (Facilities to Members) Rules, 1979 and observed that no further action is required to be taken in the matter. 2. Proceedings confirmed by the Chairperson and Acting Chairperson of the Committee. 3. The Committee decided to orally examine the Additional Chief Secretary to Government, Haryana, Development & Panchayats Department in its meeting held on 07.02.2024 at Haryana Vidhan Sabha, Chandigarh.
39.	07.02.2024	5	1. Paper placed before the Committee. 2. Oral examination of the Additional Chief Secretary to Government, Haryana, Development and Panchayats Department on the reply furnished vide memo No. ECA-5-2024/13372, dated 01.02.2024 on the observations/recommendations of the Committee made in respect of the Haryana Panchayati Raj Rules, 1995. 3. The Committee drafted its 51st Report for the year 2023-24. 4. The Committee decided to hold its own meeting on 10.02.2024 at 1.00 P.M. at Hotel Raj Hans, Suraj Kund, Faridabad.
40.	10.02.2024 Faridabad	1	No Business was transacted for want of quorum.
41.	19.02.2024	4	The Committee partly drafted its 51 st report for the year 2023-24.
42.	21.02.2024	5	1. Proceedings confirmed by the Chairperson and Acting Chairperson of the Committee. 2. The Committee drafted & finalized the 51st report for the year 2023-24.

Meetings at Places other than Chandigarh.

The Committee held its meetings on the following dates and places:-

Sr. No.	Place	Date	Sr. No.	Place	Date
1.	Rewari	21.06.2023	2.	New Delhi	08.07.2023
3.	New Delhi	07.08.2023	4.	Sohra	09.08.2023
5.	Shillong	10.08.2023	6.	Mawlynong	11.08.2023
7.	Gurugram	06.10.2023	8.	Gurugram	02.11.2023
9.	Faridabad	10.02.2024			

Report Presented

The Committee presented its 51st Report for the year 2023-2024 to the House on 28th February, 2024.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated by the Hon'ble Speaker for the January Session, 2020 on 10.01.2020 vide Notification No. HVS-LA/39/2020/8, dated 13th January, 2020 and the same was continued to order by the Hon'ble Speaker on 11.08.2023.

The Committee held one meeting on 24.08.2023. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member are given below:-

Sr. No.	Name of the Members	Number of meeting attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker	1
2.	Shri Manohar Lal, Hon'ble Chief Minister	1
3.	Shri Dushyant Chautala, Hon'ble Deputy Chief Minister	1
4.	Shri Anil Vij, Hon'ble Home Minister	Nil
5.	Shri Kanwar Pal, Hon'ble Parliamentary Affairs Minister	1
6.	Shri Bhupinder Singh Hooda, Hon'ble Leader of Opposition	1
7.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	1

Report Presented

The following report was presented on the date noted against:-

Sr. No.	Subject Matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Haryana Vidhan Sabha held on 25.08.2023, 28.08.2023 and 29.08.2023 i.e. Obituary References; Questions Hour; Presentation and adoption of First Report of the Business Advisory Committee; Papers to be laid/re-laid on the table of the House; Legislative Business; Presentation, Discussion and Voting on the Excess Demands over Grants and Appropriations for the year 2011-12 to 2018-19. Presentation of Supplementary Estimates (First Instalment) for the year 2023-24 and the Report of the Estimates Committee thereon;	25.08.2023

	Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2023-24; Motion under Rule-15 regarding Non-stop sitting; Motion under Rule-16 regarding adjournment of the Sabha sine-die; The Haryana Appropriation Bill, 2023 in respect of Excess Demands over Grants and Appropriations for the year 2011-12 to 2018-19; The Haryana Appropriation Bill in respect of Supplementary Estimates (First Instalment) for the year 2023-24; and Any other Business.	
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BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated by the Hon'ble Speaker for the January Session, 2020 on 10.01.2020 vide Notification No. HVS-LA/39/2020/8, dated 13th January, 2020 and the same was continued to order by the Hon'ble Speaker on 06.12.2023.

The Committee held one meeting on 14.12.2023. The name of the Members of the Committee and the meeting attended by each Member are given below:-

Sr. No.	Name of the Members	Number of meeting attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker	1
2.	Shri Manohar Lal, Hon'ble Chief Minister	1
3.	Shri Dushyant Chautala, Hon'ble Deputy Chief Minister	1
4.	Shri Anil Vij, Hon'ble Home Minister	1
5.	Shri Kanwar Pal, Hon'ble Parliamentary Affairs Minister	1
6.	Shri Bhupinder Singh Hooda, Hon'ble Leader of Opposition	1
7.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	1

REPORT PRESENTED

The following report was presented on the date noted against:-

Sr. No.	Subject Matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Haryana Vidhan Sabha held on 15.12.2023, 18.12.2023 and 19.12.2023 i.e.	15.12.2023

	Obituary References; Questions Hour; Presentation and adoption of First Report of the Business Advisory Committee; Zero Hour; Papers to be laid/re-laid on the Table of the House; Presentation of Preliminary Report of the Committee of Privileges and extension of time for presentation of the final report thereon; Legislative Business; Presentation, Discussion and Voting on the Excess Demands over Grants and Appropriations for the year 2019-20, 2020-21 and 2021-22. Presentation of Supplementary Estimates (Second Instalment) for the year 2023-2024 and the Report of the Estimate Committee thereon; Discussion and Voting on Supplementary Estimates (Second Instalment) for the year 2023-2024; Motion under Rule-15 regarding Non-stop sitting; Motion under Rule-16 regarding adjournment of the Sabha sine-die; The Haryana Appropriation Bill, 2023 in respect of Excess Demands over Grants and Appropriations for the year 2019-2020, 2020-2021 and 2021-2022; The Haryana Appropriation Bill in respect of Supplementary Estimates (Second Instalment) for the year 2023-2024; and Any other Business.	
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BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated by the Hon'ble Speaker for the January Session, 2020 on 10.01.2020 vide Notification No. HVS-LA/39/2020/8, dated 13th January, 2020 and the same was continued to order by the Hon'ble Speaker on 07.02.2024.

The Committee held one meeting on 19.02.2024. The name of the Members of the Committee and the meeting attended by each Member are given below:-

Sr. No.	Name of the Members	Number of meeting attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker	1
2.	Shri Manohar Lal, Hon'ble Chief Minister	1

3.	Shri Dushyant Chautala, Hon'ble Deputy Chief Minister	1
4.	Shri Anil Vij, Hon'ble Home Minister	1
5.	Shri Kanwar Pal, Hon'ble Parliamentary Affairs Minister	1
6.	Shri Bhupinder Singh Hooda, Hon'ble Leader of Opposition	1
7.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	1

REPORT PRESENTED

The following reports was presented on the date noted against:-

Sr. No.	Subject Matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meeting of the Haryana Vidhan Sabha held on 20.02.2024, 21.02.2024, 22.02.2024, 23.02.2024, 26.02.2024, 27.02.2024 and 28.02.2024 i.e. Laying a copy of the Governor's Address on the Table of the House through 'NeVA' portal; Obituary References; Presentation and adoption of First Report of the Business Advisory Committee; Papers to be laid/re-laid on the Table of the House through 'NeVA' portal; Presentation of Preliminary Report of the Committee of Privileges and extension of time for presentation of the final report thereon; General discussion on Governor's Address. Questions Hours; Resumption of General Discussion on Governor's Address and voting on Motion of Thanks; Legislative Business; Presentation, Discussion and Voting on Supplementary Estimates (3rd Instalment) for the year 2023-2024; Motion under Rule-121; Presentation of Budget Estimates for the year 2024-2025; General Discussion on Budget Estimates for the year 2024-2025; Presentation of Reports of the Assembly Committees;	20.02.2024

	Resumption of General Discussion on Budget Estimates for the year 2024-2025 and reply by the Finance Minister on Budget Estimates for the year 2024-2025 and Voting on Demands for Grants for the year 2024-2025; Motion under Rule-15 regarding Non-stop sitting; Motion under Rule-16 regarding adjournment of the Sabha sine-die; The Haryana Appropriation Bill in respect of Supplementary Estimates (3rd Instalment) for the year 2023-2024; The Haryana Appropriation Bill in respect of Budget Estimates for the year 2024-2025; and Any other Business.	
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RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on the 26th April, 2023 and notified in the official Gazette vide Notification **No. HVS-LA-67/2023/122, dated the 26th April, 2023.**

The Committee held one meeting during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table:-

Sr. No.	Name of the Members		Number of Meetings attended
1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex- Officio Chairperson	1
2.	Shri Bhupinder Singh Hooda, MLA	Member	1
3.	Smt. Kiran Choudhry, MLA	Member	---
4.	Smt. Geeta Bhukkal, MLA	Member	1
5.	Shri Ghanshyam Dass Arora, MLA	Member	1
6.	Dr. Abhe Singh Yadav, MLA	Member	---
7.	Smt. Naina Singh Chautala, MLA	Member	1
8.	Shri Sudhir Kumar Singla, MLA	Member	---

Meetings held and Business transacted

The Committee held only one meeting on 19th February, 2024, five (5) Members were present and discussed the proposals suggested by the Committee of three officers constituted by the Hon'ble Speaker to make necessary amendments, in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly after going through the same, the Committee approved the following proposals to be adopted to make the Rules more relevant and appropriate for the smooth functioning of the House as well as various Committees constituted by the august House:-

Rule	Title	Proposed amendment
		The word "He", "His" and "Sir" may be substituted with "She/He", "Her/His" and "Madam/Sir" in the Rules of Procedure
		Appropriate Article of the Constitution of India may be inserted along with title of the Rule.
2	Definitions	The following definitions may be added after last definition: -

		"e-Vidhan/NeVA" means an online system to automate the process of legislative business of the House such as processing of Questions, Queries, Notices, Motions, House Proceedings, Bills, Governor Address, Budget and various House Committees etc. etc. between Hon`ble Members and Vidhan Sabha Secretariat and all Government Departments. "Official websites" https://haryanaassembly.gov.in and https://hrla.neva.gov.in are respectively official public and official secure websites of Haryana Legislative Assembly.e-Vidhan system will be operated by using official websites, which will be notified by the Legislative Assembly Secretariat from time to time; "Online" means the information/documents to be submitted/retrieved by the users anywhere anytime using their login credentials through the secure website of Haryana Legislative Assembly which can be accessed by clicking Login button on Home page of the public website of Haryana Legislative Assembly http:// haryanaassembly.gov.in or directly from the secure website https:// hrla.neva.gov.in; "Digital Library" means auto collection and grouping of various online papers available in various modules of e-Vidhan System. "Online Notification" means uploading or publication of summons to Members, List of Business, Notices, orders etc. etc. on "e-Vidhan or official websites" which shall deem to have come into force with effect from the date and time of uploading or publication on e-Vidhan or official websites.
13A	After Rule 13 the following may be inserted as Rule 13A:-	
	"Powers of Deputy Speaker or other Member Presiding	13A. The Deputy Speaker or any other Member competent to preside over a sitting of the House under the Constitution or these rules shall, when so presiding, have the same powers as the Speaker when so presiding and all references to the Speaker in these rules shall in these circumstances be deemed to be references to any such person so presiding."

14	When is sitting of the Assembly duly constituted	In the last line of Rule 14 the following may be inserted after the word "House":- "except Parliamentary Conferences, Presiding Officers' Conference, Youth Parliament and Orientation/ Training of Members".
15 (2)	Sitting of the Assembly	In forth line of Sub-Rule (2) of the Rule 15, the word "6.00 P.M." be substituted as "05.00 P.M."
	After Rule 16 the following may be inserted as Rule 16A:-	
16 A	"Adjournment and Reconvening	16A. In case the House, after being adjourned is reconvened before notification under Rule-7 of these rules, the Secretary shall communicate to each Member the date, time and place of the next part of the Session with the approval of the Hon'ble Speaker."
23	Government's right of reply	The existing Rule 23 may be titled as "23(1)"; After Rule 23(1) the following may be inserted as Sub-Rule (2):- "(2) The mover or the seconder shall not have any right of reply after the Chief Minister or any other Minister has explained the position of the Government at the end of the discussion."
32 (2)	List of Business	In third line of Sub-Rule (2) of the Rule 32, the word "not" be inserted after word "shall".
40	Subject matter of questions	In the last line of Rule 40 the words "subject to the fulfillment of conditions specified in Rule 46" may be inserted after word "addressed".
42 (1)	Form of notice of questions	In second line of Sub-Rule (1) of Rule 42 the word "or online" may be inserted after word "writing"
45A	Notice of Queries	The words "Notice of Queries" may be added as title to the Rule 45A. In second line of Explanation the word "infromation" may be corrected as "information"
51	Withdrawal or postponement of questions	The following provisos may be added after the first proviso in Rule 51: "Provided further that when a question is postponed or transferred from one list of questions for oral answer to another, more than two questions may stand in the name of one member and the total

		number of questions may exceed by such postponed or transferred question” “Provided further that the member shall not seek postponement of his question on any of the lists of the last two days of the meeting”
54	Short Notice Questions	The following may be added after Sub-Rule (5) of Rule 54:- “(6) Where two or more members give short notice questions on the same subject and one of the questions is accepted for answer at short notice, names of not more than four members, other than the one whose notice has been admitted, shall be shown against the admitted question”. “Provided that the Speaker may direct that all the notices be consolidated into a single notice, if in the opinion of Speaker, it is desirable to have a single self-contained question covering all the important points raised by members, and the Minister shall then give reply to the consolidated question”. “Provided further that when a question is shown in the name of more than one member, the Speaker shall call the name of the first member or, in the absence of that member, any other name”.
57 (2)	Discussion on a matter of public importance arising out of answers to questions	In second line of proviso appended with Sub Rule (2) following words may be inserted after the word “note”: - “in not more than 150 words”.
60	Vacation of seat of absent [Member]	In the title of Rule 60 the word “Vaction” may be corrected as “Vacation” Sub-Rule (2) of the Rule 60 may be substituted as follows: - “On a motion by the leader of the house or by such other member to whom the functions are delegated in this behalf by the leader of the house, the seat of member who has been so absent be declared vacant and the motion shall be put by the Speaker”.
65	No-Confidence Motion in Ministry	The following may be added after Sub-Rule (4) of Rule 65: “(5) The Speaker, if thinks fit, may prescribe a time limit for speeches.”

73(2)	Calling attention to matters of urgent public importance	In the fourth line of Sub-Rule 2 of Rule 73 the word “clarificatory” may be inserted before the word “question” and following may be inserted after the word “question”: “and the Minister shall reply at the end to all such questions” In first line of the proviso of Rule 73(2) the word “first” may be inserted before the word, “five”
73A	Notice for raising discussion	The following Proviso may be added at the end of Rule 73A: - “Provided further that the notice shall be accompanied by an explanatory note stating reasons for raising discussion on the matter in question.”
75(1)	Circulation of Notices and Papers to Members	In second line of Sub-Rule (1) of Rule 75 after the word “Member” the words “in writing or online” may be inserted.
75(2)	Circulation of Notices and Papers to Members	In second line of Sub-Rule (2) of Rule 75, after the word “Member” the following words may be inserted: - “in writing or online if a copy thereof is delivered/circulated in such manner and in such place as the Speaker may, from time to time, direct”
75(2)(i)	-do-	Clause (i) of Sub-Rule (2) of Rule 75 may be omitted.
75(2)(ii)	-do-	Clause (ii) of Sub-Rule (2) of Rule 75 may be omitted
75	-do-	The following may be added after Sub-Rule (2) of Rule 75:- “(3)The Secretary shall, as soon as possible, forward a copy of every Notice in writing or online which has been received for asking question or seeking discussion, to the Secretary of concerned department in addition to a Minister”
After Rule 75 the following may be inserted as Rule 75A:-		
75A	“Power of Speaker to amend Notices	75A. If in the opinion of the Speaker, any Notice contains words, phrases or expressions which are argumentative, unparliamentary, ironical, irrelevant, verbose, or otherwise inappropriate, the

		Speaker may, while exercising discretion, amend such Notice.”
86	Moving of amendment	The following proviso may be added to Rule 86: “Provided that notice of an amendment to a motion shall be given one day before the day on which the motion is to be considered, unless the Speaker allows the amendment to be moved without such notice”
94(4)(c)	Division	In third line of clause (c) of Sub-Rule (4) of Rule 94, after the word “Lobbies” the words “or by operating the automatic vote recorder” may be inserted.
	After Rule 94 the following may be inserted as Rule 94A:-	
94A	“Division by automatic vote recorder	94A.(1)where the Speaker directs under clause(c) of Rule 94(4) that the votes be recorded by operating the automatic vote recorder, it shall be put into operation and the Members shall caste their votes from the seats respectively allotted to them by pressing the buttons provided for the purpose. (2) After the result of the voting appears on the indicator board, the result of the division shall be announced by the Speaker and it shall not be challenged. (3) A Member who is not able to caste one’s own vote by pressing the button provided for the purpose due to any reason considered sufficient by the Speaker, may, with the permission of the Speaker, have the vote recorded verbally by stating where she or he is in favour of or against the motion, before the result of the division is announced. (4) If a Member finds having voted by mistake by pressing the wrong button, such Member may be allowed to correct the mistake provided it is brought to the notice of the Speaker by the Member before the result of the division is announced.”
97	Rules to be observed by Members while	The following may be inserted after Sub-Rule (x) of the Rule 97: “(xi) shall not shout slogans in the House;

	present in the Assembly	(xii) shall not sit or stand with back towards the Chair; (xiii) shall not approach the Chair personally in the House. The member may send chits to the officers at the Table, if necessary; (xiv) shall not wear to display badges of any kind in the House (except the National Flag in the form of a lapel pin or a badge); (xv) shall not bring or display arms in the House; (xvi) shall not display flags, emblems or any exhibits in the House; (xvii) shall not leave the House immediately after delivering the speech; (xviii) shall not distribute within the precincts of House any literature, questionnaire, pamphlets, press notes, leaflets, etc. not connected with the business of the House; (xix) shall not place one's hat/cap on the desk in the House, bring boards in the Chamber for keeping files or for writing purposes, smoke or enter the House with the coat hanging on the arms; (xx) shall not carry walking stick into the House unless permitted by the Speaker on health grounds; (xxi) shall not bring or play cassette or tape recorder or mobile in the House; and (xxii) shall avoid talking or laughing in Lobby loud enough to be heard in the House. (xxiii) shall not wear specially printed/designed clothing displaying slogans, signs, quotes, religious wording etc. of any kind in the House/precinct." (xxiv) shall not discuss or talk with the officers sitting in the officers gallery and persons in visitors' gallery.
	Rule 98 may be substituted asunder:-	
98	"Order of speeches and Right of reply	98After the member who moves a motion has spoken, other members may speak to the motion in such order as the Speaker may call upon them. If more Members than one rise at the same time, the Speaker may call up them to speak in such order as he decides. If any Member who is so called upon does not speak, such Member shall not be entitled except with the permission of Speaker, to speak to the motion at any later stage of the debate."

100	Rules to be observed while speaking by Members	The following may be inserted after clause (vii) of Sub-Rule (2) of Rule 100: “(viii): utter treasonable, seditious or defamatory words; (ix): make any reference to the strangers in any of the galleries; (x): refer to Government officials by name.”
After Rule 104C the following may be inserted as Rule 104D:-		
104D	“Automatic suspension of a Member	104D.(1) Notwithstanding anything contained in rules 104,104(A), 104(B) and 104(C), in the event of grave disorder occasioned by a member coming in the well of the House or abusing the Rules of the House persistently and willfully obstructing its business by shouting slogans or otherwise, such member shall, on being named by the Speaker, stand automatically suspended from the service of the House for three consecutive sittings or the remainder of the session, whichever is less: Provided that the House may, at any time, on a motion being made, resolve that such suspension be terminated. (2) On the Speaker announcing the suspension under this rule, the member shall forthwith withdraw from the precincts of the House.”
122	Notice of motion for leave to introduce Bills	In fifth line of Rule 122, after word “reasons” the following words may be inserted : - “which shall not contain arguments.”
After Rule 126 the following may be inserted as Rule 126A:-		
126 A	“Statement regarding ordinances	126 A (1) Whenever a Bill seeking to replace an Ordinance with or without modification is introduced in the House, shall be placed before the House along with the Bill a statement explaining the circumstances which had necessitated immediate legislation by Ordinance. (2) Whenever an Ordinance, which embodies wholly or partly or with modification the provisions of a Bill pending before the House is promulgated a statement explaining the circumstances which had necessitated immediate legislation by Ordinance shall be laid on the Table at the commencement of the session following the promulgation of the Ordinance.”

127	Motion for leave to introduce Bills	After the Sub-Rule (1) of Rule 127, proviso may be inserted as under :- “Provided further that where a Motion is opposed on the ground that the Bill initiates Legislation outside the Legislative competence of the House, the Speaker may permit a full discussion thereon”. The following may be inserted after Sub-Rule (2) of the Rule 127: - “(3)Notice to oppose introduction of a Bill shall be addressed to the Secretary specifying clearly and precisely the objections to be raised and given in writing one hour before the commencement of the sitting.”
130	Members by whom motions in respect of bills may be made	The following proviso may be added to Rule 130:- “Provided that if the Member in charge of a bill is unable, for reasons which the Speaker considers adequate, to move the next motion in regard to that bill at any subsequent stage after introduction, the member may authorize another member to move that particular motion with the approval of the Speaker.”
151	Notice of amendments	The following proviso may be added to Rule 151(1):- “Provided that, in the case of a Government Bill, an amendment, of which notice has been received from the member in charge, shall not lapse by reason of the fact that the Member in charge has ceased to be a Minister or a Member and such amendment shall be printed in the name of the new member in charge of the Bill.”
153	Sanction or recommendation of President or Governor to be annexed to amendment	The following proviso may be added to Rule 153:- “Provided that no previous sanction or recommendations of the Governor shall be required, if an amendment seeks to- (a) abolish or reduce the limits of the tax proposed in the Bill or amendment, or (b) increase such tax upto the limits of an existing tax.”
170 (1)	Allotment of time for discussion on amendment	In the third line of Sub-Rule (1) of Rule 170 the words “three days” may be substituted as “one day”

175	Speaker to decide admissibility of a Resolution	In the fourth line of Rule 175, before the word “provided” the following words may be inserted:- “or calculated to obstruct or prejudicially affect the procedure of the House”.
185	Effect of withdrawal	The following proviso may be added to Rule 185:- “Provided that when a Resolution has been withdrawn with the leave of the House, no Resolution raising substantially the same question shall be moved during the same Session.”
188	Presentation of Budget	The existing Rule 188 may be titled as “188(1)”; Sub-Rule (2) may be inserted after Rule 188(1) as follows:- “(2) The Budget shall be presented to the House in such form as the Finance Minister may, after considering the suggestions, if any, of the Estimates Committee, settle.”
204(4)	--	In forth line of Sub-Rule (4) of the Rule 204, the word “removal and in sixth line the word “remove” may be substituted with word “discharge.”
205	Resignation of Members from Committee	In the last line of Rule 205 the following may be added after the word “Speaker”:- “in the following form:- I hereby tender my resignation from the membership of the Committee on-----with effect from-----. Yours faithfully, Place---- Date----- (Name of Member) (2) The resignation shall take effect from the date of resignation specified in the letter of resignation. (3) If the date from which the resignation should take effect is not specified in the letter, the resignation shall take effect from the date of the letter. (4) If the letter of resignation does not bear any date, the resignation shall take effect from the date of receipt of the letter in the Haryana Vidhan Sabha Secretariat.”
233	Committee on Estimates	In forth line of Sub-Rule (1) of the Rule 233, after the word “Assembly” the words “or the Speaker” may be added.

		The following may be added after Sub-Rule (15) of Rule 233 as Sub-Rule (16):- “(16) The Committee may continue the examination of the Estimates from time to time throughout the Financial Year and report to the House as its examination proceeds. It shall not be incumbent on the Committee to examine the entire estimates of any one year. The Demands for Grants may be finally voted notwithstanding the fact that the Committee has made no Report.”
243(b)	Functions of the Committee	In first line of Sub-Rule (b) of Rule 243, the following words may be added after the word “assurances”: - “Promises and undertakings”
269 (4)	Functions of the Committee	Sub-Rule (4) of Rule 269 may be omitted.
After Rule 269 the following may be inserted as Rule 269A:-		
269 A	“Evidence of Experts, interested parties and availing of Public opinion	269A.(1) The Committee may take evidence of experts or interested parties on the petitions/ representations on their own initiative or on requests made. (2) The Committee may also avail of the public opinion to make the report on the petitions/ representations. The witnesses who express their desire to appear before the Committee shall supply sufficient number of copies of written memoranda for circulation to the members of the Committee who may consider the same at their sitting and then decide whether such witnesses may be called to appear before the Committee.”
301	Petitions relating to Bills	Rule 301 may be substituted as under: - “301. Petitions may be presented by a Member to the House with the consent of the Speaker on --- (i) a Bill which has been published under rule 128 or which has been introduced in the House; (ii) any matter connected with the business pending before the House; and (iii) any matter of general public interest provided that it is not one: - (a) which falls within the cognizance of a court

		of law having jurisdiction in any part of India or a court of enquiry or a statutory tribunal or authority or a quasi-judicial body, or a commission; (b) Which should ordinarily be raised in a State Legislature; (c) Which can be raised on a substantive motion or resolution; or (d) For which remedy is available under the law, including rules, regulations, bye-laws made by the Government of India or an authority to whom power to make such rules, regulations, etc. is delegated. The Committee shall also consider representations, and letters received through any authentic mode of communication from various individuals, associations etc.”
308	Authentication of signatories to petitions	Rule number 308 be substituted as “308(1)”. The following may be added after Sub-Rule (1) of the Rule 308 as Sub-Rule (2): - “ (2) Where there is more than one signatory to a petition, at least one person shall sign, or affix thumb impression if such person is illiterate, on the sheet on which the petition is inscribed. If signatures or thumb impressions are affixed to more than one sheet, the prayer of the petition shall be repeated at the head of each sheet. Where the petition is made online through NeVA or Members’ Portal, it may reflect the signature or thumb impression of the petitioner, as the case may be.”
309	Petitions to whom to be addressed and how to be concluded	Rule number 309 be substituted as “309(1)” . The following Sub-Rules may be added after Sub-Rule (1) of Rule 309:- “(2) A Member shall give one day advance intimation to the Secretary of one’s intention to present a petition. (3) There shall be no debate on the presentation of a petition. (4) Every petition, after presentation shall with the sense of the House be referred to the Committee on petitions.”

Schedule 1A: Schedule 1A may be altered/updated according to change of demand of grants and creation/mergers of Government departments.

- Appendices: The following appendices may be added: -
- Appendix-I The Haryana Legislative Assembly (Disqualification of Members on ground of Defection) Rules, 1986.
- Appendix-II Estimates Committee Working Rules.
- Appendix-III Composition and Functions of Violation of Protocol Norms and contemptuous behaviour of Government officers with Members of Haryana Vidhan Sabha.

Presentation of Report

The Report of the Rules Committee regarding the recommendations/ observations for amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, finalized in its meeting held on 19th February, 2024, as required under Rule 242 *ibid*, was laid on the Table of the House on 26th February, 2024 and the recommendations were deemed to have been approved by the House vide Rule 242(3) *ibid*.

Proceedings

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Fact-Finding Committee of Haryana Vidhan Sabha

The Fact-Finding Committee was constituted by the Hon'ble Speaker vide notification dated 22nd December, 2023 under the Chairmanship of then Hon'ble School Education Minister, Haryana to investigate in the matter of sexual harassment by the then Principal (Mr. Kartar Singh) of Government Girls Senior Secondary School, Uchana Mandi (Jind) for the period from 2005 to 2023 of all the incidents mentioned/discussed in the House in its sittings dated 15th and 18th December, 2023 and later notified in the official Gazette vide Notification No. 154-EA-2023/168, dated 26.04.2023. Shri Kanwar Pal, then Hon'ble School Education Minister, Haryana was nominated as Chairman of the Committee.

The name of Members/Special Invitees and number of meetings attended by each of them are shown in the following Table :-

Sr. No.	Name of the Members		Number of meetings Attended
1.	Shri Kanwal Pal, Hon'ble School Education Minister	Chairperson	04
2.	Shri Aseem Goel, MLA	Member	04
3.	Shri Bharat Bhushan Batra,	Member	04
4.	Shri Amarjeet Dhanda, MLA	Member	03
Special Invitee			
	Advocate General, Haryana		03

Meetings held and Business transacted by the Committee

The Committee held total 4 meetings during the period under Review. The details thereof and Business transacted in the meetings are given hereinbelow:-

Sr. No.	Date of Meeting	Number of Members/ Special Invitees Presented	Business Transacted
1	2	3	4
1.	10.01.2024	5	1. Welcome Address 2. Agenda/Papers placed before the Committee. 3. The Committee discussed TOR in details and decided to solicit the complete record of Mr. Kartar Singh from the Department of School Education and DGP, Haryana relating to the issue being examined after due deliberations on various issues.

2.	13.02.2024	5	1. Replies furnished by the Department of School Education and DGP, Haryana were placed before the Committee. 2. The Committee informally discussed the agenda and thereafter orally examined the Departmental representatives thereof.
3.	19-02-2024	5	1. Papers placed before the Committee. 2. Oral examination of the Additional Chief Secretary to Government, Haryana, School Education Department and ACS, Home Department, Haryana was conducted. 3. Further, the Committee decided to seek time upto first sitting of the next Session of Haryana Vidhan Sabha to submit its report.
4.	13-03-2024	3	1. After detailed discussions, the Committee decided to summon Shri Dushyant Chautala, MLA in its next meeting to provide evidence in the matter of sexual harassment by the then Principal (Mr. Kartar Singh) of Government Girls Senior Secondary School, Uchana Mandi (Jind) for the period from 2005 to 2023 of all the incidents mentioned/discussed in the House in its sittings dated 15th and 18th December, 2023. 2. Further, the Committee also decided to seek time upto first sitting of the next Session of Haryana Vidhan Sabha to submit its report.

**REVIEW FOR THE YEAR 2023-24 OF THE
COMMITTEE ON PRIVILEGES**

The Committee of Privileges consisting of Ten members were nominated by the Hon'ble Speaker on 26th April, 2023 under Rule 286 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly continued to function during the period under Review. Shri Narender Gupta, M.L.A was nominated as Chairperson of the Committee by the Hon'ble Speaker.

The Committee of Privileges held total number of 16 Meetings during the period under review. During the period no report was presented by the Committee.

Names of the Members and number of Meetings attended by each of them are as follows:-

Sr. No.	Name of Member	Designation	Number of meetings attended
1.	Shri. Narender Gupta, MLA	Chairperson	13
2.	Shri. Bishan Lal Saini, MLA	Member	12
3.	Shri Harvinder Kalyan, MLA	Member	4
4.	Shri Vinod Bhayana, MLA	Member	12
5.	Shri Deepak Mangla, MLA	Member	9
6.	Shri Satya Prakash, MLA	Member	15
7.	Shri Varun Chaudhary, MLA	Member	13
8.	Shri Amarjeet Dhanda, MLA	Member	4
9.	Shri Kuldeep Vats, MLA	Member	4
10.	Shri Sombir Sangwan, MLA	Member	4

1.	24.05.2023	4	Quorum was not constituted.
2.	31.05.2023	6	Hon'ble Chairperson gave Welcome address. The Committee has discussed the matter of Breach in Security of the Hon'ble Chief Minister occurred on 10.03.2021 and the question of Breach of Privileges given notice by Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA against Shri Abhey Singh Chautala, MLA.
3.	07.07.2023	6	During the Study Tour of Lakshadweep Island, the Committee held discussion with the Deputy-cum-Block Development Officer of Agatti Island, Lakshadweep regarding the Administration of Lakshadweep.

4.	09.07.2023	6	During the Study Tour of Munnar (Kerala), the Committee held its own meeting and visited Kerala Ayurvedic, Herbal and Spices Garden in Munnar, Kerala.
5.	19.07.2023	7	The Committee has discussed the matter of breach in security of Hon'ble Chief Minister occurred on 10.03.2021, the question of Breach of Privileges given notice by Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA against Shri Abhey Singh Chautala, MLA and notice given by Shri Raghuvir Singh Kadian under Rule 280 of Rules of Procedure & Conduct of Business in Haryana Vidhan Sabha regarding misbehave with Shri Bhupinder Singh Hooda, Leader of Opposition.
6.	02.08.2023	4	Quorum was not constituted.
7.	25.08.2023	8	The Committee has finalised First Preliminary Report on the matter of breach of privileges notice given by Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA against Shri Abhey Singh Chautala, MLA.
8.	03.10.2023	7	The Committee has discussed the matter of breach in security of Hon'ble Chief Minister occurred on 10.03.2021, the question of Breach of Privileges given notice by Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA against Shri Abhey Singh Chautala, MLA and decided to invite Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA for their oral evidence.
9.	18.10.2023	7	Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA were invited to give their oral evidence in the matter of breach of privileges notice given by Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA against Shri Abhey Singh Chautala, MLA. However, both the members have not appeared on that day and the Committee decided to invite them in the next meeting. The Committee has also discussed the matter of breach in security of Hon'ble Chief Minister occurred on 10.03.2021.
10.	08.11.2023	5	Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA were invited to give their oral evidence in the matter of breach of privileges notice given by Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA against Shri Abhey Singh Chautala, MLA.

			However, both the members have not appeared on that day and the Committee decided to invite them in the next meeting. The Committee has also discussed the matter of breach in security of Hon'ble Chief Minister occurred on 10.03.2021.
11.	06.12.2023	6	The Committee has finalised Second Preliminary Report on the matter of breach of privileges notice given by Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA against Shri Abhey Singh Chautala, MLA.
12.	03.01.2024	7	The Committee has discussed the contents of report received from DGP, Haryana in the matter of breach in security of Hon'ble Chief Minister occurred on 10.03.2021. The Committee has also decided to invite Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA were invited to give their oral evidence in the matter of breach of privileges notice given by them against Shri Abhey Singh Chautala, MLA.
13.	24.01.2024	2	Quorum was not constituted.
14.	29.01.2024	4	Quorum was not constituted.
15.	07.02.2024	5	The Committee has finalised Second Preliminary Report on the matter of breach of privileges notice given by Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA against Shri Abhey Singh Chautala, MLA.
16.	13.03.2024	6	The Committee has finalised Third Preliminary Report on the matter of breach of privileges notice given by Shri Anoop Dhanak, MLA and Shri Jogi Ram, MLA against Shri Abhey Singh Chautala, MLA.

**Review of the House Committee
(2023-2024)**

The House Committee of Haryana Vidhan Sabha consisting of Five Members were nominated by the Hon'ble Speaker on dated 26th April, 2023 for the year 2023-2024 vide notification No. Hostel/HC/1/2023-24/119 dated 26th April, 2023.

Hon'ble Deputy Speaker was Ex-Officio Chairperson of the Committee.

Detail of the Members and number of Meetings attended by them is as under:-

(From 01.04.2023 to 31.03.2024)

Sr. No.	Name of Member	Meeting Attended
1.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker Ex-Officio Chairperson	1
2.	Shri Harvinder Kalyan, MLA	Nil
3.	Shri Aftab Ahmed, MLA	1
4.	Shri Ram Kumar Gautam, MLA	1
5.	Shri Randhir Singh Gollen, MLA	1

MEETING HELD AND BUSINESS TRANSACTED

Details showing the dates of Meeting held, No. of Members present and business transacted in each meeting are as given below: -

Sr. No.	Date of Meeting	Number of Member Present	Business Transacted
1.	26.07.2023	04	1. स्वागत भाषण और समिति के दायरे में कार्य के संबंध में चर्चा। 2. विधायक प्लेट्स एवं विधायक हॉस्टल में विभिन्न विकास कार्यों पर चर्चा।

COMMITTEE ON PETITIONS

The Committee consisting of the Nine Members of Haryana Vidhan Sabha was nominated by the Hon'ble Speaker vide notification No. HVS/Petitions/1/2023-24/124 dated 26th April, 2023 to serve on the Committee on Petitions of the Haryana Vidhan Sabha for the year 2023-24, under Rule 268 of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

Sh. Ghanshyam Dass Arora, MLA was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 53 meetings during the period for the year 2023-24.

The name of the members and number of meetings attended by each of them are shown in the following table: -

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Ghanshyam Dass Arora , MLA	46
2.	Shri Jagbir Singh Malik, MLA	38
3.	Smt. Geeta Bhukkal, MLA	43
4.	Smt. Shakuntla Khatak, MLA	34
5.	Shri Leela Ram, MLA	46
6.	Shri Laxman Singh Yadav, MLA	28
7.	Shri Sanjay Singh, MLA	42
8	Shri Ram Niwas, MLA	26
9	Shri Sombir Sangwan, MLA	26
Special Invitees		
*1.	Shri Bishamber Singh, MLA	26

*Vide Notification No. HVS/Petition/1/2023-24/140 dated 29th May, 2023. The Hon'ble Speaker has been pleased to nominate Shri Bishamber Singh, MLA to serve on the Committee on Petitions as a Special Invitee for the remaining period of the year 2023-24.

REVIEW OF THE COMMITTEE ON PETITIONS FOR THE YEAR 2023-24**Meetings held & business transacted.**

The details showing the dates and meetings held, the number of the Members Present and business transacted at each meeting are given below:-

Sr. No.	Date of meeting	No of Member present	Business Transacted
1.	09.05.2023	8	Welcome address/Scope and functions of the Committee and Consideration of petitions/representations received by the Committee
2.	16.05.2023	8	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various petitions by the public.
3.	18.05.2023 (Rewari)	3	Consideration of petitions/representations received by the Committee.
4.	23.05.2023	8	Consideration of petitions/representations received by the Committee.
5.	30.05.2023	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various petitions by the public.
6.	06.06.2023	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various petitions by the public.
7.	13.06.2023	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various petitions by the public.
8.	20.06.2023	7	Consideration of petitions/representations received by the Committee.
9.	27.06.2023	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various petitions by the public.
10.	04.07.2023	8	Consideration of petitions/representations received by the Committee.
11.	10.07.2023 (New Delhi)	4	Chalking out study tour to the State of Odisha.

12.	11.07.2023 (Bhubaneswar)	8	Discussion with the with the Acting Speaker and Secretary, Odisha Legislative Assembly, Bhubaneswar.
13.	12.07.2023 (Puri)	8	Consideration of petitions/representations received by the Committee.
14.	13.07.2023 (Satapara)	8	Consideration of petitions/representations received by the Committee.
15.	14.07.2023 (Bhubaneswar)	8	Consideration of petitions/representations received by the Committee.
16.	18.07.2023	7	Consideration of petitions/representations received by the Committee.
17.	21.07.2023 (New Delhi)	4	Consideration of petitions/representations received by the Committee.
18.	25.07.2023	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various petitions by the public.
19.	01.08.2023	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various petitions by the public.
20.	08.08.2023	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various petitions by the public.
21.	18.08.2023 (New Delhi)	8	Consideration of various petitions/representations received by the Committee.
22.	22.08.2023	3	Consideration of various petitions/representations received by the Committee.
23.	01.09.2023 (New Delhi)	5	Consideration of various petitions/representations received by the Committee.
24.	05.09.2023	4	Consideration of various petitions/representations received by the Committee.
25.	11.09.2023 (Yamunanagar)	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various petitions by the public.
26.	19.09.2023	9	The Committee orally examined the departmental representatives with regard to

			redressed of grievances as raised in the various petitions by the public.
27.	21.09.2023 (New Delhi)	4	Chalking out study programme.
28.	22.09.2023 (Mumbai)	7	Discussion with the with the Hon'ble Speaker Maharashtra Legislative Assembly, Mumbai.
29.	24.09.2023 (Nashik)	7	Discussion on Maharashtra Legislative Assembly, Mumbai meeting.
30.	25.09.2023 (Sani Signapur)	7	Discussion on Maharashtra Legislative Assembly, Mumbai meeting.
31.	26.09.2023 (Gransewar)	7	Discussion on Maharashtra Legislative Assembly, Mumbai meeting.
32.	03.10.2023	8	Consideration of petitions/representations received by the Committee.
33.	10.10.2023	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
34.	17.10.2023	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
35.	25.10.2023	6	Consideration of petitions/representations received by the Committee.
36.	31.10.2023	9	Consideration of petitions/representations received by the Committee.
37.	07.11.2023	6	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
38.	10.11.2023 (New Delhi)	3	No Quorum
39.	14.11.2023	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
40.	21.11.2023	6	Consideration of petitions/representations received by the Committee.
41.	28.11.2023	6	Consideration of petitions/representations received by the Committee.

42.	05.12.2023	5	Consideration of petitions/representations received by the Committee.
43.	28.12.2023	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
44.	02.01.2024	9	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
45.	06.01.2024 (Hodal)	3	Confirmation of the Proceedings & consideration of various petitions/representations received by the Committee.
46.	09.01.2024	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
47.	13-01-2024 (New Delhi)	1	No Quorum
48.	16.01.2024	8	Consideration of petitions/representations received by the Committee.
49.	23.01.2024	6	Consideration of petitions/representations received by the Committee.
50.	30.01.2024	5	Confirmation of the Proceedings & consideration of various petitions/representations received by the Committee.
51.	01.02.2024	5	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
52.	07.02.2024	7	The Committee orally examined the departmental representatives with regard to redressed of grievances as raised in the various Petitions by the public.
53.	13.02.2024	8	Finalization of the 13 th Report.

Review for the year 2023-24

The Committee on Local Bodies and Panchayati Raj Institutions for the year 2023-24 consisting of nine Members was nominated and two *Special Invitee by the Hon'ble Speaker, Haryana Vidhan Sabha on 26th April, 2023 vide Notification No. LB/PRIC-1/2023-2024/127, dated 26th April, 2023.

Sh. Ram Kumar Kashyap, MLA was appointed as Chairperson of the Committee by the Hon'ble Speaker.

The name of Members of the Committee and number of meetings attended by each of them out of the total number of 51 meetings held during the period under review i.e., for the year 2023-24 are given below: -

Sr.No.	Name of the Member	Number of Meetings Attended	
1.	Shri Ram Kumar Kashyap, M.L.A.	Chairperson	48
2.	Shri Ghanshyam Saraf, M.L.A.	Member	32
3.	Shri Jagdish Nayar, M.L.A.	Member	12
4.	Shri Bishan Lal Saini, M.L.A.	Member	39
5.	Shri Bishamber Singh, M.L.A.	Member	31
6.	Shri Ram Kumar Gautam, M.L.A.	Member	40
7.	Shri Neeraj Sharma, M.L.A.	Member	12
8.	Shri Surender Panwar, M.L.A.	Member	19
9.	Shri Rakesh Daultabad, M.L.A.	Member	00
10.	*Shri Mamman Khan, M.L.A.	Spl.Invitee	04
11.	*Smt. Shailly, M.L.A.,	Spl.Invitee	02
12.	**Shri Ramniwas, M.L.A.	Spl.Invitee	20

* Shri Mamman Khan, M.L.A. and Smt. Shailly, M.L.A were nominated as Special Invitee of the Committee w.e.f. 26th April, 2023 for the remaining period of the year 2023-24 vide Notification No. HVS/LB/PRIC-1/2023-2024/127, dated 26th April, 2022.

** Shri Ramniwas, M.L.A., was nominated as Special Invitee of the Committee w.e.f. 17th May, 2023 for the remaining period of the year 2023-24 vide Notification No. HVS/LB&PRIC-1/2023-2024/136, dated 17th May, 2023.

* Smt. Shailly, M.L.A., has resigned from the Membership of the Committee on Local Bodies and Panchayati Raj Institutions on 11th June, 2023 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 27th June, 2023 vide Notification No. HVS/LB/PRIC-1/2023-2024/144, dated 28th June, 2023.

Reports Examined

The Committee examined/scrutinized of the Annual Audit Reports on Municipal Corporation Faridabad for the year 2019-20 and Municipal Corporation Sonapat for the year 2020-21, Audited by the Director, Local Audit Department, Haryana, 18th report part-II of the Committee on Local Bodies and Panchayati Raj Institutions on Account of the Annual Technical Inspection Report on Panchayati Raj Institutions (PRIs) & Urban Local Bodies (ULBs) for the year 2017-18 to 2018-19 of Urban Local Bodies Department, Audited by the Principal Accountant General (Audit) Haryana, 17th report part-IV of the Committee Annual Audit Report Municipal Corporation, Faridabad for the year 2018-2019, Urban Local Bodies Department, Haryana, audited by the Director, Local Audit Department, Haryana, 17th Report part-III of the Committee Annual Audit Report Municipal Corporation, Gurugram for the year 2018-2019, Urban Local Bodies Department, Haryana, audited by the Director, Local Audit Department, Haryana, Annual Technical Inspection Report (ATIR) on Local Bodies & Panchayati Raj Institutions for the year 2011-12 & 2016-17 of Development & Panchayats Department, Haryana, audited by the Principal Accountant General (Audit) Haryana, 18th report Part-IV of the Committee for the year 2022-23 related to Development & Panchayats Department of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2015-16, (Part-II (B) Panchayat Samiti and Part-II(C) Zila Parishad), audited by the Director, Local (Audit), Haryana and Annual Technical Inspection Report (ATIR) on Local Bodies & Panchayati Raj Institutions for the year 2017-18 & 2018-19 of Development & Panchayats Department, Haryana, audited by the Principal Accountant General (Audit) Haryana as per details given in the Report and its annotated reply submitted by the concerned department.

Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table:-

Sr. No	Date of Meetings	Number of Members/ Special invitee Present	Business Transacted
1.	11.05.2023	06	Welcome Address and general Discussion regarding Local Bodies and Panchayati Raj Institutions general functioning of the Committee and following selected reports for the year 2023-24.
2.	18.05.2023 Rewari	06	The Committee scrutinized the replies to the paras related to the Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2017-18 & 2018-19, audited by the Principal Accountant General (Audit) Haryana.

3.	23.05.2023	10	Discussion with the Commissioner & Secretary to Government, Haryana, Urban Local Bodies Department of the Committee regarding general functioning and following selected reports: - (i) 18th report of the Committee on Local Bodies and Panchayati Raj Institutions of Haryana Vidhan Sabha for the year 2022-23 related to your department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2011-12 to 2018-19, audited by the Principal, Accountant General (Audit), Haryana; (ii) Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Urban Local Bodies & Panchayati Raj Institutions for the year 2015-16.; (iii) Comptroller and Audit General of India performance Audit of Efficacy of Implementation of 74th Constitutional Amendment Act, audited by the Principal Accountant General (Audit) Haryana. (iv) 17th Report of the Committee on Local Bodies & Panchayati Raj Institutions, Haryana Vidhan Sabha for the year 2021-22, Annual Audit Report on the Account of Municipal Corporations (Part-III (Municipal Corporation Gurugram for the year 2018-19) and (Part-IV (Municipal Corporation Faridabad for the year 2018-19) audited by the Director Local (Audit) Haryana. Discussion with the Additional Chief Secretary to Government, Haryana, Development & Panchayats Department of the Committee regarding general functioning and following selected reports:- (i) 17th report (Part-II) of the Committee for the year 2021-22 related to Development & Panchayats department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2011-12 to 2016-17 and Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2017-18 & 2018-19, audited by the Principal Accountant General (Audit) Haryana.
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			(ii) 18 th report of the Committee on Local Bodies and Panchayati Raj Institutions of Haryana Vidhan Sabha for the year 2022-23 related to your department of the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2015-16, (Part-II (A), Gram Panchayats, (Part-II (B) Panchayat Samiti and Part-II(C) Zila Parishad) , audited by the Director, Local (Audit), Haryana.
4.	30.05.2023	09	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of 18 th Report (Part-II) of the Committee for the year 2022-23, (ATIR) Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2017-18 & 2018-19, audited by the Principal Accountant General (Audit) Haryana.
5.	04.06.2023 Gurugram	04	The Committee chalked out the study tour programme which was to be undertaken by the Committee w.e.f. 05.06.2023 to 10.06.2023 to the State of Meghalaya.
6.	07.06.2023 Shillong (Meghalaya)	05	The Committee discussion with the Hon'ble Speaker, Meghalaya Legislative Assembly, Shillong.
7.	09.06.2023 (Cherrapunji) (Meghalaya)	04	The Committee reviewed the study tour programme undertaken by the Committee to the State of Meghalaya w.e.f. 05.06.2023 to 10.06.2023.
8.	13.06.2023	07	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of 18 th Report (Part-II) of the Committee for the year 2022-23, (ATIR) Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2017-18 & 2018-19, audited by the Principal Accountant General (Audit) Haryana.
9.	20.06.2023	06	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of 18 th Report (Part-II) of the

			Committee for the year 2022-23, (ATIR) Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2017-18 & 2018-19, audited by the Principal Accountant General (Audit) Haryana.
10.	24.06.2023 New Delhi	02	For want of quorum, no business could be transacted.
11.	27.06.2023	07	Oral examination of the Additional Chief Secretary to Government, Haryana Development & Panchayats Department in respect of replies to the annotated paras of the Committee on Local Bodies and Panchayati Raj Institutions of Haryana Vidhan Sabha related to Development & Panchayats department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2017-18 & 2018-19, audited by the Principal, Accountant General (Audit), Haryana.
12.	04.07.2023	05	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of 17 th Report of the Committee for the year 2021-22, Annual Audit Report on the Account of Municipal Corporations (Part-IV (Municipal Corporation Faridabad for the year 2018-19), audited by the Director Local (Audit) Haryana.
13.	11.07.2023	03	Postponement of oral Examination on request DO letter No. DULB/BA-1/2023/21798 dated 7 th July, 2023 of the Commissioner & Secretary to Government, Haryana Urban Local Bodies Department, Haryana and the Committee scrutinized the replies to the annotated paras of 17 th Report of the Committee for the year 2021-22, Annual Audit Report on the Account of Municipal Corporations (Part-IV (Municipal Corporation Faridabad for the year 2018-19), audited by the Director Local (Audit) Haryana.
14.	18.07.2023	07	Oral Examination of the Director, Urban Local Bodies Department, Haryana in respect of replies to the annotated paras of 17 th Report of the Committee for the

			year 2021-22, Annual Audit Report on the Account of Municipal Corporations (Part-IV (Municipal Corporation Faridabad for the year 2018-19), audited by the Director Local (Audit) Haryana.
15.	25.07.2023	07	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of 18 th Report (Part-II) of the Committee for the year 2022-23, (ATIR) Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2017-18 & 2018-19, audited by the Principal Accountant General (Audit) Haryana.
16.	01.08.2023	08	The Committee scrutinized the replies to the paras Development & Panchayats Department of 18 th report (Part-IV) of the Committee for the year 2022-23 related to Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2015-16, (Part-II (B) Panchayat Samiti and Part-II(C) Zila Parishad) , audited by the Director, Local (Audit), Haryana.
17.	05.08.2023 New Delhi	04	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of 18 th Report (Part-II) of the Committee for the year 2022-23, (ATIR) Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2017-18 & 2018-19, audited by the Principal Accountant General (Audit) Haryana.
18.	08.08.2023	06	Oral examination of the Oral examination of the Commissioner & Secretary to Government, Haryana Urban Local Bodies Department, Haryana in respect of 18 th Report (Part-II) of the Committee for the year 2022-23, (ATIR) Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2017-18 & 2018-19, audited by the Principal Accountant General (Audit) Haryana.

19.	17.08.2023	06	The Committee scrutinized the replies to the paras of the 17 th report (Part-II) of the Committee for the year 2021-22 related to Development & Panchayats department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2011-12 to 2016-17, audited by the Principal, Accountant General (Audit), Haryana.
20.	05.09.2023	05	The Committee scrutinized the replies to the annotated paras related to the Urban Local Bodies Department of 17 th Report of the Committee for the year 2021-22, Annual Audit Report on the Account of Municipal Corporations (Part-III (Municipal Corporation Gurugram for the year 2018-19), audited by the Director Local (Audit) Haryana.
21.	09.09.2023 (Rewari)	03	The Committee scrutinized the replies to the annotated paras related to the Urban Local Bodies Department of 17 th Report of the Committee for the year 2021-22, Annual Audit Report on the Account of Municipal Corporations (Part-III (Municipal Corporation Gurugram for the year 2018-19), audited by the Director Local (Audit) Haryana.
22.	12.09.2023	06	Oral Examination of the Commissioner & Secretary to Government, Haryana Urban Local Bodies Department, Haryana regarding replies to the annotated para's 17 th Report of the Committee for the year 2021-22, Annual Audit Report on the Account of Municipal Corporations (Part-III (Municipal Corporation Gurugram for the year 2018-19), audited by the Director Local (Audit) Haryana.
23.	19.09.2023	06	Oral Examination of the Additional Chief Secretary to Government, Haryana, Development & Panchayats Department regarding replies to the annotated para's 18 th report (Part-IV) of the Committee for the year 2022-23 related to Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2015-16, (Part-II (B) Panchayat

			Samiti and Part-II(C) Zila Parishad , audited by the Director, Local (Audit), Haryana.
24.	21.09.2023 Gurugram	03	The Committee scrutinized the replies to the paras of the 17 th report (Part-II) of the Committee for the year 2021-22 related to Development & Panchayats department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2011-12 to 2016-17, audited by the Principal, Accountant General (Audit), Haryana.
25.	26.09.2023	05	Resumption of scrutiny of the replies to the paras of the 17 th report (Part-II) of the Committee for the year 2021-22 related to Development & Panchayats department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2011-12 to 2016-17, audited by the Principal, Accountant General (Audit), Haryana and the Committee decided to take up the Annual Audit Report of the Local Audit Department, Haryana on the Accounts of Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2016-17, in its subsequent meetings.
26.	03.10.2023	05	Oral examination of the Additional Chief Secretary to Government Haryana, Development & Panchayats Department regarding Non-supply of replies to the annotated para's 17 th report (Part-II) of the Committee for the year 2021-22 related to Development & Panchayats department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2011-12 to 2016-17, audited by the Principal, Accountant General (Audit), Haryana.
27.	06.10.2023 Gurugram	06	Postponed the oral examination on request of the Commissioner and Secretary, Department of Urban Local Bodies, Govt. of Haryana, received D.O. No. DULB/BA-1/2023/30489, dated 05 th October, 2023 regarding postponement of meeting and visit of the Committee regarding Hoardings Municipal Corporation, Gurugram, Haryana to be held on 06.10. 2023.

28.	10.10.2023	08	The Committee scrutinized the replies to the paras of the 17 th report (Part-II) of the Committee for the year 2021-22 related to Development & Panchayats department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2011-12 to 2016-17, audited by the Principal, Accountant General (Audit), Haryana.
29.	14.10.2023 New Delhi	03	The Committee chalked out the study tour programme which was to be undertaken by the Committee w.e.f. 15.10.2023 to 21.10.2023 to Union Territory of Ladakh.
30.	17.10.2023 Leh (U.T.Ladakh)	04	The Committee discussion with the Hon'ble Lieutenant Governor/Advisor Union Territory of Ladakh and Officers/Officials rural development department (PRIs) of Union Territory, Leh-Ladakh.
31.	20.10.2023 Leh (U.T.Ladakh)	03	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Sonipat for the year 2020-21, audited by the Director Local (Audit) Haryana.
32.	31.10.2023	06	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Sonipat for the year 2020-21, audited by the Director Local (Audit) Haryana.
33.	05.11.2023 Sirsa	04	The Committee scrutinized the replies to the paras of the 17 th report (Part-II) of the Committee for the year 2021-22 related to Development & Panchayats department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2011-12 to 2016-17, audited by the Principal, Accountant General (Audit), Haryana.
34.	07.11.2023	06	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Sonipat for the year 2020-21, audited by the Director Local (Audit) Haryana.

35.	14.11.2023	05	The Committee scrutinized the replies to the paras of the 17 th report (Part-II) of the Committee for the year 2021-22 related to Development & Panchayats department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2011-12 to 2016-17, audited by the Principal, Accountant General (Audit), Haryana.
36.	21.11.2023	05	Oral examination of the Additional Chief Secretary to Government Haryana, Development & Panchayats Department regarding replies to the paras of the 17 th report (Part-II) of the Committee for the year 2021-22 related to Development & Panchayats department of the Annual Technical Inspection Report (ATIR) on PRIs and ULBs for the year 2011-12 to 2016-17, audited by the Principal, Accountant General (Audit), Haryana.
37.	25.11.2023 New Delhi	02	For want of quorum, no business could be transacted.
38.	28.11.2023	03	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Sonapat for the year 2020-21, audited by the Director Local (Audit) Haryana.
39.	02.12.2023 Gurugram	04	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Faridabad for the year 2019-20, audited by the Director Local (Audit) Haryana.
40.	05.12.2023	05	Postponed the oral examination on request of the Commissioner and Secretary, Department of Urban Local Bodies, Govt. of Haryana regarding postponement of oral examination fixed for 05.12.2023 and the Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Faridabad for the year 2019-20, audited by the Director Local (Audit) Haryana.

41.	02.01.2024	06	Oral Examination of the Commissioner & Secretary to Government, Haryana Urban Local Bodies Department, Haryana regarding replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Sonipat for the year 2020-21, audited by the Director Local (Audit) Haryana.
42.	09.01.2024	06	Postponed the oral examination on request of the Commissioner and Secretary, Department of Urban Local Bodies, Govt. of Haryana regarding postponement of oral examination fixed for 09.01.2024 and the Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Faridabad for the year 2019-20, audited by the Director Local (Audit) Haryana.
43.	16.01.2024	05	Postponed the oral examination on request of the Commissioner and Secretary, Department of Urban Local Bodies, Govt. of Haryana, received regarding postponement of oral examination fixed for 16.01.2024 and the Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Faridabad for the year 2019-20, audited by the Director Local (Audit) Haryana.
44.	23.01.2024	05	Oral Examination of the Commissioner & Secretary to Government, Haryana Urban Local Bodies Department, Haryana regarding replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Faridabad for the year 2019-20, audited by the Director Local (Audit) Haryana.
45.	28.01.2024 Kochin (Kerla)	04	The Committee chalked out the study tour programme which was to be undertaken by the Committee w.e.f. 27.01.2024 to 04.02.2024 to Union Territory of Lakshadweep Island.
46.	29.01.2024 Banga Ram	04	The Committee scrutinized the replies to the paras related to the Urban Local Bodies

	Island (Lakshadweep)		Department of Annual Audit Report on the Account of Municipal Corporations Faridabad for the year 2019-20, audited by the Director Local (Audit) Haryana.
47.	31.01.2024 Banga Ram Island(Laksha dweep)	04	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Faridabad for the year 2019-20, audited by the Director Local (Audit) Haryana.
48.	01.02.2024 Agatti Island (Lakshadweep)	03	The Committee discussion with the Deputy Collector, Agatti and Director (Panchayat) Lakshadweep Island Administration at Agatti Island (Union Territory of Lakshadweep Island).
49.	02.02.2024 Agatti Island (Lakshadweep)	03	The Committee scrutinized the replies to the paras related to the Urban Local Bodies Department of Annual Audit Report on the Account of Municipal Corporations Faridabad for the year 2019-20, audited by the Director Local (Audit) Haryana.
50.	13.02.2024	05	The Committee partly drafting of the 19 th report of the Committee for the year 2023-24.
51.	16.02.2024 New Delhi	05	The Committee partly drafting and Finalization of the 19 th report of the Committee for the year 2023-24 on the Accounts of Annual Audit Reports on Municipal Corporation Faridabad for the year 2019-20, Municipal Corporation Sonipat for the year 2020-21, Audited by the Director, Local Audit Department, Haryana and Annual Technical Inspection Report (ATIR) on Panchayati Raj Institutions & Local Bodies for the year 2017-18 & 2018-19, Audited by the Principal Accountant General (Audit) Haryana.

The Committee held its own meetings at places of outside Chandigarh as details given below: -

Sr. No.	Dates of meeting	Places of meeting
1	18.05.2023	Rewari
2	04.06.2023	Gurugram
3	07.06.2023	Shillong (Meghalaya)

4	09.06.2023	Cherrapunji (Meghalaya)
5	24.06.2023	New Delhi
6	05.08.2023	New Delhi
7	09.09.2023	Rewari
8	21.09.2023	Gurugram
9	06.10.2023	Gurugram
10	14.10.2023	New Delhi
11	17.10.2023	Leh (U.T. Ladakh)
12	20.10.2023	Leh (U.T. Ladakh)
13	05.12.2023	Sirsa
14	25.11.2023	New Delhi
15	02.12.2023	Gurugram
16	28.01.2024	Kochin (Kerala)
17	29.01.2024	Banga Ram Island (Lakshadweep)
18	31.01.2024	Banga Ram Island (Lakshadweep)
19	01.02.2024	Agatti Island (Lakshadweep)
20	02.02.2024	Agatti Island (Lakshadweep)
21	16.02.2024	New Delhi

REPORTS PRESENTED

The Committee presented its 19th Report on the account of Annual Audit Report on the Account of Municipal Corporation Faridabad for the year 2019-20, Municipal Corporation Sonapat for the year 2020-2021, audited by the Director Local (Audit) Haryana and Annual Technical Inspection Report (ATIR) on Local Bodies & Panchayati Raj Institutions for the year 2017-18 & 2018-19, audited by the Principal Accountant General (Audit), Haryana, Development and Panchayats Department, Haryana.

PROCEEDINGS

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**SUBJECT COMMITTEE ON PUBLIC HEALTH,
IRRIGATION, POWER AND PUBLIC WORKS (BUILDINGS & ROADS)**

The Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2023-2024 consisting of Chairperson/ Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly on the 26th April, 2023. Shri Deepak Mangla, MLA was appointed as the Chairperson of the Subject Committee by the Speaker.

The Committee held **42** meetings (at Chandigarh and outside Chandigarh).

The name of Members and number of meetings attended by each of them are shown in the following table: -

(Period from 01.04.2023 to 31.03.2024)

Sr. No.	Name of Members	Numbers of Meetings attended	
1.	Shri Deepak Mangla, M.L.A.	Chairperson	28
2.	Mohd. Ilyas, M.L.A.	Member	25
3.	Shri Vinod Bhayana, M.L.A.	Member	36
4.	Shri Lila Ram, M.L.A.	Member	36
5.	Shri Dharam Singh Chhoker, M.L.A.	Member	07
6.	Dr. Krishan Lal Middha, M.L.A.	Member	36
7.	Shri Praveen Dagar, M.L.A.	Member	34
8.	Ch. Mamman Khan, M.L.A.	Member	09
9.	Shri Shamsher Singh Gogi, M.L.A.	Member	20
10.	Shri Sanjay Singh, M.L.A.	Special Invitee	01
11.	*Smt. Nirmal Rani, M.L.A.	Special Invitee	23

* Smt. Nirmal Rani, M.L.A. was nominated as Special Invitees to serve on the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) by the Hon'ble Speaker w.e.f. 05.06.2023 vide notification No. PHIP&PW (B&R) C-1/2023-2024/143, dated 5th June, 2023 for the remaining period of the year 2023-24.

Meetings held and Business transacted

The details showing dates of meetings held, the number of members present and the business transacted in each meeting are given in the following table: -

Sr. No.	Date of Meetings	Number of Members Present	Business Transacted
1	3	4	3
1.	10.05.2023	08	The Deputy Secretary, Haryana Vidhan Sabha welcomed the Chairperson & Members of the Subject Committee and explained the scope and functions of the Committee.
2.	18.05.2023 (Rewari)	07	The Committee scrutinized the replies to the questionnaire framed by the Committee in the financial year 2022-23 received from the Power Department.
3.	23.05.2023	08	The Committee scrutinized the replies to the questionnaire framed by the Committee in the financial year 2022-23 received from the Power Department.
4.	29.05.2023	04	The Committee scrutinized the replies to the questionnaire framed by the Committee Q.No.1 to 10 received from the Power Department.
5.	30.05.2023 (Dehradun)	04	The Committee discussed with the Secretary and other Senior Officers of the Utrakhand Legislative Assembly on the matters of common interest of both the States.
6.	01.06.2023 (Kedarnath)	03	The Committee scrutinized the replies to the questionnaire framed by the Committee Q.No.10 to 20 received from the Power Department.
7.	02.06.2023 (Badrinath)	03	The Committee scrutinized the replies to the questionnaire framed by the Committee Q.No.20 to 30 received from the Power Department.
8.	07.06.2023	05	The Committee scrutinized the replies to the questionnaire framed by the Committee Q.No.1 to 31 received from the Power Department.
9.	14.06.2023	09	The Committee orally examined the Additional Chief Secretary to Government,

			Haryana, Power Department upon the questionnaire framed during the financial year 2022-2023(Q.No.1-33).
10.	20.06.2023	05	The Committee scrutinized the replies to the questionnaire framed by the Committee in the financial year 2022-2023 for improvement in Irrigation & Water Resources Department
11.	28.06.2023	07	The Committee postponed the oral examination of the Commissioner & Secretary to Government, Haryana, Irrigation & Water Resources Department.
12.	04.07.2023	08	The Committee scrutinized the replies to the pending questionnaire as contained in its 10 th Report for financial year 2022-23 for improvement in Irrigation & Water Resources Department.
13.	19.07.2023	10	The Committee orally examined the Commissioner & Secretary to Government, Haryana, Irrigation & Water Resources Department regarding the pending questionnaire framed in the financial year 2022-23
14.	25.07.2023	08	The Committee framed questionnaire for improvement in various Departments.
15.	02.08.2023	06	The Committee scrutinized the replies to the pending questionnaire as contained in its 10 th Report for financial year 2022-23 for improvement in Public Health Engineering Department.
16.	08.08.2023	06	The Committee scrutinized the replies to the pending questionnaire as contained in its 10 th Report for financial year 2022-23 for improvement in Public Health Engineering Department.
17.	16.08.2023	08	The Committee scrutinized the replies to the pending questionnaire as contained in its 10 th Report for financial year 2022-23 for improvement in Public Health Engineering Department.
18.	05.09.2023	06	The Committee scrutinized the replies to the pending questionnaire as contained in its 10 th Report for financial year 2022-23 for improvement in Public Health Engineering Department.

19.	12.09.2023	06	The Committee scrutinized the replies of the Power Department upon the new ongoing projects, five-year plan and budget allocation for the ongoing schemes of the during the financial year 2023-2024.
20.	20.09.2023	06	The Committee orally examined the Additional Chief Secretary to Government, Haryana, Public Works (Buildings & Roads) Department in respect of pending questionnaire framed for the financial year 2021-22 and 2022-23.
21.	26.09.2023	04	The Committee scrutinized the replies to the questionnaire received from the Power Department for the year 2023-2024.
22.	05.10.2023 (Mussoorie)	04	The Committee scrutinized the replies to the pending questionnaire for the year 2022-2023 received from the Power Department.
23.	11.10.2023	08	The Committee scrutinized the replies of the Power Department upon the new ongoing projects, five-year plan and budget allocation for the ongoing schemes of the during the financial year 2023-2024.
24.	18.10.2023	07	The Committee orally examined the Additional Chief Secretary to Government, Haryana, Energy Department in respect of the new ongoing projects, five-year plan and budget allocation for the ongoing schemes of the during the financial year 2023-2024.
25.	22.10.2023 (Gurugram)	02	The Members and Officer present waited till 10.45 AM but there was no quorum. Hence, no business could be transacted.
26.	25.10.2023	07	The Committee scrutinized the replies of the Public Health Engineering Department upon the new ongoing projects, five-year plan and budget allocation for the ongoing schemes of the during the financial year 2023-2024.
27.	31.10.2023	10	The Committee scrutinized the replies of the Public Health Engineering Department upon the new ongoing projects, five-year plan and budget allocation for the ongoing schemes of the during the financial year 2023-2024.
28.	05.11.2023 (Dabwali)	04	The Committee scrutinized the replies of the Public Health Engineering Department upon

			the new ongoing projects, five-year plan and budget allocation for the ongoing schemes of the during the financial year 2023-2024.
29.	07.11.2023	05	The Committee scrutinized the replies of the Public Health Engineering Department upon the new ongoing projects, five-year plan and budget allocation for the ongoing schemes of the during the financial year 2023-2024.
30.	15.11.2023	06	The Committee scrutinized the replies of the Public Health Engineering Department upon the new ongoing projects, five-year plan and budget allocation for the ongoing schemes of the during the financial year 2023-2024.
31.	22.11.2023	05	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Irrigation & Water Resources Department for the year 2022-23.
32.	28.11.2023	08	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Irrigation & Water Resources Department for the year 2022-23.
33.	05.12.2023	07	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Public Works (B&R) Department for the year 2022-23.
34.	23.12.2023 (Gurugram)	04	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Energy Department for the year 2023-24.
35.	27.12.2023	05	The Committee scrutinized the replies to the questionnaire framed by the Committee for improvement in Energy Department for the year 2023-24.
36.	03.01.2024	06	The Committee orally examined the Additional Chief Secretary to Government, Haryana Public Health Engineering Department upon the new ongoing projects, five-year plan and budget allocation for the ongoing schemes of the during the financial year 2023-2024 also replies to the questionnaire framed for the financial year 2023-24.
37.	10.01.2024	08	The Committee scrutinized the replies to the questionnaire framed by the committee for the

			financial year 2023-24 for improvement in Public Works (B&R) Department (Question no. 1 to 13).
38.	16.01.2024	06	The Committee scrutinized the replies to the pending questionnaire framed for the various Department.
39.	23.01.2024	07	The Committee scrutinized the replies to the questionnaire framed for the various Department.
40.	31.01.2024	04	The Committee scrutinized the replies to the questionnaire (Q. Nos. 1 to 12) framed by the Committee for improvement in Power Department.
41.	06.02.2024	05	The Committee scrutinized the replies to the pending questionnaire in the tenth Report framed for improvement in Public Health Engineering Department for the year 2022-23.
42.	13.02.2024	06	The Committee drafted and finalized its 11 th Report.

The Committee held **42** meetings (at Chandigarh and outside Chandigarh).

Report presented

The Subject Committee presented the Eleventh Report for the year 2023-2024 to the House on 26.02.2024.

Proceedings

A record of the proceedings of the Subject Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Review of the years 2023-2024

The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services.

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2023-2024 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No. HVS/E&H/1/2023-2024/128 dated 26th April, 2023.

Sr. No.	Name of the Members	Number of the meetings attended
1.	*Shri Ishwar Singh, MLA	29
2.	Shri Jagdish Nayar, MLA	08
3.	Smt. Nirmal Rani, MLA	32
4.	****Shri Laxman Nappa, MLA	16
5.	***Shri Bhavya Bishnoi, MLA	01
6.	Shri Shamsher Singh Gogi, MLA	30
7.	Smt. Shailly, MLA	23
8.	Shri Shishpal Singh, MLA	24
9.	Shri Nayan Pal Rawat, MLA	1
10.	****Shri Indu Raj, MLA	09
11.	Mohd. Ilyas, MLA	26
12.	**Smt. Naina Singh Chautala, MLA	07

- * Shri Ishwar Singh, MLA nominated as Chairperson of the Committee vide Notification No. HVS/E&H/1/2023-2024/135 dated 17th May, 2023 for the remaining period of 2023-2024.
- ** Smt. Naina Singh Chautala, MLA resigned from Chairperson of the Committee vide notification No. HVS/E&H/1/2023-2024/134 dated 17th May, 2023 and nominated as a Special Invitee of the Committee vide Notification No. HVS/E&H/1/2023-2024/135 dated 17th May, 2023 for the remaining period of 2023-2024.
- *** Shri Bhavya Bishnoi, MLA resigned from the Committee vide Notification No. HVS/E&H/1/2023-2024/139 dated 23rd May, 2023.
- **** Shri Laxman Nappa, MLA nominated as Member of the Committee vide Notification No. HVS/E&H/1/2023-2024/142 dated 1st June, 2023 for the remaining period of 2023-2024.
- **** Shri Indu Raj, MLA resigned from the Committee vide Notification No. HVS/E&H/1/2023-2024/146 dated 21st July, 2023.

Meetings held & business transacted.

The details showing the dates of meetings held the number of Members present and business transacted at each meeting are given below: -

Sr. No.	Date of meetings	No. of Members present	Business Transacted
1	16.05.2023	8	Welcome address/discussion on the Scope and functions of the Committee.
2	23.05. 2023	8	The Committee discussed on the Scope and functions of the Committee and framed a questionnaire for School Education Department.
3	30.05. 2023	8	The Committee discussed on the Scope and functions of the Committee and framed a questionnaire for School Education, Health Services and Medical Education and & Research Departments.
4	06.06. 2023	8	Paper placed before the Committee U.O. No. 15/45-2023 Co (1) dated 05.06.2023 a request received from the Director Secondary School Education Department for postponement of oral examination fixed for 06.06.2023. The Committee acceded to the request and postponed the oral examination of School Education Department.
5	13.06. 2023	7	The Committee scrutinized the replies received from School Education & Health Services Department and framed a questionnaire for Health Services Department.
6	20.06. 2023	5	The Committee examined orally the Additional Chief Secretary to Government of Haryana, Health Services Department and the Director General, Health Services Department. The Committee discussed about shortage of Specialist Doctors, Medicine Doctors, Technicians and other Paramedical Staff.
7	27.06. 2023	7	The Committee examined orally the Additional Chief Secretary to Government of Haryana, School Education Department and the Director, School Education Department. The Committee discussed about Diets in Haryana and Assar Report.
8	30.06.2023 (Amritsar)	1	No business could be transacted due to want of quorum.

9	04.07. 2023	5	The Committee examined orally the Additional Chief Secretary to Government of Haryana, Higher Education Department and the Director, Higher Education Department. The Committee discussed about Diets in Haryana and Assar Report. The Committee also discussed about the vacant posts of Principals and other teaching staff in the Government Colleges in the state.
10	11.07. 2023	4	i) In the absence of Chairperson (Shri Ishwar Singh), Smt. Shailly, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting. ii) Paper placed before the Committee Memo No. 15/45-2023 Co (1) dated 05.06.2023 a request received from the Director Secondary School Education Department for postponement of oral examination fixed for 06.06.2023. The Committee acceded to the request and postponed the oral examination of School.
11	18.07. 2023	7	The Committee examined orally the Additional Chief Secretary to Government of Haryana, Technical Education Department and the Director, Technical Education Department. The Committee discussed about decreasing strength of the students in Poly Technical Colleges in the state.
12	25.07.2023	7	The Committee examined orally the Additional Chief Secretary to Government of Haryana, Medical Education and & Research Department and the Director, Medical Education and & Research Department. The Committee discussed about quality education and shortage of the Doctors and Paramedical staff in the Hospitals which are running under Medical Education and & Research Department in the state.
13	01.08.2023	7	The Committee scrutinized the replies received from School Education Department and framed a questionnaire related to School Education Department.
14	08.08.2023	5	Additional Chief Secretary to Government of Haryana, School Education Department requested telephonically to the Chairperson of the Committee for unavailability to attend

			fixed oral examination of School Education Department. The Committee discussed about the quality education and good moral character in the Government Schools.
15	10.08.2023 (New Delhi)	5	The Committee discussed the matter of shortage of Teachers/Lecturers in the Government Schools in district Kurukshetra. The Committee showed its great concern and asked a detailed reply from School Education Department.
16	16.08.2023	6	The Committee scrutinized the replies received from School Education Department.
17	05.09.2023	6	The Committee scrutinized the replies received from Medical Education & Research Department.
18	13.09.2023	5	The Committee scrutinized the replies received from Medical Education & Research Department and made a questionnaire for oral examination.
19	21.09.2023 (Kaithal)	5	The Committee conducted a spot visit at Civil Hospital Kaithal, Haryana and also held a meeting with Director General, Health Services, Deputy Commissioner, Kaithal, SDM Kaithal, CMO Kaithal and other representatives of Health Department on the issues faced by public in rural areas.
20	26.09.2023	6	Paper placed before the Committee DO letter No. Secy./ACS SE/2023/64, dated 22.09.2023 a request received from the Additional Chief Secretary to Government, Haryana, School Education Department for postponement of oral examination fixed for 26.09.2023. The Committee acceded to the request and postponed the oral examination of School Education Department.
21	03.10.2023	7	The Committee conducted oral examination of the Additional Chief Secretary to Government of Haryana, Health Services Department, the Director General, Health Services Department and Aayush Department.
22	09.10.2023 (New Delhi)	4	i) In the absence of Chairperson (Shri Ishwar Singh), Smt. Nirmal Rani, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting.

			ii) The Committee scrutinized the replies received from School Education Department and made a questionnaire.
23	17.10.2023	4	The Committee examined orally the Additional Chief Secretary to Government of Haryana, Medical Education and & Research Department and the Director, Medical Education and & Research Department. The Committee discussed about pendency of stipend of SC/BC students in Medical Education and & Research Department in the state.
24	20.10.2023 (New Delhi)	5	i) In the absence of Chairperson (Shri Ishwar Singh), Shri Jagdish Nayar, a Member of the Committee was chosen as Acting Chairperson to preside over the meeting. ii) The Committee scrutinized the replies received from Health Services Department.
25	25.10.2023	2 (one special invitee)	No business could be transacted due to want to quorum.
26	31.10.2023	6	The Committee scrutinized the replies received from School Education Department and made a questionnaire for oral examination.
27	07.11.2023	6	The Committee examined orally the Additional Chief Secretary to Government of Haryana, School Education Department and the Director, School Education Department. The Committee discussed about Diets in Haryana and Assar Report.
28	14.11.2023	2 (one special Invitee)	No business could be transacted due to want to quorum.
29	21.11.2023	6	The Committee examined orally the Additional Chief Secretary to Government of Haryana, Medical Education and & Research Department and the Director, Medical Education and & Research Department. The Committee discussed about pendency of stipend of SC/BC students in Medical Education and & Research Department in the state. The Committee also showed its great concerned about shortage of Medical staff.

30	28.11.2023	6	The Committee examined orally the Additional Chief Secretary to Government of Haryana, Health Services Department and the Director General, Health Services Department . The Committee Discussed the matter of Dengue and Malaria diseases.
31	01.12.2023	1	No business could be transacted due to want to quorum.
32	05.12.2023	5	The Committee scrutinized the replies received from the School Education Department.
33	26.12.2023	6	The Committee examined orally the Additional Chief Secretary to Government of Haryana, School Education Department and the Director School Education Department . The Committee Discussed the matter New Education Policy-2020.
34	04.01.2024 (New Delhi)	5	The Committee scrutinized the replies received from Health Services Department.
35	09.01.2024	5	The Committee examined orally the Additional Chief Secretary to Government of Haryana, Health Services Department and the Director General, Health Services Department. The Committee Discussed about the shortage of Ultrasound Machines in State.
36	19.01.2024 (New Delhi)	3 (one special invitee)	No business could be transacted due to want to quorum.
37	30.01.2024	5	The Committee scrutinized the replies received from the School Education Department.
38	06.02.2024	5	i) The Chairperson confirmed some of the proceedings of the Committee. ii) The Committee drafted and finalized the Ninth Report of the Committee.
39	13.02.2024	1	No business could be transacted due to want to quorum.

**REVIEW OF THE COMMITTEE ON VIOLATION OF PROTOCOL
NORMS ANDS CONTEMPTUOUS BEHAVIOR OF GOVERNMENT
OFFICERS WITH MEMBERS OF HARYANA VIDHAN SABHA
FOR THE YEAR 2023-24**

The Committee on Violation of Protocol norms and Contemptuous behavior of Government Officers with Members of Haryana Vidhan Sabha consisting of Nine members were nominated by the Hon'ble Speaker on 26th April, 2023 under Rule 204 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly continued to function during the period under Review. Shri Aseem Goel, M.L.A was nominated as Chairperson of the Committee by the Hon'ble Speaker.

The Committee on Violation of Protocol norms and Contemptuous behavior of Government Officers with Members of Haryana Vidhan Sabha held total number of 03 Meetings during the period under review. During the period no report was presented by the Committee.

Names of the Members and number of Meetings attended by each of them are as follows:-

Sr. No.	Name of Member	Designation	Number of Meeting Attended
1	Shri Assem Goel, MLA	Chairperson	3
2	Smt. Kiran Choudhry, MLA	Member	0
3	Shri Bharat Bhushan Batra, MLA	Member	0
4	Shri Parmod Kumar Vij, MLA	Member	1
5	Shri Mohan Lal Badoli, MLA	Member	3
6	Shri Jogi Ram Sihag, MLA	Member	3
7	Shri Nayan Pal Rawat, MLA	Member	1
8	Smt. Renu Bala, MLA	Member	2
9	Smt. Seema Trikha, MLA	Member	2

MEETING HELD AND BUSINESS TRANSACTED

Sr. No.	Dates of Meeting	Members Present	Business Transacted
1.	03.10.2023	5	(1) Letter received from Chief Secretary to Government, Haryana regarding complaint against Sh. Balpreet Singh, IAS (HY:2019), SDO (C), Ambala Cantt. made by Shri Assem Goel. MLA was placed before the Committee. After going through the same, the Committee decided that the said letter be placed before the Committee in its subsequent meeting for its consideration. (2) Letter No. 20/93/2023-2s (1) dated received from the Deputy Secretary Administration, Government of Haryana regarding complaint against Shri Hitesh Meena, IAS (HY:2019, SDO (C), Ambala City made by Shri Assem Goel, MLA, was placed before the Committee. After going through the same, the Committee decided that the said letter be placed before the committee in its subsequent meetings for its consideration.
2	23.01.2024	5	The Committee has discussed the matters which are pending before the Committee in its own meeting.
3	30.01.2024	5	The Committee has orally examined Deputy Commissioner, Ambala, representatives of Public Works (Roads & Buildings) Department and representatives of Bhagat Phool Singh Mahila Vishwavidyalaya for women, Khanpur Kalan, regarding the complaints of Hon'ble Members Shri Varun Chaudhary, MLA, Shri Ranjit Singh, MLA. Shri Jagbir Singh Malik. MLA and Shri Indu Raj, MLA.

COMMITTEES

2023-24

(A REVIEW)



**HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH**

2024

PREFACE

The brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha constituted for the year, 2023-24:—

1. Committee on Public Accounts.
2. Committee on Public Undertakings
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Business Advisory Committee.
8. Rules Committee.
9. Committee on Privileges.
10. House Committee.
11. Committee on Petitions.
12. Committee on Local Bodies & Panchayati Raj Institutions.
13. Subject Committee on Public Health, Irrigation, Power & Public Works (B&R)
14. Subject Committee on Education & Technical Education, Vocational Education, Medical Education and Health Services.

Chandigarh:

Dr. Satish Kumar,
Secretary.

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